

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Appeal No. 32 & 34 of 2020

1.D.Ranjith Kumar (O.A.No.32 of 2020)

2.G.Praveena (O.A. No.34 of 2020)

.....Appellants

-Vs-

1.Union of India

Rep.by its Secretary,

The Ministry of Environment, Forests
and Climate Change New Delhi

Indra Paryavaran Bhawan,

Jor Bagh Road, Ali Ganj, New Delhi and Others

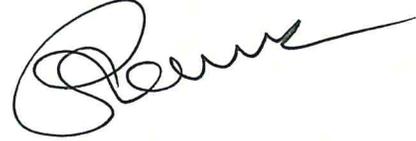
...Respondents

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Dated at Chennai, this the 13th day of March, 2021



COUNSEL FOR RESPONDENT

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Appeal No. 32 & 34 of 2020

1.D.Ranjith Kumar (O.A.No.32 of 2020)

2.G.Praveena (O.A. No.34 of 2020)

.....Appellants

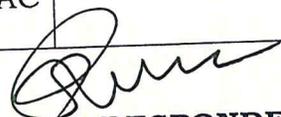
-Vs-

1.Union of India
Rep.by its Secretary,
The Ministry of Environment, Forests
and Climate Change New Delhi
Indra Paryavaran Bhawan,
Jor Bagh Road, Ali Ganj, New Delhi and Others

...Respondents

**COMMON SYNOPSIS IN APPEAL NO.32 & 34 OF 2020 BEFORE THE
HON'BLE NGT (SZ)**

Sl.No.	Description	Date
1.	The Government of Tamil Nadu has accorded Administrative Sanction Vide G.O. Ms. No.119, Industries Department	07.06.2013
2.	Form -I, Pre-Feasibility Report (PFR) and other necessary documents submitted to MoEF & CC through a NABET Accredited EIA consultant M/s. Centre for Environment, Health and Safety (CEHS) for getting Terms of Reference (ToR) approval for the proposed SIPCOT Industrial Park at Manallur.	
3.	The Expert Appraisal Committee (EAC) granted Terms of Reference Vide F.No.21-59/2015-IA.III	22.07.2015
4.	Extension obtained to carryout EIA study and for preparation of the EIA Report	31.11.2018
5.	Public Hearing for the proposed Manallur Industrial Park conducted	03.07.2019
6.	The Project proponent changed the consultancy agency to M/s. Huber Enviro Care systems Pvt. Ltd., (HECS), Chennai in Office Memorandum O.M. No. J-11013/41/2006-IA-II(I)	17.03.2010
7.	No Objection Certificate obtained from the previous consultant M/s. CEHS	26.02.2020
8.	EC proposal of Manallur Industrial Park was included in the Agenda of 239 th EAC Meeting	21.07.2020
9.	EAC committee has recommended the proposal of Manallur Industrial Park for grant of Environmental Clearance in 241 st EAC meeting	10.11.2020


COUNSEL FOR RESPONDENT

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Appeal No. 32 of 2020

1.D.Ranjith Kumar,
S/o.T.Dheenadhayalan,
No.19 Vellar Street,
Manallur Village Post,Gummudipundi,
Thiruvallur District 601202.

2. S.Jagan Kumar,
S/o.Srinivasalu,
No.88, Malliah Street,
Manallur Village Post Gummudipundi Taluk,
Chennai- 601202

.....Appellants

-Vs-

1.Union of India
Rep.by its Secretary,
The Ministry of Environment, Forests
and Climate Change New Delhi
Indra Paryavaran Bhawan,
Jor Bagh Road, Ali Ganj,
New Delhi.

2.The Tamil Nadu Pollution Control Board,
Rep.by its Member Secretary
No.76, Mount Salai,
Guindy, Chennai- 600032

3.The District Environmental Engineer
Tamil Nadu Pollution Control Board,
EPIP Building(AO Block)
SIPCOT Industrial Complex,
Gummudipoondi- 601201
Thiruvallur District.

4.State Industries Promotion Corporation
of Tamil Nadu (SIPCOT)
Through the Managing Director
No.19A, Rukmani Lakshmi pathy Road,
Egmore, Chennai -600 008.

...Respondents

COUNTER AFFIDAVIT FILED BY THE 4th RESPONDENT

I, M.S.Heeroon Rasheed, S/o. R.S.Mamoon Rasheed, Muslim, aged about 43 years, working as Assistant General Manager (Legal), State

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For STATE INDUSTRIES PROMOTION
CORPORATION OF TAMILNADU LTD.,



Asst. General Manager (L.)

Industries Promotion Corporation of Tamil Nadu Limited (SIPCOT), having its office at No.19-A , Rukmani Lakshmipathy Road, Egmore, Chennai 600 008, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Assistant General Manager (Legal) of the 4th respondent in the above Application and I am authorized to sign on behalf of the 4th Respondent and I am well acquainted with the facts of the case.

2. I submit that the present Appeal 32 of 2020 is filed by the Appellants challenging THE ENVIRONMENTAL CLEARANCE issued by the 1st respondent on the file of 21-59/2015-IA.III Dated 10.11.2020. I submit that the 4th Respondent is a State owned Corporation and is under the aegis of Government of Tamilnadu, in promoting industrialization in the State and is acting in the general interest for the benefit of the units to be located within its Industrial Complexes / Parks / Growth Centers.

3. I submit that the appellants have filed the above Appeal No 32/2020 and the grievances raised by the applicant in this Appeal are:

- i. The respondents have violated the procedure to get the Environmental Clearance Certificate from the 1st respondent,
- ii. The clearance by the 1st Respondent is in violation of EIA Notification, 2006.
- iii. The Respondents have given false information in Form-1 and also not prepared EIA REPORT properly.
- iv. The Respondents have obtained EIA REPORT from unaccredited consultant M/s. Centre for Environment, Health and Safety (CEHS)
- v. The project area lies within 5.5 kms from the Pulicat Lake Bird Sanctuary.
- vi. The Respondents have not obtained permission from the National Board for Wildlife.

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For STATE INDUSTRIES PROMOTION
CORPORATION OF TAMILNADU LTD.,

[Signature]
Asst. General Manager (L.)

4. This Respondent submits that before going into the allegations raised by the Appellants, the 4th Respondent may be permitted to state the following:

The Government of Tamil Nadu has accorded Administrative Sanction vide G.O. Ms. No. 119, Industries Department dated 07.06.2013 for establishment of SIPCOT Industrial Park at Manallur and Soorapoondi Villages in Gummidipoondi Taluk, Thiruvallur District, Tamil Nadu. As per EIA Notification, 2006 and subsequent amendments, it is mandatory to obtain Environmental Clearance for establishment of Industrial estates / parks / complexes / areas, either from the Ministry of Environment, Forests and Climate Change (MoEF&CC) or from the State Environment Impact Assessment Authority (SEIAA), Tamil Nadu through a National Accreditation Board for Education and Training (NABET) Accredited EIA Consultant.

5. This Respondent submits that accordingly this respondent had submitted Form-I, Pre-Feasibility Report (PFR) and other necessary documents to MoEF &CC through a NABET Accredited EIA consultant M/s.Centre for Environment, Health and Safety (CEHS) for getting Terms of Reference (ToR) approval for the proposed SIPCOT Industrial Park at Manallur.

6. This Respondent submits that the ToR proposal for Manallur Industrial Park was considered by the Expert Appraisal Committee (EAC) for issue of Terms of Reference. Accordingly, after a detailed deliberation, the EAC has granted Terms of Reference vide F.No.21-59/2015-IA.III dated 22.07.2015 for Manallur Industrial Park with specific and general ToR conditions for carrying out EIA study and for preparation of the EIA Report. Further, this respondent has obtained Terms of Reference Extension on 13.11.2018 with same specific and general conditions.

7. This Respondent submits that in this continuation, the public hearing for the Manallur Industrial Park had been convened on 03.07.2019 at KVC Mahal, Sathiyavedu Road, Madharpakkam, Gummidipoondi Taluk, Thiruvallur District. Accordingly, the final EIA

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For STATE INDUSTRIES PROMOTION
CORPORATION OF TAMILNADU LTD.,

M. S. S.

Asst. General Manager (I.)

Report along with reply for the comments / suggestions raised during public hearing was submitted to MoEF&CC.

8. This Respondent submits that, during the course of the appraisal process, this respondent has changed the EIA consultant to M/s. Hubert Enviro Care Systems Pvt. Ltd. (HECS), Chennai. As per the MoEF&CC O.M. No.J-11013/41/2006-IA.II(I) dated 17.03.2010, the project proponent can change the consultant during the course of the appraisal process and the same has to be informed in writing to the MoEF&CC/ SEIAA regarding the change of consultant. Accordingly, Intimation letter dated 26.02.2020 on Change of Consultant (M/s. Hubert Enviro Care Systems Pvt. Ltd.) was submitted immediately to MoEF&CC along with No Objection Certificate (NOC) from the previous consultant M/s. CEHS.

9. This Respondent submits that the EC proposal for Manallur Industrial Park was considered by the Expert Appraisal Committee (EAC) during the 241st EAC meeting held on 25th - 26th August 2020. The EAC Committee after examining the documents submitted by SIPCOT and after detailed deliberations, has recommended the proposal of Manallur Industrial Park for grant of **Environmental Clearance** vide File No. 21-59/2015-IA.III Dated 10.11.2020 with specific and general conditions.

10. This respondent has established that, the Environmental Clearance for Manallur Industrial Park had been obtained following all the directions and guidelines stipulated in the EIA notification, 2006 and subsequent amendments. This Respondent submits that the appellant not being a technical person is trying to stall a Government project in the guise of challenging the Environmental Clearance so that the demand for industries may benefit other countries or nearby States. This Respondent submits that the 1st Respondent having sound technical knowledge in the environment aspects and taking into consideration on the Environmental /ecological aspects of the site, have granted clearance for setting up of Industries Park.

11. This Respondent submits that a perusal of draft notification of 2020 issued by the Ministry of Environment, Forest and Climate Change

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For STATE INDUSTRIES PROMOTION
CORPORATION OF TAMILNADU LTD.,

M. Sheo

Asst. General Manager (I.)

will go to show that for setting of Industrial Parks by State or Central Government seeking public opinion for the purpose of issuance of Environmental Clearance has been dispensed with relying on decisions of this Hon'ble Tribunal and various Courts including Supreme Court. This Respondent submits that the Parliamentary wisdom is that the Central Government has realized the flaw of misuse of provisions in EIA Notification 2006 by persons like the Appellants coming in the last hour with one-point agenda of stalling an industrial project has come out with a new Notification called EIA Notification 2020.

12. This respondent submits that all averments raised in the Appeal are self-contradictory and totally illusionary and will only establish that the appellants have got certain hidden motives in stalling the project of this respondent. Without prejudice to the above said contentions, this respondent traversing the parawise remarks.

13. With regard to averments contained in **Para - 2, 3 & 4**, the respondents submits that Pulicat Bird Sanctuary is not a Ramsar Convention Protected Area. Ramsar Convention is applicable only for wetlands. It is to be noted that Pulicat Bird Sanctuary situated at 5.77 Km from the project site boundary is notified as an Eco Sensitive Zone by Ministry of Environment, Forests and Climate Change vide S.O.1763(E) dated 26.06.2015. This notification states that "No establishment of any new polluting or highly polluting industry within the Eco Sensitive Zone". It should be noted that the proposed Manallur Industrial Park is located outside the Eco Sensitive Zone. Further, the appellants should note that, SIPCOT is lending its best support to the Government in mitigating the atmospheric pollution by contributing to green cover development in all its 19 industrial parks including Gummidipoondi and Thervoykandigai. Accordingly, SIPCOT has procured 2.60 lakhs of saplings from the nurseries of Forest Department at a cost of Rs. 10 crores. So far more than 2.50 lakhs of saplings have been planted in these industrial parks. Also, a Patrol system has been launched in all SIPCOT industrial parks in order to monitor and restrict the illegal activities, if any, occurs within the industrial parks. It is submitted that the respondent is taking all the proactive measures to ensure Environmental compliance. Further, all the

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For STATE INDUSTRIES PROMOTION
CORPORATION OF TAMILNADU LTD.,

M. S. S.

Asst. General Manager ()

industries in SIPCOT Industrial Complexes / Parks are instructed to comply with the conditions / norms stipulated by regulatory authorities.

14. With regard to averments contained in **Para - 5 & 6**, it is submitted that the proposed Manallur Industrial Park will house 90% of the plot area for Non-EC Category Industries i.e., Industries which does not attract the provision of EIA Notification, 2006 and its amendments and only 10% of plot area is to be allotted for 5(f) Category Industries i.e., Non Pharma Industries like Synthetic Acrylic Polymers and Resins, Synthetic resins and water proofing compounds, etc. Pesticide industries or integrated paint industries are not proposed in the Manallur Industrial Park. Since majority of the industries are Non-EC category, it is envisaged that there will be very negligible impact and the same will be mitigated by SIPCOT and individual industries by adopting and implementing proper mitigation measures. This mitigation measures includes Greenbelt all along the periphery of the industrial park, greenbelt along the internal roads, also 10% of Open Space Reservation (OSR) for Greenbelt is provided i.e., overall around 35% of Greenbelt is proposed in the Industrial Park which is provided in the EIA Report.

15. With regard to averments contained in **Para - 8**, this respondent submits that the Public Hearing was conducted on 03.07.2019. Reply for the comments/suggestions made by the 2nd appellant was addressed in the EIA Report. Further, during the 230th EAC Meeting, the Committee has requested SIPCOT to address the Public Hearing issues raised along with fund provisions in EIA/EMP report. Accordingly, SIPCOT has allocated separate fund under Corporate Environment Responsibility (CER) for the comments / suggestions raised during public hearing and the same has been incorporated in the EIA Report. Only after examining the action plans for public hearing submitted by this respondent, MoEF&CC has issued this Environmental Clearance.

16. With regard to averments contained in **Para - 9**, this respondent submits that during the 230th EAC Meeting held on 28th to 29th January 2020, the committee has requested additional details.

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For STATE INDUSTRIES PROMOTION
CORPORATION OF TAMILNADU LTD.,



Asst. General Manager (I.)

Accordingly, SIPCOT has submitted the Additional Details Sought (ADS) along with the revalidated EIA Report in online MoEF&CC portal on **25.06.2020** under additional details tab. Accordingly, the EC proposal of Manallur Industrial Park was included in the Agenda of 239th EAC Meeting held on 29th- 30th July 2020. As requested in the Agenda, the soft copy of all the documents including the revalidated EIA Report was sent through mail to the Chairman and the Members of EAC on 21.07.2020 (i.e., well before the 239th EAC Meeting).

17. This respondent submits that during 239th EAC Meeting, the committee has deferred the proposal as the revalidated report has not been uploaded and also for want of additional details. Since, there may be a technical error in the portal, the uploaded ADS document may not have shown in the portal. It should be noted that, the Additional Details submitted on **25.06.2020** can be seen in the timeline details of the portal.

18. This respondent further submits that this respondent has submitted the reply to the queries raised during the 239th EAC meeting on 14.08.2020 along with the revised EIA report revalidated by M/s. Hubert Enviro Care Systems Pvt. Ltd. Accordingly, the EC proposal for Manallur Industrial Park was considered by the Expert Appraisal Committee (EAC) in its 241st EAC meeting scheduled on 25th August 2020 through video conference. The Committee after examining the documents submitted by SIPCOT and detailed deliberations during its 241st EAC meeting, recommended the proposal for grant of **Environmental Clearance** with specific and general conditions.

19. With regard to averments relating to **Preparation and submission of EIA Report by an unaccredited consultant**, it is submitted as follows:-

- i. M/s. Centre for Environment, Health and Safety (CEHS) had requisite NABET accreditation during conducting the baseline study (April to June 2018) and submission of the EIA Report (21.07.2019) of Manallur Industrial Park under 'Sector 31' in the

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For STATE INDUSTRIES PROMOTION
CORPORATION OF TAMILNADU LTD.,

R. S. S.

Asst. General Manager (I.)

QCI-NABET List of Accredited Consultant Organizations/Rev. 19, January, 2019. It should be noted that, M/s. CEHS have NABET Accreditation valid till 20.07.2023. During the 230th EAC meeting of Manallur Industrial Park EC proposal held on 28th - 29th January 2020, M/s. CEHS has presented the proposal before the Expert Appraisal Committee (EAC), But, the appellants have mentioned that this respondent (SIPCOT) had engaged M/s. Hubert Enviro Care Systems Pvt. Ltd.

Further, as per the O.M. No. J-11013/41/2006-IA.II(I) dated 17.03.2010, the project proponent can change the consultant during the course of the appraisal process and the same has to be informed in writing to the MoEF&CC/ SEIAA regarding the change of consultant. Accordingly, Intimation letter dated 26.02.2020 on Change of Consultant (M/s. Hubert Enviro Care Systems Pvt. Ltd.) was submitted immediately to MoEF&CC along with NOC from the previous consultant M/s. CEHS. From this, it is clear that SIPCOT has carried out the assessment in line with the EIA Notification, 2006 and its subsequent amendments and prepared the EIA report as per the generic structure and guidelines. Accordingly, MoEF&CC has accorded Environmental Clearance for Manallur Industrial Park.

- ii. In the EIA Report, under Section 3.11 clearly indicates the Socio-Economic Profile of the project area. Further, the habitations within 1 km from the project site are given in Figure 2.2 of EIA Report. Also, the reply to the comments / suggestions raised during the public hearing along with the commitment on fund allocation has been given in Section 7.1 of EIA Report. This respondent submits that the project area being close to Chennai and fast industrialization has results in shifting in the occupation pattern. As per census data it is evident that the extent of dependency on agriculture appears to be declining as seen from previous years.

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For STATE INDUSTRIES PROMOTION
CORPORATION OF TAMILNADU LTD.,

*Ratho**
Asst. General Manager (I.)

- iii. This respondent has provided the details of Reserve Forests within 15 Km radius from the project site in Section 2.2 and Figure 2.7 of EIA Report. Further, this Project site was marked in Survey of India Topo Sheet and the distance of Pulicat lake Bird Sanctuary Eco Sensitive Zone (ESZ) was found to be 5.77 Km from project site boundary. Topographical Map showing the distance of Pulicat Lake ESZ from the project site is provided in Figure 2.6, Page 71 of EIA report. As a prudent measure, this respondent has applied for NBWL NOC / clearance from wildlife warden. Accordingly, site inspection was also conducted by the Range Forest Officer on 27.07.2020. As per MoEF&CC O.M.F.No.22-43/2018-IA.III dated 08.08.2019, proposal involving developmental activity located outside the stipulated boundary limit of notified ESZ, prior clearance from Standing Committee of National Board for Wildlife (SCNBWL) may not be applicable. The same has been observed by the EAC during the 241st EAC Meeting, that since the ESZ of Pulicat Lake Bird Sanctuary is ~ 5.77 Km from project site boundary, i.e., outside the ESZ, NBWL Clearance / NOC is not applicable.
- iv. In the case of Nimmala Ankaiah -Vs- Union of India in Appl. No. 216 of 2016 (SZ), the said establishment of medical college and super specialty hospital is within the ESZ limit of Pulicat Lake Bird Sanctuary. But, in case of Manallur Industrial Park, the Project site is outside the ESZ limit and at a distance of 5.77 Km from Pulicat Lake Bird Sanctuary.
- v. As per contour map given in Figure 3.8 of EIA Report, the proposed Manallur site is relatively flat. Further, the Manallur Industrial Park is proposed to have effective storm water drain with percolation pits all along the internal roads. Also, the allottee units will have an individual Sewage and Effluent Treatment Plant, to treat the wastewater and reuse it for their production process, utilities and greenbelt. Hence there will not be any wastewater discharge outside the Industrial Park.

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For STATE INDUSTRIES PROMOTION
CORPORATION OF TAMILNADU LTD.,

M. Shree

Asst. General Manager (I.)

- vi. Terms of Reference for Manallur Industrial Park was obtained for the extent of 303.75 Hectares (300.765 Hectares of poramboke land and 2.985 Hectares of patta land) based on the administrative sanction issued by Government of Tamil Nadu for development of Industrial Park at Manallur vide G.O (Ms) No.119 dated 07.06.2013.

While applying for EC, the poramboke land extent was reduced to 283.08 Hectares vide Government of Tamil Nadu land alienation G.O (Ms) No. 285 dated 03/08/2018 and 2.985 Hectares of patta land vide G.O.(Ms) no. 119 dated 07.06.2013). Further, the project area was further reduced from 286.065 Hectares to 279.99.5 Hectares due to the following reasons:

- 3.085 Hectares of poramboke land has been excluded by Thiruvallur District Collector vide letter no. 14888/2018 dated 10.06.2019.
- 2.985 Hectares of patta land is also excluded from land acquisition and the total area of the Industrial Park is reduced to 279.99.5 Hectares.

Accordingly, the Land Delivery Receipt in proof of taking over possession of 279.99.5 Hectares of land was obtained from Zonal Deputy Tahsildar.

- vii. During the baseline period from April to June 2018, Ambient Air Quality (AAQ) was monitored in 10 different locations in and around the project site within 10 km radius, which is provided in the EIA Report. The same was validated during February 2020 and the validated data was incorporated in the revised EIA Report.
- viii. As per the EIA Notification, 2006 and its subsequent amendments Public hearing was conducted on 03.07.2019 at KVC Mahal, Sathiyavedu Road, Madharpakkam, Gummidipoondi Taluk, Thiruvallur District. The comments / suggestions raised during the public hearing have been addressed along with action

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For STATE INDUSTRIES PROMOTION
CORPORATION OF TAMILNADU LTD.,

*M. Shiva**

Asst. General Manager (I.)

plan for each query. The same has been incorporated in the EIA Report.

As per MoEF&CC O.M. No. J-11013/41/2006-IA-11 (I) (Part) dated 29.08.2017 baseline data and public hearing is valid for a period of three years. It is to be noted that, the baseline study conducted by this respondent is well within the validity period. During the EAC meeting the committee has requested to submit the revalidated EIA Report accordingly SIPCOT has revalidated the report through a NABET accredited consultant. The EAC committee has the authority to appraise the proposal based on the project specific requirements. Accordingly, the Environmental Clearance has been issued for this project.

With regard to the averments contained in Grounds (A) to (F), it is respectfully submitted as follows:-

- A. The averments contained in Ground (A) are denied. The Chairman and the Members of Expert Appraisal Committee possessing sound technical knowledge have taken a decision for issue of Environmental Clearance only after due consideration of all the materials / information available in the proposal.
- B. With regard to the averments contained in Ground (B), it is submitted that SIPCOT has carried out the assessment and report was prepared in line with generic structure and guidelines of the EIA Notification, 2006 and its subsequent amendments. Accordingly, MoEF&CC has accorded Environmental Clearance for Manallur Industrial Park.
- C. The averments contained in Ground (C) are not admitted. SIPCOT has provided factual information in Form-I application and prepared EIA Report as per the generic structure and guidelines of EIA Notification, 2006 and its subsequent amendments.
- D. The averment contained in Ground (D) is not admitted. It is submitted that M/s. Centre for Environment, Health and Safety (CEHS) had requisite NABET accreditation during submission of the

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For STATE INDUSTRIES PROMOTION
CORPORATION OF TAMILNADU LTD.,

[Signature]
Asst. General Manager (I.)

EIA Report (21.07.2019) of Manallur Industrial Park under 'Sector 31' in the QCI-NABET List of Accredited Consultant Organizations/Rev. 19, January, 2019. As per MoEF&CC O.M. No. J-11013/41/2006-IA.II(I) dated 17.03.2010 the project proponent can change the consultant during the course of the appraisal process and the same has to be informed in writing to the MoEF&CC/ SEIAA regarding the change of consultant. Accordingly, Intimation letter on Change of Consultant was submitted to MoEF&CC on 26.02.2020.

- E. The averments contained in Ground (E) are not admitted. It is submitted that the Project site was marked in Survey of India Topo Sheet and the distance of Pulicat lake Bird Sanctuary Eco Sensitive Zone (ESZ) was found to be ~ 5.77 Km from project site boundary. Topo Map showing the distance of Pulicat lake ESZ from the project site is provided in Figure 2.6 of EIA report.
- F. With regard to the averments contained in Ground (F), it is submitted that the EIA report was prepared in line with generic structure and guidelines of the EIA Notification, 2006. Further, the additional details sought by the EAC have been incorporated in the revised EIA Report. As per MoEF&CC O.M.F.No. 22-43/2018-IA.III dated 08.08.2019, proposal involving developmental activity /projects located outside the stipulated boundary limit of notified ESZ, prior clearance from Standing Committee of National Board for Wildlife (SCNBWL) may not be applicable. Accordingly, during the 241st EAC Meeting, the committee observed that NBWL NOC / Clearance is not applicable for the proposed Manallur Industrial Park.

20. This respondent submits that the project is likely to have positive impacts on socio economic environment in the surrounding villages. SIPCOT's main objective is creation of Industrial Infrastructure across Tamil Nadu by ensuring a balance between the development and the environment. Accordingly, the EIA report was prepared in line with generic structure and guidelines of the EIA Notification, 2006 and with due consideration about the nearby surrounding environment. Further,

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For STATE INDUSTRIES PROMOTION
CORPORATION OF TAMILNADU LTD.,

Nalkeo

Asst. General Manager (I.)

90% of the industries proposed are Non-EC category industries like Engineering and fabrication, Automobile and accessories manufacturing, E-vehicle and its components manufacturing etc., Hence, there will be very negligible or no pollution in the surrounding area, further individual industries will follow all pollution control norms, due to the present stringent rules and regulations. Also, SIPCOT has proposed to spend around 1.5% of project cost for the CER activities with focus on Health and sanitation facilities for surrounding villages, disilting of water bodies near the site thereby improving social infrastructure. Due to the proposed project, various modes of direct and indirect employment will generate which will reflect in the improved quality of life of the people in the study area and also, will increase the business opportunities for the upcoming entrepreneurs. Thus, it can be said that the proposed project will have significant beneficial impact on the socio economic scenario in the study area. Instead of encouraging the development and industrial growth, the appellants without any logic and proper knowledge, filed the present Appeal against this environmental clearance.

21. In the above circumstances, taking note of the above facts that there is no procedural violation as stated by this respondent, the appeal may be dismissed.

It is submitted that all the grievances raised in the appeal have been answered by this respondent and therefore the appeal filed deserves no merits and it is prayed that this Hon'ble Tribunal may be pleased to dismiss the above application with exemplary costs and thus render justice.

For STATE INDUSTRIES PROMOTION
CORPORATION OF TAMILNADU LTD.,

*M. Nareg**

Asst. General Manager (I.)

Solemnly affirmed at Chennai on
this the 13th day of March 2021
and signed her name in my presence.

BEFORE ME

M. Nareg
12/03/21

ADVOCATE : CHENNAI

M. Nareg, Advocate
122 Levee Street
High Street
Chennai

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**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Application No. 34 of 2020

1.G. Praveena
D/o. D. Gurunathan,
No.568, Sathapet,
Manallur Village Post, Gummudipundi,
Thiruvallur District 601202.

2. S.Sivakumar,
S/o. Sivalingam,
No.40, Perumal Kovil Street,
Soorapondi Village,
Gummudipundi Taluk,
Chennai- 601202

.....Appellants

-Vs-

1. Union of India
Rep. by its Secretary
The Ministry of Environment, Forests
and Climate Change New Delhi
Indra Paryavaran Bhawan,
Jor Bagh Road, Ali Ganj,
New Delhi.

2. State Industries Promotion Corporation
of Tamil Nadu (SIPCOT)
Rep. by its Managing Director
No.19A, Rukmani Lakshmi pathy Road,
Egmore, Chennai -600 008.

...Respondents

COUNTER AFFIDAVIT FILED BY THE 2nd RESPONDENT

I, M.S.Heeroon Rasheed, S/o. R.S.Mamoon Rasheed, Muslim, aged about 43 years, working as Assistant General Manager (Legal), State Industries Promotion Corporation of Tamil Nadu Limited (SIPCOT), having its office at No.19-A , Rukmani Lakshmi pathy Road, Egmore, Chennai 600 008, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Assistant General Manager (Legal) of the 2nd respondent in the above Application and I am authorized to sign on

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For STATE INDUSTRIES PROMOTION
CORPORATION OF TAMILNADU LTD.,

M.S. Heeroon Rasheed

Asst. General Manager (L.)

behalf of the 2nd Respondent and I am well acquainted with the facts of the case.

2. I submit that the present Appeal 34 of 2020 is filed by the Appellants challenging THE ENVIRONMENTAL CLEARANCE issued by the 1st respondent on the file of 21-59/2015-IA.III Dated 10.11.2020. I submit that the 2nd Respondent is a State owned Corporation and is under the aegis of Government of Tamilnadu, in promoting industrialization in the State and is acting in the general interest for the benefit of the units located within its Industrial Complexes / Parks / Growth Centers.

3. I submit that the appellant has filed the above Appeal No. 34/2020 and the grievances raised by the applicants in this Appeal are:

i. The respondents have violated the procedure to get the environmental clearance certificate from the 1st respondent,

ii. The clearance by the 1st Respondent is in violation of EIA Notification, 2006

iii. EIA report was prepared by an Unaccredited Consultant M/s.Centre for Environment, Health and Safety (CEHS).

iv. The respondents have suppressed the fact about the nearby village which is located on the periphery of the proposed industrial Estate.

v. The Respondent have suppressed about the schedule tribe located near the proposed Industrial park.

vi. The respondent has given false data about the location of the Pulicat Lake Bird Sanctuary.

vii. The respondent has not given any data about the emission/ discharge and pollution likely to be caused.

viii. The respondent has given false data in the EIA report about the nature of land etc. these are the grounds among others.

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For STATE INDUSTRIES PROMOTION
CORPORATION OF TAMILNADU LTD.,

M. S. S. S.

Asst. General Manager (I.)

4. This Respondent submits that before going into the allegations raised by the Appellants, the 2nd Respondent may be permitted to state the following:

The Government of Tamil Nadu has accorded Administrative Sanction vide G.O. Ms.No. 119, Industries Department dated 07.06.2013 for establishment of SIPCOT Industrial Park at Manallur and Soorapoondi Villages in Gummidipoondi Taluk, Thiruvallur District, Tamil Nadu and as per EIA notification, 2006 and subsequent amendments it is mandatory to obtain Environmental Clearance for establishment of Industrial estates / parks / complexes / areas, either from the Ministry of Environment, Forests and Climate Change (MoEF&CC) or from The State Environment Impact Assessment Authority (SEIAA), Tamil Nadu through a National Accreditation Board for Education and Training (NABET) Accredited EIA Consultant.

5. This Respondent submits that accordingly this respondent had submitted Form-I, Pre-Feasibility Report (PFR) and other necessary documents to MoEF&CC through a NABET Accredited EIA consultant M/s. Centre for Environment, Health and Safety (CEHS) for getting Terms of Reference (ToR) approval for the proposed SIPCOT Industrial Park at Manallur.

6. This Respondent submits that in this regard the ToR proposal for Manallur Industrial Park was considered by the Expert Appraisal Committee (EAC) for issue of Terms of Reference. Accordingly, after detailed deliberation the EAC has granted Terms of Reference vide F.No.21-59/2015-IA.III dated 22.07.2015 for Manallur Industrial Park with specific and general ToR conditions for carrying out EIA study and for preparation of the EIA Report. Further, this respondent has obtained Terms of Reference Extension on 13.11.2018 with same specific and general conditions.

7. This Respondent submits that in this continuation, the public hearing for the Manallur Industrial Park has been convened on 03.07.2019 at KVC Mahal, Sathiyavedu Road, Madharpakkam,

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N. S. S.
Asst. General Manager (I.)

Gummidipoondi Taluk, Thiruvallur District. Accordingly, the final EIA Report along with reply for the comments / suggestions raised during public hearing was submitted to MoEF&CC.

8. This Respondent submits that, during the course of the appraisal process this respondent has changed the EIA consultant to M/s. Hubert Enviro Care Systems Pvt. Ltd. (HECS), Chennai. As per the MoEF&CC O.M.No.J-11013/41/2006-IA.II(I) dated 17.03.2010, the project proponent can change the consultant during the course of the appraisal process and the same has to be informed in writing to the MoEF&CC/ SEIAA regarding the change of consultant. Accordingly, Intimation letter dated 26.02.2020 on Change of Consultant (M/s. Hubert Enviro Care Systems Pvt. Ltd.) was submitted immediately to MoEF&CC along with No Objection Certificate (NOC) from the previous consultant M/s. CEHS.

9. This Respondent submits that the EC proposal for Manallur Industrial Park was considered by the Expert Appraisal Committee (EAC) during the 241st EAC meeting scheduled on 25th- 26th August 2020, The EAC committee after examining the documents submitted by SIPCOT and after detailed deliberations has recommended the proposal of Manallur Industrial Park for grant of **Environmental Clearance** vide File No. 21-59/2015-IA.III Dated 10.11.2020 with specific and general conditions.

10. This respondent has established that the Environmental Clearance for Manallur Industrial Park had been obtained following all the directions and guidelines stipulated in the EIA notification, 2006 and subsequent amendments. The Respondent submits that the appellant not being a technical person is trying to stall a Government project in the guise of challenging the Environmental Clearance so that the demand for industries may benefit other countries or nearby states. The Respondent submits that the 1st Respondent having sound technical knowledge in the Environmental aspects and taking into consideration on the ecological Environmental and condition of the site have granted clearance for setting up of Industries Park.

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[Signature]
Asst. General Manager (I.)

11. This Respondent submits that a perusal of draft notification of 2020 issued by the Ministry of Environment, Forest and Climate Change will go to show that for setting of Industrial Parks by State or Central Government seeking public opinion for the purpose of issuance of Environmental Clearance has been dispensed with relying on decisions of this Hon'ble Tribunal and various Courts including Supreme Court. The Respondent submits that the Parliamentary wisdom is that the Central Government has realized the flaw of misuse of provisions in EIA Notification 2006 by persons like the appellant coming in the last hour with one-point agenda of stalling an industrial project has come out with a new Notification called EIA Notification 2020.

12. This respondent submits that all averments raised in the Appeal are self-contradictory and totally illusory and will only establish that the appellants have got certain hidden motives in stalling the project of the 2nd respondent. Without prejudice to the above said contentions this respondent traversing the parawise remarks raised in the appeal.

13. With regard to averments stated in **Para - 2**, this respondent submits as follows:

- A. M/s. Centre for Environment, Health and Safety (CEHS) had requisite NABET accreditation during conducting the baseline study (April to June 2018) and submission of the EIA Report (21.07.2019) of Manallur Industrial Park under 'Sector 31' in the QCI-NABET List of Accredited Consultant Organizations/Rev. 19, January, 2019. Also, it should be noted that, M/s. CEHS have NABET Accreditation valid till 20.07.2023.
- B. As per the MoEF&CC O.M.No. J-11013/41/2006-IA.II(I) dated 17.03.2010, the project proponent can change the consultant during the course of the appraisal process and the same has to be informed in writing to the MoEF&CC/ SEIAA regarding the change of consultant. Accordingly, Intimation letter dated 26.02.2020 on Change of Consultant (M/s. Hubert Enviro Care Systems Pvt. Ltd.) was submitted immediately to MoEF&CC along with NOC from the previous consultant M/s. CEHS.

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CORPORATION OF TAMILNADU LTD.,

M. S. S. S.

Asst. General Manager (I.)

- C. This respondent submits that nearest village to the project site is Manallur, which is 0.56 km away from the Project Site. Google image showing the villages within 1 Km from the project site is given in Figure 2.2 of EIA Report.
- D. This respondent submits that the EIA Report has been prepared as per the Generic Structure, including Socio Economic Profile. The Details of Scheduled Caste and Scheduled Tribe are given in Section 3.11 of EIA report.
- E. This respondent submits that Reserve Forests within 15 Km radius from the project site were marked and the details are given in Section 2.2 and Figure 2.7 of EIA Report.
- F. This respondent submits that, the Project site was marked in Survey of India TOPO Sheet and the distance of Pulicat lake Bird Sanctuary Eco Sensitive Zone (ESZ) was found to be ~ 5.77 Km from project site boundary. Topo Map showing the distance of Pulicat lake ESZ from the project site is provided in Figure 2.6, Page 71 of EIA report.
- G. This respondent submits that Cumulative impact has been discussed under Section 4.3.2 of EIA Report.
- H. This respondent submits that the impact of the project has been discussed in the EIA Report. Further, this respondent submits that, this project is likely to have positive impacts on socio economic environment of the surrounding villages. Various modes of indirect employment i.e. increased business opportunities will reflect in the improved quality of life of the people in the study area. Also, SIPCOT intends to spend around 1.5% of project cost for the CER activities with focus on Health and sanitation facilities near the project site, desilting of water bodies near the site there by improving social infrastructure. Thus, it can be said that the proposed project will have significant beneficial impact on the socio economic scenario in the study area.
- I. This respondent submits that the Emissions / discharge and pollution likely to be caused by the proposed industries to be located inside the Industrial Park have been taken into

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*Palkeo**
Asst. General Manager (I.)

consideration while estimating the impact of the Project. Further, air dispersion modeling has been carried out using AERMOD software, accordingly it is observed that the Ground Level Concentrations are well within the NAAQ Standards and the same has been provided in Section 4.3.2 of EIA Report.

- J. This respondent submits that Natural Resource Census Land Use Land Cover Database from its survey conducted in the year 2012 classify the present land as 'Barren, Scrub land which is also referred in the EIA report.
- K. This respondent submits that the EIA Report was prepared as per the generic structure including the existing baseline environment status, anticipated environmental impacts and mitigation measures, environmental management plan, etc. Further, only 10% of plotted area is proposed for 5 (f) – Non pharma: Synthetic Acrylic polymers and resins, water proofing compounds and synthetic adhesives etc.,
- L. This respondent submits that the EIA Report has been prepared in line with the Terms of Reference issued by MoEF&CC. Compliance to the ToR has been provided in Section 1.7, Page 48 of EIA Report.
- M. This respondent submits that the objections / suggestions raised during the public hearing have been addressed along with action plan for each query. The same has been incorporated in the EIA Report Chapter 7, Section 7.1.
- N. This respondent submits that the EIA Report has been prepared based on the primary and secondary data collected and the information provided in the EIA Report are factually correct.
- O. This respondent submits that as requested by the EAC committee and as a prudent measure the revalidation report of February 2020 has been included in the revised EIA Report which is additional information provided in the Final EIA Report. The EAC committee has the authority to appraise the proposal based on the project specific requirements.

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CORPORATION OF TAMILNADU LTD.,

M. S. K.
Asst. General Manager (I.)

P. This respondent submits that SIPCOT has addressed all the comments / suggestions raised during the public hearing including the commitment on the fund allocation under Corporate Environment Responsibility (CER) activities, like provision of sanitation facilities, desilting of nearby lake, medical support for health care centers, Skill development centre for surrounding village people. The EAC after due consideration of all the materials / information including the reply to the public hearing has issued the Environmental Clearance.

14. With regard to averments stated in **Para 3, 4 & 5**, this respondent submits that M/s. Centre for Environment, Health and Safety (CEHS) had requisite NABET accreditation under 'Sector 31' in the QCI-NABET List of Accredited Consultant Organizations/Rev.19, January, 2019 during submission of the Initial EIA Report on 21.07.2019 and during the 230th EAC Meeting dated 28th - 29th January, 2020 for the proposed Manallur Industrial Park. Also, it should be noted that, M/s. CEHS have NABET Accreditation valid till 20.07.2023.

15. With regard to the averments stated in **Para - 6, 7, 8 & 9**, this respondent submits that the Final EIA Report was prepared incorporating the comments and suggestion raised during the public hearing on 03.07.2019 and the same was submitted online to MoEF&CC portal on 21.07.2019. Accordingly, the EC proposal was considered during 230th EAC Meeting held on 28th - 29th January, 2020, during the meeting the Expert Appraisal Committee has requested additional details and to submit the revised EIA Report incorporating all the observations made during the EAC meeting. Accordingly, the additional details have been incorporated and revised EIA Report has been submitted to MoEF&CC on 25.06.2020. This respondent submits that during the 239th EAC meeting, the committee again requested additional details to be incorporated in the revised EIA Report. Subsequently, this respondent submitted the reply to the queries raised during the 239th EAC meeting on 14.08.2020 along with the revised EIA report which is still available in the MoEF&CC portal.

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R. S. S. S.

Asst. General Manager (I.)

16. This respondent submits that the EAC committee has the right to appraise the proposal based on the project specific requirements. Only based on the EAC committee direction, this respondent has incorporated additional details in the Final EIA Report, which is a general procedure in the process of obtaining Environmental Clearance and there is no procedural violation has been made. Further, as per the MoEF&CC O.M. No. J-11013/41/2006-IA.II(I) dated 17.03.2010 the project proponent can change the consultant during the course of the appraisal process and the same has to be informed in writing to the MoEF&CC/SEIAA regarding the change of consultant. Accordingly, Intimation Letter dated 26.02.2020 on change of Consultant (M/s. Hubert Enviro Care Systems Pvt. Ltd.) was submitted immediately to MoEF&CC along with NOC from the previous consultant M/s. CEHS, before the next EAC meeting for Manallur Industrial Park, i.e, before 239th EAC Meeting held on 29th and 30th July 2020. Based on the EAC committee direction and as a prudent measure the revalidation data has been included in the EIA Report, which should be seen as additional information. It should be noted that, the EAC committee has the authority to appraise the proposal based on the project specific requirements. The appellants without the knowledge in the process of obtaining Environmental Clearance have filed this appeal.

17. With regard to the averments stated in **Para – 10 to 16**, it is submitted that during the 230th EAC Meeting the Committee has requested only additional details and to submit the revised EIA Report. The Chairman and the members of Expert Appraisal Committee possessing sound technical knowledge have taken a decision for issue of Environmental Clearance after due consideration of all the materials / information available in the proposal. The EAC committee has the authority to seek for additional information specific to the project during the course of appraisal process. Based on the EAC direction, the additional details has been included in the revised EIA Report submitted. As per Bhuvan NRSC Land use/Land cover-2012 land use is classified as 'Barren, Scrub land' which is also referred in the EIA report. Further, it should be noted that the project site is a government poramboke land.

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R. S. Srinivasan

Asst. General Manager (I.)

This respondent has conducted necessary site assessments and accordingly the stress present in the project site is provided in Section 6.7.1 of the EIA Report and has not suppressed any fact. This respondent has not suppressed any facts about the nearby villages. It should be noted that Google image showing the villages within 1 Km from the project site is given in Figure 2.2 of EIA Report. Major village in the surrounding area is Manallur (around 4000 people) which is 0.56 km away from the proposed project site. Accordingly suitable mitigation measure and Environmental Management plan has been noted. Also, adequate green belt area has been provided including periphery of the site. Also, the EIA Report has been prepared including Socio Economic Profile and the Details of Scheduled Caste and Scheduled Tribe are given in Section 3.11 of EIA report. This respondent submits that since all the relevant and factual details are provided in the EIA Report, it is evident that the appellants does not gone through and understood the EIA Report also does not possess adequate technical knowledge in environmental field.

18. With regard to the averments stated in **Para – 17, 18, 19 & 20**, it is submitted that the Project site was marked in Survey of India Topo Sheet and the distance of Pulicat lake Bird Sanctuary Eco Sensitive Zone (ESZ) was found to be ~ 5.77 Km from project site boundary. TOPO Map showing the distance of Pulicat lake ESZ from the project site is provided in Figure 2.6, Page 71 of EIA report. As a prudent measure, this respondent has applied for NBWL NOC/ Clearance from wildlife warden. Accordingly, site inspection was also conducted by the Range Forest Officer on 27.07.2020. This respondent submits that as per MoEF&CC O.M.F.No.22-43/2018-IA.III dated 08.08.2019, the proposal involving developmental activity / projects located outside the stipulated boundary limit of notified ESZ and located within 10 km of National Park/Wildlife Sanctuary, prior clearance from Standing Committee of National Board for Wildlife (SCNBWL) may not be applicable. Accordingly, during the 241st EAC Meeting, the Committee observed that NBWL NOC / Clearance is not applicable for the proposed Manallur Industrial Park. This respondent further submits that the Final Notification of MoEF&CC S.O.

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M. Ashok
Asst. General Manager (I.)

1736(E) dated 26.06.2015 states that, "No establishment of any new polluting or highly polluting industry **within** the Eco Sensitive Zone". In the case of **Nimmala Ankaiah Vs. Union of India in A. No. 216 of 2016 (SZ)**, the said establishment of Medical College and super specialty hospital is within the ESZ limit of Pulicat Lake Bird Sanctuary. But, in case of Manallur Industrial Park, the Project site is outside the ESZ limit and at a distance of ~ 5.77 Km from Pulicat Lake Bird Sanctuary ESZ.

19. With regard to the averments stated in **Para – 21,22 & 23**, it is submitted that the Reserve forests within 15 Km radius from the project site were marked and the details are given in Section 2.2 and Figure 2.7 of EIA Report. Further, Emissions / discharge and pollution likely to be caused by the proposed industries to be located inside the Industrial Park has been taken into consideration while estimating the impact of the Project. Further, air dispersion modeling has been carried out using AERMOD Software and accordingly it is observed that the Ground Level Concentrations are well within the NAAQ Standards. The details of reserve forests within 15 Km radius from the project site were marked and the details are given in Section 2.2 and Figure 2.7 of EIA Report. Also, the appellants itself accepted that, the Google earth imagery showing reserve forests are provided in the EIA Report. This respondent submits that the socio-economic profile and employment details of the project area is given in Section 3.3 and Section 3.11 of EIA Report. This respondent submits that being close to Chennai and fast industrialization has resulted in shifting in the occupation pattern. As per census data, it is evident that the extent of dependency on agriculture appears to be declining as seen from previous years. Hence, there is no suppression of facts or material in the EIA Report.

20. With regard to the averments stated in **Para – 24, 25, 26 & 27**, this respondent submits that the EIA Report has been prepared with factual data and there is no suppression of facts. The Chairman and the members of Expert Appraisal Committee possessing sound technical knowledge have taken a decision for issue of Environmental Clearance after due consideration of all the materials / information available in the proposal. Further, this respondent will comply with all the conditions

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N. S. S.

Asst. General Manager (I.)

stipulated in the environmental clearance. Since all the relevant and factual details are provided in the EIA Report, it is evident that the appellants do not possess adequate technical knowledge in environmental field and do not gone through and understood the EIA Report. This respondent submits that the Ambient Air Quality monitoring has been carried out as per the requirement. Further the validation has been carried out during February 2020. Accordingly, the EAC committee has accepted the baseline data.

21. With regard to the averments stated in **Para – 28**, this respondent submits that the EIA Report was prepared as per the generic structure including the existing baseline environment status, anticipated environmental impacts and mitigation measures, environmental management plan, etc. The proposed activities in the project area are:

- 90% of the plot area for Non-EC Category Industries i.e., Engineering and fabrication, Automobile and accessories manufacturing, E vehicle and its components manufacturing, etc., and other industries which does not attract the provision of EIA Notification, 2006 and its amendments.
- Only 10% of plot area for 5(f) Category Industries i.e., Non Pharma industries like Synthetic Acrylic Polymers and Resins, Synthetic resins and water proofing compounds, etc.

The respondent further submits that no pharmaceutical industries are proposed in the Industrial Park. Since, 90% of the industries are Non-EC category there will be very negligible or no pollution in the surrounding area, further individual industries will follow all pollution control norms, due to the present stringent rules and regulations by regulatory authorities.

22. With regard to the averments stated in **Para – 29, 30, 31, 32 & 33**, it is submitted that this respondent has already provided the details on impact assessment and proposed mitigation measures. The expected emissions / pollution from the industries and the cumulative impact with emission modeling is given in Section 4.3 of the EIA Report. Accordingly it is observed that the Ground Level Concentrations are well

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within the NAAQ Standards. Therefore the appellants' contention is denied. Section 5.6.4 is not given in the revised EIA Report. Most commonly steel structures will be used for industrial buildings, hence there will be minimal dust emission is envisaged. This respondent submits that only 10% of plot area for 5(f) Category Industries i.e., Non Pharma Industries like Synthetic acrylic polymers and resins, Synthetic resins and water proofing compounds, etc. are proposed in the Manallur Industrial Park. The integrated paint industries were not proposed in the industrial park. The expected emissions / pollution from the industries are well within the NAAQ Standards. Further, the allottee units will be instructed to provide Air Pollution Control Systems. Environmental Clearance for the proposed Manallur Industrial Park is obtained under 7(c) of EIA Notification, 2006. Further, the appellants should note that, SIPCOT is lending its best support to the Government in mitigating the atmospheric pollution by contributing to green cover development in all its 19 industrial parks including Gummidipoondi and Thervoykandigai. Accordingly, SIPCOT has procured 2.60 lakhs of saplings from the nurseries of Forest Department at a cost of Rs. 10 crores. So far more than 2.50 lakhs of saplings have been planted in these industrial parks. Also, a Patrol system has been launched in all SIPCOT industrial parks in order to monitor and restrict the illegal activities if any occurs within the industrial parks. It is submitted that, the respondent is taking all the proactive measures to ensure environmental compliance.

23. With regard to the averments stated in **Para – 34, 35, 36 & 37**, this respondent submits that all the allottee industries shall have individual effluent treatment plant with Zero Liquid Discharge (ZLD) system. No marine disposal system is proposed for the project. Even though ZLD system is proposed make up water, domestic water requirement, water for greenbelt is required. Therefore the water requirement is provided based on the technical calculation and the Cumulative Impact Assessment for the proposed industrial park is given in Section 4.3 of EIA Report which includes Emissions / discharge and pollution likely to be caused by the proposed industries to be located inside the Industrial Park has been taken into consideration while

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*M. Shio**

Asst. General Manager (I.)

estimating the impact of the Project. Further, air dispersion modeling has been carried out using AERMOD Software. Since most of the industries are Non-EC Category, there will be very negligible amount of impact in the Environment. Accordingly it is observed that the Ground Level Concentrations are well within the NAAQ Standards.

24. With regard to the averments stated in **Para 38 & 39**, it is submitted that the EIA Report has been prepared as per the generic structure and including the additional details as requested by the EAC. The Chairman and the members of Expert Appraisal Committee possessing sound technical knowledge have taken a decision for issue of Environmental Clearance after due consideration of all the materials / information available in the proposal. Further, the EAC has appraised the project as per the procedure and guidelines. Hence, without proper knowledge the appellants cannot criticize the duties of Expert Appraisal Committee.

25. With regard to the averments stated in **Para 40 & 41**, it is submitted that only after the assessment of the pollution potential of the industries, CPCB Zoning Atlas for sitting of industries and ground water table potential, the proposed industries are strategically placed in the industrial park. Accordingly, during the 241st EAC Meeting the committee has accepted the proposal, since it is scientifically feasible. Further, this respondent has proposed Greenbelt all along the periphery of the industrial park, greenbelt along the internal roads, also 10% of Open Space Reservation (OSR) for Greenbelt is provided i.e., overall around 35% of Greenbelt is proposed in the Industrial Park.

26. With regard to the averments stated in **Para 42 & 43**, this respondent submits that the respondent (SIPCOT) has addressed all the comments / suggestions raised during the public hearing including the commitment on the fund allocation for Corporate Environment Responsibility (CER) activities, like provision of sanitation facilities, distilling of nearby lake, medical support for health care centers, Skill development centre for surrounding village people. The EAC after due consideration of all the materials / information including the reply to the

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Asst. General Manager

Asst. General Manager (I)

public hearing has issued the Environmental Clearance. The appellants itself have taken all the reports and details from the public domain.

27. With regards averments stated in **Grounds (A) to (Q)**, it is submitted by this respondent as follows:-

- A. This respondent submits that the Chairman and the members of Expert Appraisal Committee possessing sound technical knowledge have taken a decision for issue of Environmental Clearance after due consideration of all the materials / information available in the proposal. Hence the impugned EC is not violative of the EIA Notification 2006.
- B. This respondent submits that M/s. Centre for Environment, Health and Safety (CEHS) had requisite NABET accreditation during conducting the baseline study (April to June 2018) and submission of the EIA Report (21.07.2019) of Manallur Industrial Park under 'Sector 31' in the QCI-NABET List of Accredited Consultant Organizations/Rev. 19, January, 2019. Also, it should be noted that, M/s. CEHS have NABET Accreditation valid till 20.07.2023.
- C. This respondent submits that as per the MoEF&CC O.M.No. J-11013/41/2006-IA.II(I) dated 17.03.2010 the project proponent can change the consultant during the course of the appraisal process and the same has to be informed in writing to the MoEF&CC/ SEIAA regarding the change of consultant. Accordingly, Intimation letter dated 26.02.2020 on Change of Consultant (M/s. Hubert Enviro Care Systems Pvt. Ltd.) was submitted immediately to MoEF&CC along with NOC from the previous consultant M/s. CEHS.
- D. This respondent submits that the nearest village to the project site is Manallur, which is 0.56 km away from the Project Site. Google image showing the villages within 1 Km from the project site is given in Figure 2.2 of EIA Report.
- E. This respondent submits that the EIA Report has been prepared as per the Generic Structure, including Socio Economic Profile. The details of Scheduled Caste and Scheduled Tribe are given in Section 3.11 of EIA report.

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[Signature]
Asst. General Manager (I)

- F. This respondent submits that Reserve forests within 15 Km radius from the project site were marked and the details are given in Section 2.2 and Figure 2.7 of EIA Report.
- G. This respondent submits that, the Project site was marked in Survey of India Topo Sheet and the distance of Pulicat lake Bird Sanctuary Eco Sensitive Zone (ESZ) was found to be ~ 5.77 Km from project site boundary. Topo Map showing the distance of Pulicat lake ESZ from the project site is provided in Figure 2.6, Page 71 of EIA report and the same has been recorded in the EC under section 3 (xi).
- H. This respondent submits that Cumulative impact has been discussed under Section 4.3.2 of EIA Report.
- I. This respondent submits that the impact of the project has been discussed in the EIA Report. Further, the project is likely to have positive impacts on socio-economic environment of the surrounding villages. Various modes of indirect employment i.e. increased business opportunities will reflect in the improved quality of life of the people in the study area. Also, SIPCOT intends to spend around 1.5% of project cost for the CER activities with focus on Health and sanitation facilities near the project site, desilting of water bodies near the site thereby improving social infrastructure. Thus, it can be said that the proposed project will have significant beneficial impact on the socio economic scenario in the study area.
- J. This respondent submits that the Emissions / discharge and pollution likely to be caused by the proposed industries to be located inside the Industrial Park has been taken into consideration while estimating the impact of the Project. Further, air dispersion modeling has been carried out using AERMOD software, accordingly it is observed that the Ground Level Concentrations are well within the NAAQ Standards and the same has been provided in Section 4.3.2 of EIA Report
- K. This respondent submits that NATURAL RESOURCE CENSUS LAND USE LAND COVER DATABASE from its survey conducted in

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For STATE INDUSTRIES PROMOTION
CORPORATION OF TAMILNADU LTD.,


Asst. General Manager (I.)

the year 2012 classifies the present land as 'Barren, Scrub land which is also referred in the EIA report.

- L. This respondent submits that the EIA Report was prepared as per the generic structure including the existing baseline environment status, anticipated environmental impacts and mitigation measures, environmental management plan, etc. Further, only 10% of plotted area is proposed for 5 (f) – Non pharma: Synthetic Acrylic polymers and resins, water proofing compounds and synthetic adhesives etc.,
- M. This respondent submits that the EIA Report has been prepared in line with the Terms of Reference issued by MoEF&CC. Compliance to the ToR has been provided in Section 1.7, Page 48 of EIA Report.
- N. This respondent submits that the objections / suggestions raised during the public hearing have been addressed along with action plan for each query. The same has been incorporated in the EIA Report under Chapter 7 Section 7.1.
- O. This respondent submits that the EIA Report has been prepared based on the primary and secondary data collected and the information provided in the EIA Report are factually correct.
- P. This respondent submits that as requested by the EAC committee and as a prudent measure the revalidation report of February 2020 has been included in the revised EIA Report which is additional information provided in the Final EIA Report. The EAC committee has the authority to appraise the proposal based on the project specific requirements.
- Q. This respondent submits that SIPCOT has addressed all the comments / suggestions raised during the public hearing including the commitment on the fund allocation under Corporate Environment Responsibility (CER) activities, like provision of sanitation facilities, desilting of nearby lake, medical support for health care centers, Skill development centre for surrounding village people. The EAC after due consideration of all the materials

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For STATE INDUSTRIES PROMOTION
CORPORATION OF TAMILNADU LTD.,



Asst. General Manager (I.)

/ information including the reply to the public hearing has issued the Environmental Clearance.

28. With regard to the averments stated in **Para - 45**, it is submitted that instead of encouraging the development and industrial growth, the appellants without any logic and proper knowledge filed the present appeal against the Environmental Clearance. It is submitted that, this respondent shall comply with all the Conditions stipulated in the Environmental Clearance. Further, mitigation measures proposed in the EIA Report shall be followed during each stage of the development.

It is submitted that all the grievances raised in the application have been answered and therefore the application filed deserves no merits and it is prayed that this Hon'ble Tribunal may be pleased to dismiss the above application with exemplary costs and thus render justice.

For STATE INDUSTRIES PROMOTION
CORPORATION OF TAMILNADU LTD.,

[Signature]

Asst. General Manager (I.)

Solemnly affirmed at Chennai on
this the 13th day of March 2021
and signed her name in my presence.

BEFORE ME

[Signature] 1967 (10)

ADVOCATE : CHENNAI

M. Naresan Selvaraj

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Page No.: *18-04*

No of Corrections: *m*

File No.: 21-59/2015-IA.III
 Government of India
 Ministry of Environment, Forest and Climate Change
 (Impact Assessment Division)

Indira Paryavaran Bhawan,
 Jor Bagh Road, Ali Ganj
 New Delhi – 110 003

Dated: 10th November, 2020

To

The Managing Director,
 State Industries Promotion Corp. of Tamil Nadu Ltd. (SIPCOT),
 19/A, Rukmani Lakshmipathy Road, Egmore,
 Chennai - 8

Subject: Development of Manallur Industrial Park in Gummidipoondi Taluk of District Thiruvallur, Tamil Nadu by M/s State Industries Promotion Corporation of Tamil Nadu (SIPCOT) Limited – Environmental Clearance

Sir,

This has reference to your online proposal to this Ministry on 24th December, 2019 regarding Environmental Clearance for Development of "Industrial Park at Manallur and Soorapoondi villages of Gummidipoondi Taluk, Thiruvallur District, Tamil Nadu State" over an extent of 279.99.5 Ha (691.587 Acres) area at Manallur and Soorapoondi villages, Gummidipoondi Taluk, Thiruvallur District.

2. The above mentioned proposal was considered by the Expert Appraisal Committee (EAC) for Infrastructure, CRZ and other Miscellaneous projects in its 241st meeting on 25-26th August, 2020.

3. The project proponent along with the EIA consultant M/S Hubert Enviro Care Systems (P) Ltd., Chennai, made a presentation through Video Conferencing and provided the following information:

- (i) **Brief description of the Proposal:** M/s State Industries Promotion Corporation of Tamil Nadu (SIPCOT) Limited had proposed the development of a Industrial Park at Manallur and Soorapoondi villages of Gummidipoondi Taluk, Thiruvallur District, Tamil Nadu State" over an extent of 279.99.5 Ha (691.587 Acres) at Manallur and Soorapoondi villages, Gummidipoondi Taluk, Thiruvallur District. The ToR for the proposal was issued on 22nd July 2015, and its extension issued on 13th November, 2018. The required EIA studies were undertaken including conduct of Public Hearing on 03/07/ 2019. The project was earlier taken in 230th EAC meeting on 28 - 29 January, 2020. The EAC had raised queries and based on the queries, the EAC suggested for submission of revised EIA report. The extant proposal falls under Schedule 7 (c), Category A under EIA Notification, 2006.
- (ii) **Nature of project (New/Expansion/Amendment/Extension etc.):** New Project.
- (iii) **Whether the proposal was considered in earlier meetings of EAC: If yes, provide date of EAC meeting and reasons for deferment, if any:** The project was taken in 230th EAC meeting for Projects related to Infrastructure Development, Industrial estate/parks/complexes/areas, Export Processing Zones, Special Economic Zones, Biotech

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Parks, Leather Complexes and National Highways projects held on 28 - 29 January, 2020. The EAC has raised queries and based on the queries, the EAC suggested revising the EIA report and submitting.

(iv) **Whether proposal is part of interlinked project: If yes, provide details in brief: No.**

(v) **Address of project site (Plot No./Village/ Tehsil/ District/State):** Plot No: Manallur village Survey No. - 203/1, 204/2, 207/2, 208, 209/1, 209/3, 210/1, 210/3, 211, 212/1, 212/3, 213, 214, 215, 216/1, 216/3, 217/1, 217/3, 218/1, 218/3, 219/1, 220/1, 223/4, 224, 225/1, 226/1, 227/1, 227/3, 228, 229, 230, 231, 232, 233/1, 234/1, 234/3, 235/3, 236, 237/1, 237/3, 238, 239, 240, 241, 242, 243, 244, 245, 248, 249, 250, 252, 253, 270/1, 270/8, 274/1, 274/29; Soorapoondi Village Survey No. 1, 2, 3, 4, 5, 6/2, 9/1, 9/3, 9/5, 9/6, 9/11, 10/4, 10/9, 12/2, 12/3, 12/4, 12/5, 12/6, 12/7, 12/8, 12/9, 12/10, 12/11, 12/12, 12/13, 12/14, 12/15, 12/16, 12/17, 13/1, 13/2, 13/3, 13/4, 13/5, 13/6, 13/7, 13/8, 13/9, 15, 16/1, 37/1, 38, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49; **Taluk:** Gummidipoondi, **District:** Thiruvallur, **State:** Tamil Nadu.

(vi) **Geo-coordinates of project site:** Latitude: 13°26'54.55"N (From 13.44295446 to 13.44596133); Longitude: 80°01'34.32"E (From 80.03484487 to 80.01417061)

(vii) **Area (ha)/Length (km) of the proposed project:** 279.99.5 Ha (691.587 Acres)

(viii) **Connectivity to the site:** Madharappakkam- Gummidipoondi Road is adjacent to site Chennai -Kolkata Highway (NH-5) at a distance of ~8.04 km towards E.

(ix) **Investment/Cost of the project:** The total cost of the project is ₹250 Crores.

(x) **Item of Schedule to the EIA Notification, 2006:** The proposed project is categorized under Schedule 7 (c), Category A of EIA Notification, 2006.

(xi) **Applicability of General/Specific Conditions as per EIA Notification, 2006:** Interstate Boundary TN - AP is situated at ~3.13 Km (towards NNW) from the project boundary and Pulicat lake bird Sanctuary ~5.77 Km (towards NE).

(xii) **Whether project involves any violation under notification S.O 804(E) dated 14.03.2017:** Not applicable.

(xiii) **Landuse/Landcover of project site in tabular form:**

S. No	Land use/Land cover	Area (Ha)	Area (%)	Remarks
01.	Plotted area (including 25% green belt in plotted area)	193.01	68.93	<ul style="list-style-type: none"> 19.41 Ha (47.95 Acres) for 5 (f) - Non pharma - Synthetic acrylic polymers and resins, water proofing compounds and synthetic adhesives etc. 92.11 Ha (227.51 Acres) for Non EC Category-E vehicle and its components manufacturing. 81.49 Ha (201.27 Acres) for Non EC category - Automobiles and accessories industries, Engineering and fabrication, Plastics industries etc.
02.	Common amenities	5.603	2.0	
03.	Commercial activities	5.603	2.0	
04.	Solid Waste Management	9.741	3.48	
05.	Roads, Storm water drain	15.733	5.63	

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06.	OSR (To be developed as green belt)	28.00	10	
07.	Green belt area (road side, periphery)	22.305	7.96	
	Total plot area	279.995	100	

(xiv) Landuse/Landcover around 10 km radius of project site (1 km in case of Highway projects):

S. No	Land use/Land cover	Area (Ha)	Area (%)
1.	Cropland	22444	54.42
2.	Plantation	3445	8.35
3.	Fallow land	3104	7.53
4.	Forest Plantation	2348	5.69
5.	Scrub land	2063	5.00
6.	Forest, Deciduous	1811	4.39
7.	Rural	1718	4.17
8.	Reservoirs/ Lakes/ Ponds	1654	4.01
9.	Urban	1429	3.47
10.	Coastal Wetland	910	2.21
11.	Scrub Forest	226	0.55
12.	River/ Stream/ Canals	46	0.11
13.	Sandy area	42	0.10
	Total	41240	100

(xv) List to industries to be housed with the proposed project site, only for projects covered under 7(c) category of EIA Notification, 2006:

S. No.	Industry sector	Type of Industry	As per EIA notification 2006 and its amendments		Area details
			Schedule	Category	
1.	EC Category – Chemical: Non Pharma	Synthetic acrylic polymers and resins	5(f)	A	10 % of plotted area – 47.95 Acres (19.41 Ha)
2.		Synthetic resins and water proofing compounds	5(f)	A	
3.	Non EC category- E Vehicle and its components manufacturing industries	Electronic and electrical parts manufacturing industries	Nil	Nil	47.72% of plotted area - 227.51 Acres (92.11 Ha)
4.		Electronic and electrical parts assembling industries	Nil	Nil	
5.		Tyre, tube and rubber Components	Nil	Nil	42.28 % of plotted area -

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6.	Non category-Chemical	EC	Synthetic detergents and soaps (excluding formulation) having waste water generation < 100KLD	Nil	Nil	201.27 Acres (81.49 Ha)
7.			Paints and varnishes (mixing & blending)	Nil	Nil	
8.			Printing ink manufacturing	Nil	Nil	
9.			Spray painting, paint baking, paint shipping	Nil	Nil	
10.	Non category-Automobile & accessories Manufacturing	EC	Automobile manufacturing	Nil	Nil	
11.			Automobile parts manufacturing	Nil	Nil	
12.	Non category-Engineering & Fabrication	EC	Foundry units <5 MT/Hr	Nil	Nil	
13.			Steel and steel products using furnaces	Nil	Nil	
14.			Fabrication Industries – dry process	Nil	Nil	
15.	Non category-Glass and Ceramics	EC	Fibre glass production and processing	Nil	Nil	
16.			Manufacturing of glass (except Lead glass)	Nil	Nil	
17.			Glass ceramics, earthen potter and tile manufacturing	Nil	Nil	
18.	Non category-Plastics Manufacturing	EC	Reprocessing of waste plastics	Nil	Nil	
19.			Polythene and plastic processed products manufacturing (virgin products)	Nil	Nil	

- (xvi) **Terrain and topographical features:** The site is a plain terrain. Elevation of site is 28 m AMSL. The site is mostly barren land with some trees. There are no water bodies within the site.
- (xvii) **Details of water bodies, impact on drainage, if any:** There are no water bodies within the site. But there are two water bodies adjacent to the site. One towards the south and other on the East. There will not be any impact on the nearby water bodies or the drainage. Storm water drains will be provided along the road and rainwater harvesting pits are proposed for the project.
- (xviii) **Water requirements, sources (during construction and operation phases) and NOC:**
Construction phase: Water requirement is estimated to be 63 KLD. Source will be private tankers. **Operation phase:** Total water requirement – 8627 KLD, Fresh water – 900 KLD

(CMWSSB), TTRO water- 4339 KLD, (CMWSSB) Recycled water – 3388 KLD, Source: Chennai Metropolitan Water Supply and Sewerage Board (CMWSSB).

- (xix) **Groundwater extraction/usage and NOC/Clearance from CGWA/State Ground Water Department:** Not applicable. Water requirement will be met from CMWSSB and recycling of treated wastewater.
- (xx) **ToR details:** File No.: 21-59/2015-IA.III, Proposal No.: IA/TN/NCP/27117/2015, Date of ToR Application Submission: 13 Mar 2015, Date of EAC Meeting (Infra-1): 147th EAC meeting held on 23rd - 24th April, 2015, Date of ToR Issue: 22nd July, 2015.
- (xxi) **Public Hearing Details and Summary of issues raised and response/commitments by Proponent:** The public hearing was conducted on 03/07/2019 at K.V.C. Mahal, Sathyavedu Road, Madharapakkam, Gummidipoondi Taluk, Thiruvallur District under the supervision of District Collector. The Project was appraised in 230th EAC meeting on 28-29th January, 2020. Following are the Summary of issues raised and response/commitments given by the Proponent:

S. No	Category of issues raised	Response / Commitment by proponent	Remarks if any
1	Employment opportunity	Skill development centre will be established for providing training related to E-Vehicle/ auto components repairing, etc to local people at cost of Rs.25 lakhs	<p>SIPCOT will earmark ₹3.75 crores for undertaking the following CER Activities in Manallur, Soorapoondi, Ramachandrapuram, Madharapakkam, Sathyavedu, Irukulam villages:</p> <ul style="list-style-type: none"> • Construction of toilets • Providing water supply and sewerage system • Conducting Health camps • Desilting of two nearby lakes • PC with a printer and scanner to the Government schools. • Drinking water dispensers for the Government schools. • Class room furniture for the Government schools. • Sports equipments for the Government schools. • Solar lighting facilities for the Government schools. • Providing Medical equipments for primary health centre.
2	Proposed development will lead to Health issues in nearby areas	Health camps will be conducted once in six months by SIPCOT at Manallur and Soorapoondi villages to ensure the health condition of local people. The cost for the same will be around Rs.15 Lakhs.	
3	Adequate toilet facilities are not available	10 no. of common toilets will be constructed. 5 Nos at Manallur Village and 5 Nos at Soorapoondi village. Total cost recurred towards construction, operation and maintenance of 10 common toilets will be Rs. 25 Lakhs.	
4	Water availability is a problem in the areas	75 KLD of water will be provided for Manallur villages by SIPCOT along with 75 KLD water storage tank also Sewerage system will be provided. Cost towards the same will be around Rs.50 Lakhs	
5	Desilting has not been done in two	Desilting will be undertaken in the nearby 2 lakes. The Cost for same will be around Rs.15 lakhs	

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	lakes near project site		<ul style="list-style-type: none"> • Providing trolleys to Local Panchayat for transport of Municipal Solid Waste • Solid Waste Disposal Bins • Construction of Rainwater Harvesting Pits • Avenue Plantation • Solar lighting facilities • Scientific Support/Awareness to farmers • Skill development for youth
6	No approach to burial ground	As per the Thiruvallur Collector Letter dated 10.06.2019, the burial ground is excluded from the proposed Industrial Park area and SIPCOT will provide and maintain access road for the burial ground	

(xxii) **Whether the project involves diversion of forest land and status of the forest clearance:**
Not applicable.

(xxiii) **Whether the project is located within 10 km of Protected Areas (PA) including National Parks, Sanctuaries and Tiger Reserves etc.:** Pulicat Bird Sanctuary is located 5.77 km (NE) from the project site. No Objection Certificate (NOC) from National Board for Wildlife (NBWL) has been applied.

(xxiv) **Whether the project is located within the Eco-Sensitive Zone (ESZ) or Eco-Sensitive Area (ESA) notified by the MoEF&CC:** The project site is not located within any Eco-Sensitive Zone or Eco-Sensitive Area notified by MoEF&CC.

(xxv) **Waste Management:** M/s State Industries Promotion Corporation of Tamil Nadu (SIPCOT) Limited will handle and dispose various waste generated in the following ways:

- **Sewage generation-** 210 KLD. – Individual industries will be mandated to provide STP for recycling of treated sewage for green belt development
- **Effluent generation** -3472 KLD – Individual industries will be mandated to provide ETP to achieve Zero Liquid Discharge concept. Treated effluent will be recycled by industries for process and utilities. The rejects from RO will be treated by individual industries in ATFD and salt will be disposed as hazardous waste. ATFD condensate will be recycled for utilities/ process.

Following are the Municipal Solid Waste Generation and Management plan:

S. No.	Waste type	Construction phase (kg/day)	Operation phase (kg/day)	Management measure (for operational phase)
1	Organic waste	13.5	1350	MSW in Industrial Plots: SIPCOT will mandate all the industries to manage the Municipal Solid generated by them within their premises as per norms. Municipal Solid wastes will be segregated by individual industries
2	Inorganic waste	9	900	

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				<p>as organic and inorganic wastes. Organic wastes will be composted by individual industries in Organic Waste Convertor or Bio methanation plant and used for green belt development. Inorganic wastes will be sold to TNPCB authorized recyclers by the industries.</p> <p>MSW in area apart from Industrial Plots:</p> <p>SIPCOT has earmarked 24.060 Acres of land for establishment of Solid Waste Management facility</p> <p>Organic wastes will be composted by vermi composting and compost will be used as manure for green belt development. Inorganic waste will be sold to TNPCB authorized recyclers</p>
3	Total	22.5	2250	
<p>Norms: waste generation @0.45 Kg/capita/day.</p> <p>Population for construction phase – 50 nos. operation phase – 5000 nos. As a provision to have in house and independent Solid Waste Management facility 24.060 Acres (3.48%of Industrial Park area) has been earmarked for Solid Waste Management Facility. In future, based on need, SIPCOT will float tender and provide land to private players for the establishment of Municipal Solid Waste Management facility on BOOT basis. Hazardous waste generation and Management: Individual industries, will have their own storage area for storing Hazardous waste, within their premises and the hazardous wastes will be sent to TNWML for recycling /disposal as per the Hazardous and other Wastes (Management and transboundary movement) amended rules 2016.</p>				

(xxvi) **CETP/STP details:** Not applicable. Individual industries will be mandated to provide ETP/STP. Treated sewage will be recycled for green belt development and flushing by individual industries.

(xxvii) **Details of tree cutting and Green belt development:** The trees available at site are Mango, Coconut, Guava, Sappota, Eucalyptus, amla, Neem, Cashew, Banyan, Papaya, Palm, Teak and Naga. The trees along the periphery of the site and in OSR area will be preserved as such. If not possible the trees will be uprooted and planted along the green belt area allotted at site. In case of necessity to cut the trees by individual industries in their plots, the industry will plant additional 3 trees for cutting one tree as compensation in their greenbelt area. Greenbelt area is 243.437 Acres (35.20% of total area of Industrial Park).

Following are the proposed Green belt area breakup within the Industrial Park:

S. No.	Green belt details	Area (Acres)
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1	OSR area	69.160
2	25% Green belt along the plotted area	119.18
3	3 m green belt along the road side	15.94
4	Green belt along the periphery of the site	39.157
Total greenbelt area		243.437

- (xxviii) **Energy conservation measures with estimated saving:** Solar lighting is proposed for 70% of lighting along the roads. The estimated solar power generation would be around 40KW. Apart from this, individual industries will be insisted to provide roof top solar panels to reduce power consumption.
- (xxix) **Parking requirement with provision made:** 100 Sq.m areas will be allotted for parking in the common amenities. Upon establishment of the Industrial Park, individual industries will have their own parking area within the industrial plots.
- (xxx) **Details of Rain Water Harvesting:** Rainwater harvesting pits are proposed in common amenities, green belt area and roads for recharging the ground water table. Around 166 no of pits are proposed with 250mm dia and 1000mm depth. Apart from these individual industries will be mandated to provide rain water harvesting pits in their plots.
- (xxxi) **Brief description of Socio-economic condition of local people:** Though agriculture is the main occupation of Thiruvallur district, being close to Chennai and fast industrialization has resulted in shift in the occupation pattern. Out of the total workers only 4.78% of workers are cultivators and 17.59% of workers are Agricultural labourers. The district has good number of public health systems accessible and affordable apart from the private health facilities. The project site is free from habitation. The entire extent of land (279.995 ha) is Government poramboke land and is already handed over to SIPCOT by Government of Tamil Nadu for development of Industrial Park. Hence, there is no Rehabilitation and Resettlement for this project.
- (xxxii) **Land acquisition and R&R issues involved:** The entire land of 279.995 Ha has been allotted to SIPCOT. While obtaining ToR for the Industrial Park, the land area was considered as 303.75 Ha (300.765 Ha of poramboke land and 2.985 Ha of patta land) based on the administrative sanction issued by Government of Tamil Nadu for development of Industrial Park at Manallur vide G.O (Ms) No.119 dated 07.06.2013. Details are given below.
- **G.O (Ms) No.119 dated 07.06.2013:** While applying for EC, the poramboke land extent was reduced to 283.08 ha vide Government of Tamil Nadu land alienation GO (Ms) No. 285 dated 03/08/2018. Accordingly, in EC application the land extent was considered at 286.065 Ha (283.08 Ha of poramboke land vide per GO (Ms) No. 285 dated 03/08/2018 and 2.985 Ha of patta land vide GO.(Ms) no. 119 dated 07.06.2013).
 - **GO (Ms) No. 285 dated 03/08/2018:** The project area is now further reduced from 286.065 ha to 279.99.5 ha due to the following reasons:
 - 3.085 Ha of poramboke land has been excluded by Thiruvallur District Collector vide letter no. 14888/2018 dated 10.06.2019.
 - 2.985 Ha of patta land is also excluded from land acquisition and the total area of the Industrial Park is reduced to 279.99.5 Ha.

- Land Delivery Receipt in proof of taking over possession of 279.99.5 Ha of land from Zonal Deputy Tahsildar.
- Land Delivery Receipt: As per the Land delivery receipt, the entire land has been handed over to SIPCOT. There is no R&R involved for this project.

(xxxiii) **Employment potential, No. of people to be employed:** A total of 100,000 people will be employed for the current project, inclusive of temporary and permanent employees. The detailed breakup of employee numbers during both construction and operation phases are given below:

Phase	Employment Type	No. of Persons
Construction	Permanent	100
	Temporary	1000
Operation	Permanent	10,000
	Temporary	88900
	Total	100,000

(xxxiv) **Benefits of the project:**

- Development of facilities and infrastructure will lead to economic growth in the region.
- Proposed development will help in revenue generation for the State as well as to the Country.
- This project will have positive impact on the socio economic status of the surrounding human environment and increased inflow to the Tamil Nadu Government.
- Proposed Development will lead to creation of both direct and indirect job opportunities. SIPCOT in coordination with the candidate industries will improve the employment potential directly in its activities of processing, purchase/sale, management, etc., and will also indirectly enable the community to have alternative earnings through opportunities of hotels, travels, transfer, etc.

(xxxv) **Brief summary of specialised Studies carried out for the project as per the ToR:** Not applicable.

(xxxvi) **Details of Court cases:** There are no court cases against the proposed project.

4. The EAC during its 241st meeting on 25-26th August, 2020, taken into account the submissions made by the project proponent M/s State Industries Promotion Corporation of Tamil Nadu (SIPCOT) Limited that the current proposal only pertains to the development of a Industrial Park at Manallur and Soorapoondi villages of Gummidipoondi Taluk, Thiruvallur District, Tamil Nadu State" over an extent of 279.99.5 Ha (691.587 Acres) at Manallur and Soorapoondi villages, Gummidipoondi Taluk, Thiruvallur District. After a detailed deliberation, the EAC recommended the proposal for grant of Environmental Clearance subject to fulfilment of specific conditions other than all standard conditions applicable for this project.

5. The Ministry of Environment, Forest and Climate Change has considered the proposal based on the recommendations of the Expert Appraisal Committee (Infrastructure, CRZ and other Miscellaneous projects) and hereby decided to grant Environmental Clearance for the

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development of an Industrial Park over an extent of 279.99.5 Ha (691.587 Acres) land area at Manallur and Soorapoondi villages, Gummidipoondi Taluk, Thiruvallur District, Tamil Nadu under the EIA Notification, 2006 as amended, subject to strict compliance of the following specific conditions, in addition to all standard conditions applicable for such projects.

A. SPECIFIC CONDITIONS

- (i) The Environmental Clearance to the project is primarily under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes as applicable to the project.
- (ii) The project proponent shall abide by all the commitments and recommendations made in the Form-II, EIA and EMP report, submissions made during Public Hearing and also that have been made during their presentation to EAC.
- (iii) No groundwater shall be used at any stage of project.
- (iv) No waste water shall be discharged to the rivers/streams or waterbodies. The proponent shall utilize the treated effluent and sewage for achieving zero discharge and scheme for the same shall be approved by CPCB and SPCB.
- (v) Permission from Irrigation Department for obtaining surface water to be obtained. Consent to Operate shall not be issued without obtaining permission competent authority for use of surface water.
- (vi) Detailed plan of expenditure with implementation schedule to address issues raised during Public Hearing shall be prepared and submitted to the Regional Office of this Ministry within three months. The proponent shall adhere the strict compliance of above plan to utilize funds as per schedule.
- (vii) As per the Ministry's Office Memorandum F. No. 22-65/2017-IA.III dated 30th September, 2020, the project proponent shall abide by all the commitments made by them to address the concerns raised during the public consultation. The project proponent shall initiate the activities proposed by them, based on the commitment made in the public hearing, and incorporate in the Environmental Management Plan and submit to the Ministry. All other activities including pollution control, environmental protection and conservation, R&R, wildlife and forest conservation/protection measures including the NPV, Compensatory Aforestation etc, either proposed by the project proponent based on the social impact assessment and R&R action plan carried out during the preparation of EIA report or prescribed by EAC, shall also be implemented and become part of EMP.

B. STANDARD CONDITIONS:

I. Statutory compliance:

- (i) The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be

implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report (in case of the presence of schedule-I species in the study area).

- (ii) The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
- (iii) All excavation related dewatering shall be as duly authorized by the CGWA. A NOC from the CGWA shall be obtained for all dewatering and ground water abstraction
- (iv) A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
- (v) All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Coast Guard, Civil Aviation Department shall be obtained, as applicable by project proponents from the respective competent authorities.

II. Air quality monitoring and preservation:

- (i) The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM₁₀ and PM_{2.5} in reference to PM emission, and SO₂ and NO_x in reference to SO₂ and NO_x emissions) within and outside the project area at least at four locations, covering upwind and downwind directions.
- (ii) Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed emission standards.
- (iii) Shrouding shall be carried out in the work site enclosing the dock/proposed facility area. This will act as dust curtain as well achieving zero dust discharge from the site. These curtain or shroud will be immensely effective in restricting disturbance from wind in affecting the dry dock operations, preventing waste dispersion, improving working conditions through provision of shade for the workers.
- (iv) Dust collectors shall be deployed in all areas where blasting (surface cleaning) and painting operations are to be carried out, supplemented by stacks for effective dispersion.
- (v) Diesel power generating sets proposed as source of backup power should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use of low sulphur diesel. The location of the DG sets may be decided with in consultation with State Pollution Control Board.
- (vi) A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.

III. Water quality monitoring and preservation:

- (i) Total fresh water use shall not exceed the proposed requirement as provided in the project details. Prior permission from competent authority shall be obtained for use of fresh water.
- (ii) Sewage Treatment Plant shall be provided to treat the wastewater generated from the project. Treated water shall be reused for horticulture, flushing, backwash, HVAC purposes and dust suppression.
- (iii) A certificate from the competent authority for discharging treated effluent/ untreated effluents into the Public sewer/ disposal/drainage systems along with the final disposal point should be obtained.
- (iv) No diversion of the natural course of the river shall be made without prior permission from the Ministry of Water resources.

IV. Noise monitoring and prevention:

- (i) Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
- (ii) Noise from vehicles, power machinery and equipment on-site should not exceed the prescribed limit. Equipment should be regularly serviced. Attention should also be given to muffler maintenance and enclosure of noisy equipments.
- (iii) Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.
- (iv) The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.

V. Energy Conservation measures:

- (i) Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
- (ii) Provide LED lights in their offices and residential areas.

VI. Waste management:

- (i) Necessary arrangements for the treatment of the effluents and solid wastes must be made and it must be ensured that they conform to the standards laid down by the competent authorities including the Central or State Pollution Control Board and under the Environment (Protection) Act, 1986.
- (ii) The solid wastes shall be managed and disposed as per the norms of the Solid Waste Management Rules, 2016.
- (iii) Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Waste Management Rules, 2016.
- (iv) A certificate from the competent authority handling municipal solid wastes should be obtained, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project.
- (v) Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination.



VII. Green Belt:

- (i) An overall green area of at-least 33% of the Industrial Area should be developed with native species. The project proponent of the Industrial Area shall comply with the additional commitment made by them in the EIA report regarding the development of green belt.
- (ii) The Industrial Areas are directed to accordingly allocate the area to be developed as green cover to respective individual industrial units so as to achieve the above mentioned condition.
- (iii) The individual industrial unit, at the time of obtaining EC, shall bring a letter from the Industrial Area for the area allocated to them to be developed as green cover as a part of obligation from the Industrial Area.
- (iv) Wherever possible, plantations around the periphery of the Industrial Area, in the downwind direction and along the road sides shall be provided for containment of pollution and for formation of a screen between the industrial area and the outer civil area. The choice of plants should include shrubs of height 1 to 1.5 m and tree of 3 to 5 m height. The intermixing of trees and shrubs should be such that the foliage area density in vertical is almost uniform.
- (v) The parameters like selection of plant species, procedure for plantation, density of tree plantation etc shall be as per the CPCB guidelines.

VIII. Public hearing and human health issues:

- (i) Workers shall be strictly enforced to wear personal protective equipments like dust mask, ear muffs or ear plugs, whenever and wherever necessary/ required. Special visco-elastic gloves will be used by labour exposed to hazards from vibration.
- (ii) Safety training shall be given to all workers specific to their work area and every worker and employee will be engaged in fire hazard awareness training and mock drills which will be conducted regularly. All standard safety and occupational hazard measures shall be implemented and monitored by the concerned officials to prevent the occurrence of untoward incidents/ accidents.
- (iii) Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- (iv) Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- (v) Occupational health surveillance of the workers shall be done on a regular basis.

X. Corporate Environment Responsibility:

- (i) The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.



- (ii) A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
- (iii) Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
- (iv) Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.

XI. Miscellaneous:

- (i) The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- (ii) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- (iii) The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- (iv) The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- (v) The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- (vi) The criteria pollutant levels namely; PM_{2.5}, PM₁₀, SO₂, NO_x (ambient levels) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- (vii) The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- (viii) The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
- (ix) The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- (x) No further expansion or modifications in the Industrial Area shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).



- (xi) Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- (xii) The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- (xiii) The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- (xiv) The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- (xv) The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
- (xvi) Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

7. This issues with the approval of the Competent Authority.


(Amardeep Raju)
Scientist-E

Copy to:

1. The Member Secretary, Tamil Nadu Pollution Control Board, No. 76, Mount Salai, Guindy, Chennai - 32
2. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi.
3. The APCCF (C), MoEF& CC, RO Regional Office (SEZ), Ist and IInd Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai - 34
4. Monitoring Cell, MoEF&CC, Indira Paryavaran Bhavan, New Delhi.
5. Guard File/Record File
6. Notice Board.


(Amardeep Raju)
Scientist-E

F.No.21-59/2015-IA.III
 Government of India
 Ministry of Environment, Forest & Climate Change
 (IA.III Section)

Indira Paryavaran Bhawan,
 Jor Bagh Road,
 New Delhi - 110 003.

Dated: 22nd July, 2015

To

The Managing Director,
 State Industries Promotion Corp. of Tamil Nadu Ltd. (SIPCOT),
 19/A, Rukmani Lakshmi Pathy Road, Egmore,
Chennai - 8

Sub: 'Manallur Industrial Park' in Gummidipoondi Taluk of District Thiruvallur (Tamil Nadu) by State Industries Promotion Corporation of Tamil Nadu Ltd - Terms of Reference (ToR) - Reg.

Sir,

This has reference to your application submitting the above mentioned proposal to this Ministry for seeking Terms of Reference (ToR) in terms of the provisions of the Environment Impact Assessment Notification (EIA), 2006 under the Environment (Protection), Act, 1986.

2. The proposal for **'Manallur Industrial Park' in villages Mannallur & Soorapoondi, Gummidipoondi Taluk of District Thiruvallur (Tamil Nadu) by State Industries Promotion Corporation of Tamil Nadu Ltd**, was considered by the Expert Appraisal Committee (EAC) in the Ministry for Infrastructure Development, Coastal Regulation Zone, Building/ Construction and Miscellaneous projects, in its 147th EAC meeting held on 23rd - 24th April, 2015.

3. The details of the project, as per the documents submitted by the Project Proponents (PP), and also as informed during the above said EAC meeting, are reported to be as under:-

(i) The proposed Industrial Park at Manallur is in the Thiruvallur District of Tamil Nadu at 47.5 km North of Chennai. This is an initiative of the Government of Tamil Nadu to support the growth of Industries in cluster as an Environmentally Balancing Industrial Complex (EBIC).

(ii) This Industrial Park will be complimented for growth by the nearby Port and mushrooming Power Plant projects in the project location. The proposed Industrial park is envisaged to accommodate industries that fall under 5(f) and 5(h) Project Activities or Sectors under the purview of Environmental Clearance, both 'A' and 'B' as categorized in EIA Notification, 2006 and amendments thereof. The Park will also accommodate other industries that are not classified in the EIA Notification but classified by Tamil Nadu Pollution Control Board (TNPCB) viz. red, ultra-red, orange or green.

(iii) The proposed Industrial Park will have area 303.75 ha which is less than 500 ha. However, it is envisaged to have industries that are classified for Environmental Clearance and are categorized 'A' and 'B', as per EIA Notification 2006. Hence, SIPCOT prefers to get Environmental Clearance under 7(C), as 'A' Category for the proposed MANALLUR SIPCOT IP.

(iv) The 303.75 ha of land falling in the revenue villages of Manallur and Soorapoondi Villages, Gummidipoondi Taluk, Thiruvallur District. Government of Tamil Nadu accorded Administrative approval for the setting up of Industrial Park involving an area of 303.75 ha vide GO.Ms.No.119, Industries Department dated 07.06.2013. The proposed member industries will fall under the classification as defined in EIA Notification, 2006 for EC; (i) Synthetic Organic Chemicals under category 5(f), and (ii) Integrated Paint Industries under category 5(h) and also any other industries which do not attract any provisions of EIA Notification, 2006.

(v) It is assessed that 1 MGD will be the water requirement and it will be made available from the approved withdrawal for SIPCOT from the water supply systems of Metro Water. Industries will be mandated to establish Zero Discharge Plant to optimize the requirement of water with state of the art Effluent Treatment Plants.

(vi) Social Responsibility of member industries will be stressed among them and in line with guidelines of MoEF&CC and CPCB.

(vii) The project on getting Environmental Clearance, envisioned by Government of Tamil Nadu for earlier commissioning by February - March, 2016.

(viii) There would be industrial plots in total 215 ha. Roads, Drains and Other Common amenities like area for EB, SIPCOT Office etc. (10%) in 20 ha.

(ix) Green belt Development to be developed in 68.75 ha (22.63%).

(x) The budgetary estimate of the project is assessed for Rs.240 Crore.

4. The proposal was considered by the EAC and recommended in its 147th EAC meeting held on 23rd - 24th April, 2015 for granting ToR. The Ministry of Environment, Forest & Climate Change hereby accords ToR for the **'Manallur Industrial Park' in Gummidipoondi Taluk of District Thiruvallur (Tamil Nadu) by State Industries Promotion Corporation of Tamil Nadu Ltd**, with the following specific TOR with general conditions for preparation of the Environment Impact Assessment (EIA) Report and Environment Management Plan (EMP):

- (i) Reasons for selecting the site with details of alternate sites examined/rejected/selected on merit with comparative statement and reason/basis for selection. The examination should justify site suitability in terms of environmental damage; resources sustainability associated with selected site as compared to rejected sites. The analysis should include parameters considered along with weightage criteria for short-listing selected site.
- (ii) Submit details of the land use break-up for the proposed project. Details of land use around 10 km radius of the project site. Analysis should be made based on latest satellite imagery for land use with raw images.
- (iii) Submit details of environmentally sensitive places, land acquisition status, rehabilitation of communities/ villages and present status of such activities.
- (iv) Examine the impact of proposed project on the nearest settlements.
- (v) Examine baseline environmental quality along with projected incremental load due to the project taking into account of the existing developments nearby.
- (vi) Environmental data to be considered in relation to the project development would be (a) land, (b) groundwater, (c) surface water, (d) air, (e) bio-diversity, (f) noise and vibrations, (g) socio economic and health.
- (vii) Submit a copy of the contour plan with slopes, drainage pattern of the site and surrounding area.

- (viii) Details regarding project boundary passing through any eco- sensitive area and within 10 km from eco- sensitive area.
- (ix) Green buffer in the form of green belt to a width of 15 meters should be provided all along the periphery of the industrial area. The individual units should keep 33% of the allotted area as a green area.
- (x) Submit details of the trees to be felled for the project.
- (xi) Submit details of the infrastructure to be developed.
- (xii) Submit the present land use and permission required for any conversion such as forest, agriculture etc.
- (xiii) Submit details regarding R&R involved in the project.
- (xiv) Zoning of the area in terms of 'type of industries' coming-up in the industrial area based on the resource requirement along with likely pollutants with quantity from the various industries.
- (xv) The project boundary area and study area for which the base line data is generated should be indicated through a suitable map. Justification of the parameters, frequency and locations shall be discussed in the EIA.
- (xvi) Submit Legal frame work for implementation of the Environmental Clearance conditions - to be clearly spelt out in the EIA report.
- (xvii) Submit roles and responsibility of the developer for compliance of environmental regulations under the provisions of EP Act.
- (xviii) Site justification of the identified industry sectors from environmental angle and details of the studies conducted if any.
- (xix) Ground water classification as per the Central Ground Water Authority.
- (xx) Submit the source of water, requirement vis-à-vis waste water to be generated along with treatment facilities, use of treated waste water along with water balance chart taking into account all forms of water use and management.
- (xxi) Rain water harvesting proposals should be made with due safeguards for ground water quality. Maximize recycling of water and utilization of rain water.
- (xxii) Examine soil characteristics and depth of ground water table for rainwater harvesting.
- (xxiii) Examine details of solid waste generation treatment and its disposal.
- (xxiv) Examine and submit details of use of solar energy and alternative source of energy to reduce the fossil energy consumption.
- (xxv) In case DG sets are likely to be used during construction and operational phase of the project, emissions from DG sets must be taken into consideration while estimating the impacts on air environment.
- (xxvi) Examine road/rail connectivity to the project site and impact on the traffic due to the proposed project. Present and future traffic and transport facilities for the region should be analysed with measures for preventing traffic congestion and providing faster trouble free system to reach different destinations in the city.

- (xxvii) A detailed traffic and transportation study should be made for existing and projected passenger and cargo traffic.
- (xxviii) Examine details of transport of materials for construction which should include source and availability.
- (xxix) Examine details of National Highways/State Highways/ expressways falling along the corridor and the impact of the development on them.
- (xxx) Examine noise levels - present and future with noise abatement measures.
- (xxxi) Identify, predict and assess the environmental and sociological impacts on account of the project. A detailed description with costs estimates of CSR should be incorporated in the EIA / EMP report.
- (xxxii) Examine separately the details for construction and operation phases both for Environmental Management Plan and Environmental Monitoring Plan with cost and parameters.
- (xxxiii) Submit details of a comprehensive Disaster Management Plan including emergency evacuation during natural and man-made disaster.
- (xxxiv) Any further clarification on carrying out the above studies including anticipated impacts due to the project and mitigative measure, PP can refer to the model ToR available on Ministry website "<http://moef.nic.in/Manual/Industrial Estate>".

General Guidelines

- (i) The EIA document shall be printed on both sides, as far as possible.
- (ii) All documents should be properly indexed, page numbered.
- (iii) Period/date of data collection should be clearly indicated.
- (iv) Authenticated English translation of all material provided in Regional languages.
- (v) The letter/application for EC should quote the MoEF&CC File No. and also attach a copy of the letter prescribing the TOR.
- (vi) The copy of the letter received from the Ministry on the TOR prescribed for the project should be attached as an annexure to the final EIA-EMP Report.
- (vii) The final EIA-EMP report submitted to the Ministry must incorporate the issues in TOR and that raised in Public Hearing. The index of the final EIA-EMP report, must indicate the specific chapter and page no. of the EIA-EMP Report where the specific TOR prescribed by Ministry and the issue raised in the P.H. have been incorporated. Questionnaire related to the project (posted on MoEF&CC website) with all sections duly filled in shall also be submitted at the time of applying for EC.
- (viii) Grant of TOR does not mean grant of EC.
- (ix) Grant of TOR/EC to the present project does not mean grant of approvals in other regulations such as the Forest (Conservation) Act 1980 or the Wildlife (Protection) Act, 1972.

- (x) Grant of EC is also subject to Circulars issued under the EIA Notification 2006, which are available on the MoEF&CC website: www.envfor.nic.in.
- (xi) The status of accreditation of the EIA consultant with NABET/QCI shall be specifically mentioned. The consultant shall certify that his accreditation is for the sector for which this EIA is prepared.
- (xii) On the front page of EIA/EMP reports, the name of the consultant/consultancy firm along with their complete details including their accreditation, if any shall be indicated. The consultant while submitting the EIA/EMP report shall give an undertaking to the effect that the prescribed TORs (TOR proposed by the project proponent and additional TOR given by the MoEF) have been complied with and the data submitted is factually correct (Refer MoEF office memorandum dated 4th August, 2009).
- (xiii) While submitting the EIA/EMP reports, the name of the experts associated with/involved in the preparation of these reports and the laboratories through which the samples have been got analysed should be stated in the report. It shall clearly be indicated whether these laboratories are approved under the Environment (Protection) Act, 1986 and the rules made there under (Please refer MoEF office memorandum dated 4th August, 2009). The project leader of the EIA study shall also be mentioned.
- (xiv) All the TOR points as presented before the Expert Appraisal Committee (EAC) shall be covered.

5. A detailed draft EIA/EMP report should be prepared in terms of the above additional ToRs and should be submitted to the State Pollution Control Board for conduct of Public Hearing. Public Hearing to be conducted for the project in accordance with the provisions of Environmental Impact Assessment Notification, 2006 and the issues raised by the public should be addressed in the Environmental Management Plan. The Public Hearing should be conducted based on the ToR letter issued by the Ministry and not on the basis of Minutes of the Meeting available on the web-site.

6. You are required to submit the detailed final EIA/EMP prepared as per ToRs including issues raised during Public Hearing to the Ministry for considering the proposal for environmental clearance within 3 years as per the MoEF&CC O.M. No.J-11013/41/2006-IA-II(I) (P) dated 08.10.2014.

7. The consultants involved in the preparation of EIA/EMP report after accreditation with Quality Council of India/National Accreditation Board of Education and Training (QCI/NABET) would need to include a certificate in this regard in the EIA/EMP reports prepared by them and data provided by other Organization(s)/Laboratories including their status of approvals etc. vide notification of the MoEF dated 19.07.2013.

8. The prescribed ToRs would be valid for a period of three years for submission of the EIA/EMP Reports.


 23/7/2015
(S.K. Srivastava)
Scientist E

Copy to:

The Member Secretary, Tamil Nadu Pollution Control Board, No. 76, Mount Salai, Guindy, Chennai- 32

Annexure -6b

Issues Raised in Public Hearing and Reply with commitment

Public Consultation:

The proposed project falls under Schedule 7(c), category A, as per EIA Notification 2006 and its amendments. As per the ToR extension issued vide F.No. 21-59/2015-IA.III (Pt.) dated 13th November 2019, Public Hearing was conducted for the project on 03/07/2019 at K.V.C.Mahal, Sathyavedu Road (Near Sivan Koil), Madarpakkam, Gummidipoondi Taluk, Thiruvallur District, under the chairman ship of Tmt. Mageswari Ravikumar I.A.S -District Collector, Thiruvallur district, assisted by District Environmental Engineer –Er.P.Ravichandran M.E.

Public Hearing Proceedings is enclosed as Annexure –6a. The query raised during Public Hearing and the reply along with commitment are given in table below.

Table 1 Issues raised during Public Hearing and reply

S.No	Issue Raised by	Issue	Reply by SIPCOT	Commitment on fund allocation
1	Thiru. Ravi Soorapoondi	It is informed that no forest land is available in the vicinity of proposed site, but forest land is available.	There is no forest land within the Industrial Park area. The nearest forest is Nemalur RF which is 1.13 Km towards WSW. A detail of Reserve Forests within the study area with distance and direction from project site boundary is given in Table 2-1 of EIA document.	
		Whether Manallur Industrial Park is started or yet to be started by SIPCOT.	The Industrial Park is yet to start.	

S.No	Issue Raised by	Issue	Reply by SIPCOT	Commitment on fund allocation
		<p>The industries such as M/s.ARS Power and Kevin Steel located in the vicinity, have made bore well for a depth up to 1000 ft. But in the proposed site it is reported that the bore well by individual unit is refused. How the water will come in Matherpakkam area.</p>	<p>No borewell will be permitted in the proposed Industrial Park. The same will be stipulated as a condition in the Allotment Order and Lease Deed.</p> <p>The fresh water and TTRO water will be sourced from CMWSSB.</p>	
		<p>What is the necessity of SIPCOT in this area, it should be established based on public's need? Already one SIPCOT is existing in Gummidipoondi, then what is the necessity for one more SIPCOT in this area?</p>	<p>Considering the demand for industrial space near Chennai/Andhra Border, the site is selected. The entire extent of land in Gummidipoondi Industrial Complex has already been allotted to the industries and in Thervoykandigai Industrial Park only few plots are vacant.</p>	
		<p>It is informed that the Bio medical wastes will be dumped, below ground, but it will be released during rainy days and it will affect the health and livelihood of nearby Public. Hence we don't need the Manallur Industrial park.</p>	<p>No biomedical waste will be generated from proposed project.</p>	

S.No	Issue Raised by	Issue	Reply by SIPCOT	Commitment on fund allocation
2	Mrs. Vetrivelvi Manallur	<p>My residence is located adjacent to this SIPCOT. Development of SIPCOT in healthy and wealthy village is not acceptable. Large area of agricultural land is available in the vicinity of the proposed site. Agriculture will be affected due to the industries. Already Gummidipoondi SIPCOT is available within a distance of 30 Km, for that red alert is given. The proposed SIPCOT is adjacent to their agricultural land and it will affect the three season harvesting in that area.</p> <p>Air pollution is caused due to heavy lorry transportation and in the evening after 5 PM and night hours, the transport gets affected due to this smoke.</p> <p>It is informed that employment opportunity will be available due to the development of SIPCOT, but opportunities are given only to the other state people.</p>	<p>The project has been reworked as 10% of EC Category viz. Non-Pharma 5(f) Categories and the balance 90% will be Non-EC Category industries viz. Automobile and its auxiliary industries, E-Vehicle, etc.,</p> <p>Every member industry will have the required APC measures and the Ambient air quality as per the Statutory standards will be maintained.</p> <p>SIPCOT will provide proper paved roads within the Industrial park to prevent dust emissions. The individual industries will adapt to low Sulphur diesel vehicles so that air pollution due to transportation is minimised.</p> <p>The Industrial Park will provide direct employment to 5000 people as per the TN Government guidelines. Employment will be provided as per the skills, preference will be given to locals.</p>	<p>As part of CER Activity, Skill development centre will be established for providing training related to E-Vehicle/ auto</p>

S.No	Issue Raised by	Issue	Reply by SIPCOT	Commitment on fund allocation
		<p>Due to the industrial development, ground water is over exploited and gets contaminated and affects children's health. Hence we don't need Manallur Industrial park.</p>	<p>No borewell will be permitted in the proposed Industrial Park. The same will be stipulated as a condition in the Allotment Order and Lease Deed</p>	<p>components repairing, etc to local people at cost of Rs.25 lakhs .</p> <p>As a part of CER activity, Health camps will be conducted once in six months by SIPCOT at Manallur and Soorapoondi villages to ensure the health condition of local people. The cost for the same will be around Rs.15 Lakhs.</p>
3	<p>Thiru. Gunasekar - Manallur</p>	<p>The industries which are not affecting the surrounding environment can be acceptable, but the surrounding environment already gets polluted due to operation of existing industries.</p>	<p>The project has been reworked as 10% of EC Category viz. Non-Pharma 5(f) Categories and the balance 90% will be Non-EC Category industries viz. Automobile and its auxiliary industries, E-Vehicle, etc.,</p>	

S.No	Issue Raised by	Issue	Reply by SIPCOT	Commitment on fund allocation
		<p>Due to heavy air pollution, whitewashed walls get blackened within a week.</p> <p>Due to air pollution, the public gets affected by diseases like cancer, Typhoid etc.</p>	<p>SIPCOT will ensure and monitor that all the industries proposed within this Industrial Park have their APC measures and ZLD Concept along with proper storage area for Hazardous wastes.</p>	<p>As a part of CER activity, Health camps will be conducted once in six months by SIPCOT at Manallur and Soorapoondi villages to ensure the health condition of local people. The cost for the same will be around Rs.15 Lakhs</p>
		<p>It is informed that employment opportunity will be available due to the development of SIPCOT, but security and Scavengers post is only given to local people.</p>	<p>The Industrial Park will provide direct employment to 5000 people as per the TN Government guidelines.</p> <p>As per the skill requirements of the job local people will be considered and preferred.</p>	<p>.As part of CER Activity, Skill development centre will be established for providing training related to E-Vehicle/ auto components repairing, etc to local people at cost of Rs.25 lakhs .</p>
		<p>There is no possibility of developing non polluting industries in this Manallur SIPCOT. Hence we don't need the Manallur Industrial Park in our area.</p>	<p>SIPCOT will ensure and monitor that all the industries proposed within this Industrial Park have their APC measures and ZLD Concept along with proper storage area for Hazardous wastes.</p>	

S.No	Issue Raised by	Issue	Reply by SIPCOT	Commitment on fund allocation
4	Thiru. Prem Pathirivedu	<p>It is informed that animals and forests will not be affected but there is no protection to the Human.</p> <p>Also the industries proposed in this area will be chemical industries only and it will affect the environment.</p>	<p>The project has been reworked as 10% of EC Category viz. Non-Pharma 5(f) Categories and the balance 90% will be Non-EC Category industries viz. Automobile and its auxiliary industries, E-Vehicle, etc.,</p>	
5	Thiru. Chittibabu - Pathirivedu	<p>The great Thiruvalluvar said "There is no world without water" but we are suffering due to contamination of water. Hence we don't need Manallur Industrial Park.</p>	<p>There will not be ground water extraction for the project. Entire Water requirement for the proposed IP will be met from CMWSSB and recycling of treated wastewater. Individual industries will be mandated for Zero liquid discharge concept to reduce the consumption of fresh water and maximise recycling of treated sewage/ effluent as applicable.</p>	
		<p>There is no adequate announcement well in advance regarding the Manallur Industrial park proposed to be developed by SIPCOT and the conducting of Public Hearing in this regard. No awareness was given to the Public in this regard. It was reported that Public notice was given in the news papers, but necessary local</p>	<p>TNPCB has given Advertisement in English (Indian Express) and Tamil (Thina Mani) newspapers on 01.06.2019. Apart from this, announcement regarding Public hearing was made through loud speaker system by auto.</p>	

S.No	Issue Raised by	Issue	Reply by SIPCOT	Commitment on fund allocation
		<p>announcement in the way of "Dom Dom.</p> <p>In the public meeting, without hearing the public views, it is reported that SIPCOT is being developed.</p> <p>The conduction of Public Hearing meeting is not known to many of the people in the surroundings.</p>	<p>In the proposed Industrial Park, Individual industries will be mandated to provide all pollution control measures as per CPCB/TNPCB norms to minimise the effect of the project on the nearby agricultural land and communities. Apart from this 243.437 Acres (35.20% of area) of land is proposed for green belt development which will act as buffer.</p>	<p>As a part of CER activity, Health camps will be conducted once in six months by SIPCOT at Manallur and Soorapoondi villages to ensure the health condition of local people. The cost for the same will be around Rs.15 Lakhs.</p>
6	Thiru. E.Sambath-Mannallur	<p>After 7 PM, vision of route gets affected due to air pollution. Agriculture gets affected. The duty of the Government is to protect the public, instead, the Government affects the livelihood of the people, in the name of industrial development.</p> <p>Hence we don't need, Manallur Industrial Park.</p>	<p>TNPCB has given Advertisement in English (Indian Express) and Tamil (Thina Mani) newspapers on 01.06.2019. Apart from this, announcement regarding Public hearing was made through loud speaker system by auto.</p>	

S.No	Issue Raised by	Issue	Reply by SIPCOT	Commitment on fund allocation
		<p>Programme.</p> <p>It is not correct to discuss about the development of SIPCOT, without having adequate Toilet facilities and without solving the discrepancy in the 100 day employment programme.</p>	<p>SIPCOT will provide 5 no. of toilets each at Manallur and Soorapoondi. Further, Skill development Centre will also be provided for training local people related to E - Vehicle/ auto components repairing, etc.</p>	<p>As a part of CER activity, 10 no. of common toilets will be constructed. 5 Nos at Manallur Village and 5 Nos at Soorapoondi village. Total cost recurred towards construction, operation and maintenance of 10 common toilets will be Rs. 25 Lakhs.</p> <p>Further, Skill development centre will be established for providing training related to evehicle/ auto components repairing,etc to local people at cost of Rs.25 lakhs .</p>

S.No	Issue Raised by	Issue	Reply by SIPCOT	Commitment on fund allocation
		<p>There is no action taken on the resolution passed in the village Saba due to M/s.Kavin Steel. It is rice bowl and setting up SIPCOT by sacrificing the agriculture is not acceptable one.</p>	<p>In the proposed Industrial Park, individual industries will be mandated to provide all pollution control measures as per CPCB/TNPCB norms to minimise the effect of the project on the nearby agricultural land and communities. Apart from this 243.437 Acres (35.20% of area) of land is proposed for green belt development which will act as buffer.</p>	
		<p>There is lot of Palm and Cashew trees and it is proposed to set up the SIPCOT by destroying the above trees. There are 5000 number of cattle available in the area and there will not be sufficient land for grazing.</p>	<p>Total number of trees at site is 2153 nos. The trees are as follows: Mango tree - 1294, Guava tree - 89, Sapota tree - 24, Coconut tree - 471 Eucalyptus - 38, Amla - 95, Cashew - 16 Banyan tree - 2, Papaya tree - 19, Neem tree - 50, Palm tree - 1, Teak - 48 and Naga - 6 The trees available along the periphery of site and OSR area will be retained to the maximum extent. As per the proposed green belt about 1.1 lakhs trees will be developed in the proposed green belt by SIPCOT and the allotted industries.</p>	

S.No	Issue Raised by	Issue	Reply by SIPCOT	Commitment on fund allocation
		<p>There is no solution for water problems and the Public hearing is being conducted for establishing new SIPCOT. Agriculture gets affected due to industrialization.</p>	<p>There will not be any ground water abstraction for the project. Entire Water requirement will be met from CMWSSB and recycling of treated wastewater.</p>	<p>As a part of CER Activity, 75 KLD of water will be provided for Manallur villages by SIPCOT along with 75 KLD water storage tank also Sewerage system will be provided. Cost towards the same will be around Rs.50 Lakhs.</p>
	<p>Desilting has not been done in the two lakes located within the proposed site. Due to heavy harvesting of Paddy, the village is named Manallur.</p>	<p>Desilting will be undertaken by SIPCOT in the two nearby lakes.</p>	<p>As a part of CER activity desilting will be undertaken in the nearby 2 lakes. The Cost for same will be around Rs.15 lakhs.</p>	
	<p>There is no adequate land allotment for "Burial Ground" and disposal of Municipal Solid waste. Instead of that, all the Poreboke land is allotted for this proposal. Instead of developing SIPCOT, importance may be given to agriculture.</p>	<p>As per the Thiruvallur Collector Letter dated 10.06.2019, the burial ground is excluded from the proposed Industrial Park area and SIPCOT will provide and maintain access road for the burial ground.</p>		

S.No	Issue Raised by	Issue	Reply by SIPCOT	Commitment on fund allocation
7	Thiru. Nalan - Madarapakkam	<p>Already enough number of SIPCOTs are available in this area. There is no need of Manallur Industrial park.</p> <p>The Government has to provide all the basic amenities for living things. This proposal will not affect mankind. There are lot of SIPCOT available in the area and what are the developments made for this people?</p>	<p>Nearby SIPCOT Industrial Complex/ Park are Gummidipoondi and Therveykandigai. Almost entire extent of the land in Gummidipoondi Industrial Complex has already been allotted to industries. Further, only few plots are available in Therveykandigai Industrial Park. Considering the demand for industrial space near Chennai/Andhra Border, the site is selected.</p> <p>It was mentioned to the Participant that such issues will be addressed with the guidance of district administration to the extent possible. SIPCOT will provide basic amenities to nearby villages such as water supply, sanitation, health care, etc. under CER.</p>	<p>SIPCOT will earmark Rs.3.75 crores for undertaking the following CER Activities in Manallur, Soorapoondi, Ramachandrapuram, Madharapakkam, Sathyavedu, Irukulam villages:</p> <ul style="list-style-type: none"> • Construction of toilets • Providing water supply and sewerage system • Conducting Health camps

S.No	Issue Raised by	Issue	Reply by SIPCOT	Commitment on fund allocation
				<ul style="list-style-type: none"> • Desilting of two nearby lakes • PC with a printer and scanner to the Government schools. • Drinking water dispensers for the Government schools. • Class room furniture for the Government schools. • Sports equipments for the Government schools. • Solar lighting facilities for the Government schools. • Providing Medical equipments for primary health centre. • Providing trolleys to

S.No	Issue Raised by	Issue	Reply by SIPCOT	Commitment on fund allocation
		<p>Most of the families were shifted from this area, since there is no basic amenities and transport available even in 2019.</p>	<p>It was mentioned to the Participant that such issues will be addressed with the guidance of district administration to the extent possible. Due to development of this Industrial Park, transportation facilities and basic amenities will improve in the nearby vicinity.</p>	<p>Local Panchayat for transport of Municipal Solid Waste</p> <ul style="list-style-type: none"> • Solid Waste Disposal Bins • Construction of Rainwater Harvesting Pits • Avenue Plantation • Solar lighting facilities • Scientific Support/Awareness to farmers • Skill development for youth

S.No	Issue Raised by	Issue	Reply by SIPCOT	Commitment on fund allocation
		<p>Already we are suffering a lot from existing SIPCOT and don't push us to death trench by developing this SIPCOT. We don't need Manallur Industrial Park.</p>	<p>To minimise the impact due to proposed IP, proper Air Pollution Control Measures, Zero Liquid Discharge Concept, waste minimisation measures will be mandated to individual industries to minimise the effect of pollution due to proposed project. Apart from this 35.20% of green belt area is proposed as buffer.</p>	
8	<p>Thiru Saravanan - Manallur</p>	<p>Most of the people are not aware of this Public Hearing. It should be informed through village Panchayat. Advertisement through news papers will not reach.</p>	<p>TNPCB has given Advertisement in English (Indian Express) and Tamil (Thina Mani) newspapers on 01.06.2019. Apart from this, announcement regarding Public hearing was made through loud speaker system by auto.</p>	<p>As a part of CER activity desilting will be undertaken in the nearby 2 lakes .Cost for Desilting will be around Rs.15 lakhs.</p>

S.No	Issue Raised by	Issue	Reply by SIPCOT	Commitment on fund allocation
		<p>Due to operation of M/s.Chitrakoot Industries, the public in Gummidipoondi area gets more affected. Similarly it will happen in this area also.</p> <p>Due to heavy industrialisation, lots of diseases occur and public suffer a lot.</p>	<p>Proper Air Pollution Control Measures, Zero Liquid Discharge Concept, waste minimisation measures will be mandated to individual industries to minimise the effect of pollution due to proposed project. Apart from this 35.20% of green belt area is proposed as buffer. Hence the impact due to the proposal will be minimal.</p>	
		<p>In the event of closing most of the industries in Gummidipoondi SIPCOT, there is no need for this proposed SIPCOT.</p>	<p>Nearby SIPCOT Industrial Complex/ Park are Gummidipoondi and Theruvokandigai. Almost entire extent of the land in Gummidipoondi Industrial Complex has already been allotted to industries. Further, only few plots are available in Theruvokandigai Industrial Park. Considering the demand for industrial space near Chennai/Andhra Border, the site is selected.</p>	
9	Thiru. Jagankumar Manellur	<p>As per EIA Notification 2006, this "Manallur Industrial park is categorised as Category A. The Category A type is dangerous and poisonous. It is proposed to develop Synthetic Organic Chemicals in the area. The waste generated cannot be recycled.</p>	<p>The project has been reworked as 10% of EC Category viz. Non-Pharma 5(f) Categories and the balance 90% will be Non-EC Category industries viz. Automobile and its auxiliary industries, E-Vehicle, etc.,</p> <p>Proper Air Pollution Control Measures, Zero</p>	

S.No	Issue Raised by	Issue	Reply by SIPCOT	Commitment on fund allocation
		<p>There are more number of SIPCOT, SIDCO & CRZ prone area.</p>	<p>Liquid Discharge Concept, waste minimisation measures will be mandated to individual industries to minimise the effect of pollution due to proposed project. Apart from this 35.20% of green belt area is proposed as buffer. Hazardous waste generated for individual industries will be properly stored and disposed as per Hazardous and other wastes (Management handling and Transboundary movement) amendment rules 2016.</p> <p>Nearby SIPCOT Industrial Complex/ Park are Gummidipoondi and Thervoykandigai. Almost entire extent of the land in Gummidipoondi Industrial Complex has already been allotted to industries. Further, only few plots are available in Thervoykandigai Industrial Park. Considering the demand for industrial space near Chennai/Andhra Border, the site is selected.</p>	

S.No	Issue Raised by	Issue	Reply by SIPCOT	Commitment on fund allocation
		<p>Water and food material are supplied by this area to Thiruvallur District. Tanjore is the rice bowl of Tamil Nadu, like that Manellur is the rice bowl of Thiruvallur District.</p> <p>There is no welfare for the nearby public due to the project.</p> <p>The cost utilised in the project can be utilised for better development of agriculture and thereby increasing the ground water table. This project cost may be spent on the development of green belt in that project area. Hence we don't need to Manallur Industrial park.</p>	<p>There will be an opportunity for job at different cadres and work force upon establishment of this Industrial Park. This project will have positive impact on the socio economic status of the surrounding human environment and increased inflow to the Tamil Nadu Government.</p> <p>Proposed Industrial Park will help in revenue generation for the State as well as to the Country.</p>	<p>SIPCOT will provide 10 no. of common toilets (5 in Manallur Village and 5 in Soorapoondi village), 75 KL water supply to Manallur village, Health camps at Manallur and Soorapoondi Villages as part of CER activities.</p>
10	Thiru. Vadivel - Manellur	<p>It is reported that the details of industries to be located within the proposed site is not able to furnish right now, but the air pollution is reported as 52%. It is also reported that the value is within the standard prescribed by the Government.</p> <p>After industrialization, whether the 52% can be increased or not. What is the assurance for that?</p>	<p>SIPCOT will ensure and monitor that all the industries proposed within this Industrial Park have their APC measures and ZLD Concept along with proper storage area for Hazardous wastes.</p>	

S.No	Issue Raised by	Issue	Reply by SIPCOT	Commitment on fund allocation
11	Thiru.Sukumar - Manellur.	<p>It is informed that employment opportunities will be available due to the development of SIPCOT, but opportunities are given only to other state people. More than 5000 people have registered in the employment exchange office.</p> <p>If the proposed land is given to Public, we will develop agriculture and give employment to more people and develop our livelihood. Hence we don't need Manallur Industrial Park.</p>	<p>The Industrial Park will provide direct employment to 5000 people as per the TN Government guidelines.</p> <p>As per the skill requirements of the job local people will be considered and preferred.</p>	<p>As part of CER Activity, Skill development centre will be established for providing training related to E vehicle/ auto components repairing,etc to local people at cost of Rs.25 lakhs .</p>
		<p>Agriculture is the backbone of our country. Development of agriculture is the development of nation. The proposed area is catchment area for the Bootheri lake. If the Industrial Park is developed, how water will come to this lake?</p> <p>It is reported that, the approval has been obtained from MoEF&CC in 2015, but there is no adequate announcement well in advance regarding the "Manallur Industrial Park" proposed to be developed by SIPCOT and the condition of Public Hearing.</p>	<p>The participant was told that no water source in the project area will be sourced for water requirement of the proposed IP.</p> <p>The existing drainage system will not be disturbed due to the proposed Industrial Park by development of appropriate storm water management system.</p> <p>Terms of Reference was obtained for this project in 2015. Public Hearing is conducted as a part of the conditions in Terms of Reference issued by MoEF&CC.</p>	<p>There are two water bodies adjacent to the project site. As a part of CER activity, the lakes will be desilted and will be used for storage of rainwater during monsoon</p>

S.No	Issue Raised by	Issue	Reply by SIPCOT	Commitment on fund allocation
		<p>Already 3 lakes and one rain water harvesting pond is located within the proposed site and green belt also developed in some area. But it is given that no water bodies within the proposed site. How the water will come to this area. Hence we don't need the Manallur Industrial Area.</p>	<p>Water bodies are excluded from the project site and the revised layout is enclosed as Annexure -5b. As per the revised layout there is no water body within the site. The water body near the site will not be affected and 15 m green belt is proposed along the periphery of the project site.</p>	
12	Thiru. Karthik - Nagarajkandigai	<p>It is reported in the assembly that 12 places were highly polluted. In Gummidipoondi is one among them. In Gummidipoondi area lot of emissions after 6 PM and heavy pollution. It can be tolerated by adult, but not by children.</p>	<p>SIPCOT will ensure and monitor that all the industries proposed within this Industrial Park have their APC measures and ZLD Concept along with proper storage area for Hazardous wastes.</p>	<p>As a part of CER activity, Health camps will be conducted once in six months by SIPCOT at Manallur and Soorapoondi villages to ensure the health condition of local people. The cost for the same will be around Rs.15 Lakhs.</p>
		<p>Since the ground water is over exploited by the industries, there is a possibility of sea water intrusion. Hence we are strongly objecting the proposal, which will affect the public livelihood.</p>	<p>No ground water abstraction will be allowed for the project. Entire water requirement will be met from CMWSSB and recycling of treated wastewater.</p>	

S.No	Issue Raised by	Issue	Reply by SIPCOT	Commitment on fund allocation
13	Thiru. Anandharaj - New Gommidiipoondi	Already air gets polluted in the Gummidiipoondi area due to operation of industries such as KTV Oil, Chitrakoot Steel. Due to air pollution, physical exercises such as walking, result in casualty.	SIPCOT will ensure and monitor that all the industries proposed within this Industrial Park have their APC measures and ZLD Concept along with proper storage area for Hazardous wastes.	As a part of CER activity, Health camps will be conducted once in six months by SIPCOT at Manallur and Soorapoondi villages to ensure the health condition of local people. The cost for the same will be around Rs.15 Lakhs.
14	Thiru. Srinivasan - Manallur	Ground water gets polluted. 12 people died due to this pollution. Many people are affected by vomiting, faint etc. Pollution level is 3-4 times more than Government's, prescribed limit. Hence we don't need the Manallur Industrial Park, which will affect the public livelihood.	No ground water abstraction will be allowed for the project. Entire water requirement will be met from CMVSSB and recycling of treated wastewater.	
		There is no way to the burial ground, due to the development of SIPCOT.	SIPCOT will provide and maintain roads for burial ground. The layout is revised accordingly.	

S.No	Issue Raised by	Issue	Reply by SIPCOT	Commitment on fund allocation
		<p>What kind of development can happen to the public? What is the assurance for that?</p>	<p>The proposed project will provide employment to around 5000 people during operation phase, including local people also based on the qualification and skill requirements. This will lead to development of housing, transportation and other infrastructure like Hotels, Educational facilities will develop in the surrounding areas.</p> <p>As a part of compliance to the conditions in EC, the cost spent towards CER activities will be submitted to MoEF&CC Regional Office.</p>	<p>SIPCOT will earmark Rs.3.75 crores for undertaking the following CER Activities in Manallur, Soorapoondi, Ramachandrapuram, Madharapakkam, Sathyavedu, Irukulam villages:</p> <ul style="list-style-type: none"> • Construction of toilets • Providing water supply and sewerage system • Conducting Health camps • Desliting of two nearby lakes • PC with a printer and scanner to the Government schools. • Drinking water dispensers for the Government schools.

S.No	Issue Raised by	Issue	Reply by SIPCOT	Commitment on fund allocation
				<ul style="list-style-type: none"> • Class room furniture for the Government schools. • Sports equipments for the Government schools. • Solar lighting facilities for the Government schools. • Providing Medical equipments for primary health centre. • Providing trolleys to Local Panchayat for transport of Municipal Solid Waste • Solid Waste Disposal Bins • Construction of Rainwater Harvesting Pits • Avenue Plantation

S.No	Issue Raised by	Issue	Reply by SIPCOT	Commitment on fund allocation
				<ul style="list-style-type: none"> • Solar lighting facilities • Scientific Support/Awareness to farmers • Skill development for youth

Note:

As seen above, SIPCOT is allocating INR 3.75 Crores for the above mentioned CER activities.

No. J-11013/41/2006-IA.II(I)
Government of India
Ministry of Environment & Forests

Paryavaran Bhavan,
C.G.O. Complex, Lodi Road,
New Delhi-110003.
Telefax: 24362434

Dated 17th March, 2010

Office Memorandum

Sub: Name of the Consultant to be shown along with the project proponent in the minutes of the EACs – Instructions - Regarding.

In the interest of transparency, it has been decided that the name of the Consultant should be mentioned along with the name of the project proponent in the minutes of EAC / SEAC meetings, as also the letter prescribing the TORs and the environment clearance letter.

The undersigned has been directed to convey that the above referred decision may be complied with by all the Member Secretaries of EACs and SEACs.

In the eventuality that a project proponent changes the consultant during the course of the appraisal process, it shall be the responsibility of the project proponent to inform this in writing to the Ministry of Environment & Forests / SEIAA / SEAC, as the case may be regarding the change of consultant immediately and not later than the next meeting of the EAC / SEAC.

This issues with the approval of the Competent Authority.


(S.K. Aggarwal)
Director

To

1. All the Officers of IA Division
2. Chairpersons / Member Secretaries of all the SEIAAs/SEACs

Copy to:-

1. PS to AS(JMM)
2. Advisor (NB)
3. Website, MoEF
4. Guard File

Annexure -3

Letter regarding Change of Consultant –Acknowledgement from MoEF&CC



to submit in 1A IIP department
State Industries Promotion Corporation of Tamil Nadu Limited
 (A Government of Tamil Nadu Undertaking)

Regd. Office : 19-A, Rukmani Lakshmi Pathy Road, Post Box No. 7223, Egmore, Chennai - 600 008.
 Phone : 28554787, Fax : 044-28513978, Website : www.sipcot.in

Projects/EIA/Manallur/2020 1A III

Date: 26.02.2020
 26/02/2020
 26/02/2020

The Member Secretary,
 Ministry of Environment, Forest & Climate Change,
 Indira Paryavaran Bhavan,
 Vayu Wing, 3rd Floor, Aliganj,
 Jor Bagh Road,
 New Delhi - 110003.

Sir,

Sub: SIPCOT - Development of Industrial Park in Manallur and Soorapoondi villages of Gummidipoondi Taluk, Thiruvallur district, Tamil Nadu - Intimation on Change of Consultant - Regarding.

Ref: 1. Proposal No. IA/TN/NCP/27117/2015 [F.No.21-59/2015-IA.III]
 2. Minutes of 230th meeting of Expert Appraisal Committee for Projects related to Infrastructure Development, Industrial estate/parks/ complexes/areas, Export Processing Zones, Special Economic Zones, Biotech Parks, Leather Complexes and National Highways projects held on 28 - 29 January, 2020- Agenda No.3.1

With reference to the above subject, we wish to bring to your kind notice that, we have appointed M/s. Hubert Enviro Care Systems Pvt. Ltd., Chennai, vide NABET Certificate No. NABET/EIA/1619/RA0083, valid till 19th April, 2020 as our consultant for submission of revised EIA/EMP report based on the MoM of 230th Meeting of EAC for Projects related to Infrastructure Development, Industrial estate/ parks/ complexes /areas, Export Processing Zones, Special Economic Zones, Biotech Parks, Leather Complexes and National Highways projects held on 28 - 29 January, 2020- Agenda No.3.1.

The Accreditation certificate and extension letter issued by NABET to HECS is enclosed for your kind reference.

P.T.O.

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State Industries Promotion Corporation of Tamil Nadu Limited

(A Government of Tamil Nadu Undertaking)

Regd. Office : 19-A, Rukmani Lakshmi Pathy Road, Post Box No. 7223, Egmore, Chennai - 600 008.
Phone : 28554787, Fax : 044-28513978, Website : www.sipcot.in

Projects/EIA/Manallur/2020

Date: 26.02.2020

The Member Secretary,
Ministry of Environment, Forest & Climate Change,
Indira Paryavaran Bhavan,
Vayu Wing, 3rd Floor, Aliganj,
Jor Bagh Road,
New Delhi - 110003.

Sir,

Sub: SIPCOT - Development of Industrial Park in Manallur and Soorapoondi villages of Gummidipoondi Taluk, Thiruvallur district, Tamil Nadu - Intimation on Change of Consultant - Regarding.

Ref: 1. Proposal No. IA/TN/NCP/27117/2015 [F.No.21-59/2015-IA.III]
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The Accreditation certificate and extension letter issued by NABET to HECS is enclosed for your kind reference.

P.T.O.

/2/

This is submitted for your kind perusal and record.

Yours faithfully,


Managing Director

Enclosed as above:

1. NABET Certificate of M/s. Hubert Enviro Care Systems Pvt. Ltd.,
Chennai
2. Extension letter issued by NABET to M/s. Hubert

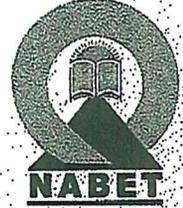
Copy to:

1. M/s. Centre for Environment, Health and Safety
Centre for Environment Health & Safety, Annamalai University,
Chidambaram - 608 002.
2. M/s. Hubert Enviro Care Systems Pvt. Ltd.,
A-21, IIIrd Phase, Behind Lions Club School,
Thiru Vi Ka Industrial Estate, Guindy, Chennai - 600 032.
3. M/s. ITCOT Consultancy and Services Limited,
50-A, Greams Road, Chennai.



Quality Council of India

National Accreditation Board for Education & Training



CERTIFICATE OF ACCREDITATION

Hubert Enviro Care Systems (P) Ltd.

A-21, III Phase, Behind Lions Club School, ThiruViKa Industrial Estate,
Guindy, Chennai – 600 032

Accredited as **Category - A** organization under the QCI-NABET Scheme for Accreditation of EIA Consultant Organizations: Version 3 for preparing EIA-EMP reports in the following Sectors:

Sl. No.	Sector Description	Sector (as per)		Cat.
		NABET	MoEFCC	
1	Mining of minerals including opencast / underground mining	1	1 (a) (i)	A
2	Onshore oil and gas exploration, development & production	2	1 (b)	A
3	Thermal power plants	4	1 (d)	A
4	Metallurgical industries (secondary metallurgy only)	8	3 (a)	B
5	Cement plants	9	3 (b)	B
6	Petroleum refining industry	10	4 (a)	A
7	Petro-chemical complexes (industries based on processing of petroleum fractions & natural gas and/or reforming to aromatics)	18	5 (c)	A
8	Petrochemical based processing (processes other than cracking & reformation and not covered under the complexes)	20	5 (e)	A
9	Synthetic organic chemicals industry	21	5 (f)	A
10	Isolated storage & handling of Hazardous chemicals	28	6 (b)	B
11	Industrial estates/ parks/ complexes/areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes.	31	7 (c)	A
12	Common Municipal Solid Waste Management Facility (CMSWMF)	37	7 (i)	B
13	Building and construction projects	38	8 (a)	B
14	Townships and Area development projects	39	8 (b)	B

Note: Names of approved EIA Coordinators and Functional Area Experts are mentioned in RA AC minutes dated Nov. 03, 2017 posted on QCI-NABET website.

The Accreditation shall remain in force subject to continued compliance to the terms and conditions mentioned in QCI-NABET's letter of accreditation bearing no. QCI/NABET/ENV/ACO/18/0566 dated Feb. 16, 2018. The accreditation needs to be renewed before the expiry date by Hubert Enviro Care Systems (P) Ltd., Chennai following due process of assessment.

Sr. Director, NABET
Dated: Feb. 16, 2018

Certificate No.
NABET/ EIA/1619/ RA 0083

Valid till
13.10.2019

For the updated List of Accredited EIA Consultant Organizations with approved Sectors please refer to QCI-NABET website.



**National Accreditation Board
for Education and Training**

(Member - International Accreditation Forum & Pacific Accreditation Cooperation)



To

16 April 2020

Hubert Enviro Care Systems
18, 92nd Street, 18th Avenue,
Ashok Nagar, Chennai – 600083

Sub.: Extension of Validity of Accreditation between 15th March and 30th April 2020
till 30th June, 2020 - regarding

Dear Sir/Madam

In view of the outbreak of Corona Virus (COVID-19) and subsequent lockdown declared for its control vide order dated 24th March 2020, issued by Ministry of Home Affairs, Govt. of India, NABET hereby extends the Validity of your Accreditation till 30th June 2020.

As soon as, NABET office opens/resumes its operation necessary action regarding issuance of certificate/extension of validity letters / other may be initiated, therefore, ACO to ensure their complete application with NABET, if applicable.

Meanwhile, you may enclose this with your EIA reports along with the certificate/validity letter. The EAC/SEIAA/SEAC/Other are hereby requested to consider the same as a valid document for the preparation of EIA/EMP report.

With best regards.

Sd/-
(A K Jha)
Sr. Director, NABET

NABET

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National Accreditation Board for Education and Training

(Member - International Accreditation Forum & Pacific Accreditation Cooperation)



QCI/NABET/ENV/ACO/20/1365

June 30, 2020

To

Hubert Enviro Care Systems
18, 92nd Street, 18th Avenue,
Ashok Nagar, Chennai – 600083

Sub.: Extension of Validity of Accreditation till Sept 29, 2020 - regarding

Dear Sir/Madam

In view of the outbreak of Corona Virus (COVID-19) and subsequent lockdown declared for its control vide order dated 24th March 2020, issued by Ministry of Home Affairs, Govt. of India, NABET hereby extends the Validity of your Accreditation till Sept 29, 2020.

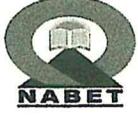
As soon as, NABET office opens/resumes its operation necessary action regarding issuance of certificate/extension of validity letters / other may be initiated, therefore, ACO to ensure their complete application with NABET, if applicable.

Meanwhile, you may enclose this with your EIA reports along with the certificate/validity letter. The EAC/SEIAA/SEAC/Other are hereby requested to consider the same as a valid document for the preparation of EIA/EMP report.

With best regards.

Sd/-
(A K Jha)
Sr. Director, NABET

NABET



Centre for Environment, Health & Safety

ANNAMALAI UNIVERSITY
Annamalai Nagar-608 002



.....NABET/QCI accredited EIA Consultancy Organization for MoEF/Gol

CEHS/SIPCOT/MLR-029/20

14/03/2020

To,

The Member Secretary IA III
Ministry of Environment Forests and Climate Change
Indira Paryavaran Bhavan,
Vayu Wing, 3rd Floor, Aliganj,
JorBagh Road,
New Delhi - 110003

Subject : No objection for taking up the balance work of "Preparation of EIA/ EMP report for proposed Manallur Industrial Park at Manallur and Soorapoondi Villages, Gummidipoondi Taluk, Thiruvallur District".

Reference : Proposal No. IA/TN/NCP/27117/2015 [F.No.21-59/2015-IA.III]

Sir,

We wish to inform you that we have no objection in M/s. Hubert Enviro Care System (P) Ltd, (HECS) located at A-21, Phase III, Thiru Vi Ka Industrial Estate, Guindy, Chennai- 600 032, towards taking up the balance work of "Preparation of EIA/ EMP report for proposed Manallur Industrial Park at Manallur and Soorapoondi Villages, Gummidipoondi Taluk, Thiruvallur District" for obtaining Environmental Clearance.

We also inform that, the data and other information provided in the EIA report given by us can be used by HECS to finalize the EIA report and validating the same for appraisal by MoEF&CC.

This has been informed already to NABET/QCI.

Thanking you

Yours faithfully,

Dr. Nehrukumar
Director

Copy to

M/s. State Industries Promotion Corporation of Tamil Nadu Limited (SIPCOT),
19-A, Rukmani Lakshmi Pathy Road,
Egmore, Chennai - 600 008.

Minutes of 230th meeting of Expert Appraisal Committee for Projects related to Infrastructure Development, Industrial estate/parks/complexes/areas, Export Processing Zones, Special Economic Zones, Biotech Parks, Leather Complexes and National Highways projects to be held on 28 - 29 January, 2020

1. **Opening remarks of the Chairman:** A deep concern was expressed on the quality of the EIA undertaken by the number of accredited consultants. Many a times delay in decision making is owing to lack of quality EIA and severe shortfall in planning and site selection especially for Category A industry. It is felt necessary that Ministry may ask NABET to review and tighten the norms of accreditation for EIA consultants. Also a general advisory 'avoiding any category A and B industry in the upstream of water reservoirs and catchment areas' may be necessary considering precarious freshwater situation in many states. Currently, CER fund utilization is left with project proponents which in most of the cases is impossible to monitor. Ministry may take a view for develop a mechanism by which such funds can be collected centrally and allocated to states (in lines with CAMPA guidelines) that can be used for specific purpose of mitigation and monitoring and evaluation of implementation of EAC recommendations.
2. **Confirmation of the minutes of the 227th meeting held on 28th November, 2019 at Indira Paryavaran Bhawan, Jor bagh Road, New Delhi.**
3. **Consideration of Proposals:**

3.1	Development of Manallur Industrial Park, Gummidipoondi Taluk, District Thiruvallur, Tamil Nadu by M/s State Industries Promotion Corporation of Tamil Nadu (SIPCOT) Limited - Environmental Clearance [Proposal No. IA/TN/NCP/27117/2015] [F.No.21-59/2015-IA.III]
3.1.1	<p>The project proponent along with the EIA consultant M/s Centre for Environment, Health and Safety Annamalai University. made a presentation and provided the following information:</p> <p>(i) Proposal: The proposed Industrial Park at Manallur is in the Thiruvallur District of Tamil Nadu at 47.5Km North of Chennai. This is an initiative of the Government of Tamil Nadu to support the growth of Industries in cluster as an Environmentally Balancing Industrial Complex (EBIC). This IP will be complimented for growth by the nearby Port and mushrooming Power Plant projects in the project location. The project proponent is State Industries Promotion Corporation of Tamil Nadu (SIPCOT) which is the Industrial Infrastructure promoting organization of Government of Tamil Nadu (GoTN). The proposed Industrial park is envisaged to accommodate industries that fall under 5f and 5h Project Activities or Sectors under the purview of Environmental Clearance, both A and B as categorized in EIA Notification, 2006 and amendments thereof. The Park will also accommodate other industries that are not classified in the EIA Notification but classified by Tamil Nadu Pollution Control Board (TNPCB) viz. red, ultra red, orange or green.</p> <p>(ii) Nature of project (New/Expansion/Amendment/Extension etc.): New</p> <p>(iii) Location (Plot No./ Village/ Tehsil/ District): Village: Manallur and Soorapoondi, Tehsil: Gummidipoondi, District: Thiruvallur. Plot numbers are also given.</p> <p>(iv) Geo-coordinates of project site:</p> <ul style="list-style-type: none"> • Latitude: 13° 26' 48.15" to 13° 27' 15.37" N • Longitude: 80° 01' 21.79" to 80° 01' 56.24" E <p>(v) Investment/Cost of the project: 250 Crores</p> <p>(vi) Item of Schedule to the EIA Notification, 2006: 7(c) - A.</p> <p>(vii) Why appraisal/ approval is required at the Central level: A category project</p>

(viii) Whether project involves any violation under notification S.O 804(E) dated 14.03.2017: No

(ix) Project brief: Total area, Land use, project components, connectivity to site etc. Total Area- 285.065 Ha.

Manallur Industrial Park	Hectare	Area Coverage
TOTAL AREA	286.065	
ALLOTTABLE AREA – INDUSTRIAL PLOTS	200.00	69.91%
Road, Water Supply & Storm Water Drain /Rain Water Harvesting Structures	30.00	10.49%
Common Amenities like EB, Administrative Block, etc.	10.00	3.50%
Solid Waste Management	10.00	5% of allottable area
OSR	28.61	10.00%
Green Belt along roadside/periphery	7.46	2.61%
Area under Green Belt Development		
Green Belt in OSR	28.61	
Green Belt along roadside/periphery	7.46	
Green Belt by Member Industries (Mandate by SIPCOT for the allocation of land)	66.00	33% of Member Industries
TOTAL LAND FOR GREEN BELT	102.07	35.68%

Nature of Landform	Project Impact Area (20 km x 20 Km)	% of Land Cover/ Use Pattern
Built-up, Rural	24.12	6.03
Built-up, Urban	61.52	15.38
Wetlands/Water bodies, Reservoirs/Lakes, Ponds	10.83	2.70
Wetlands/Water bodies, River/Streams/Canals	23.21	5.80
Barren/Uncultivable/Wastelands,	15.02	3.75
Wetlands/Water bodies, Coastal wetland	13.84	3.46
Built-up, Mining	5.23	1.30
Barren/Uncultivable/Wastelands	24.42	6.10
Agriculture, Plantation	2.61	0.65
Agriculture, Crop Land	212.2	53.05
Forest,	4.88	1.22
Ryann (Desert)	2.12	0.53
TOTAL	400.00	100%

Project Components:

	<ul style="list-style-type: none"> • Synthetic Organic Chemicals 5(f) • Integrated Paint Industries 5(h) • Manufacturing industries which are not under the purview of EIA Notification 2006.
(x)	Details of water bodies, impact on drainage, if any: No notified river or water body is available in the project impact area.
(xi)	Water requirements, sources (during construction and operation phases) and NOC: Total water requirement for the industrial park is estimated at 1 MGD. Chennai Metropolitan Water Supply & Sewage Board (CMWSSB) has already committed to Supply 15 MLD water to SIPCOT Industrial Park, Thervoy Kandigai, which is just 10 km from the proposed industrial park. Pipeline to supply 15 MLD water are also available. However, only 5 MLD is utilised at present and a surplus of 9 MLD is available. SIPCOT proposes to divert 1 MGD (4.54 MLD) of water from the existing facility to the proposed industrial park.
(xii)	Groundwater extraction/usage and NOC/Clearance from CGWA/State Ground Water Department: Not submitted by the Proponent.
(xiii)	Whether the project is in Critically Polluted area: No,
(xiv)	ToR/EC details: <ul style="list-style-type: none"> • Date of ToR/EC issued: 22/07/2015, Extension date 13/11/2018. • Details of earlier appraisals, if any: Nil. • Details of the information sought by the EAC with response: Nil ToR is fully complied in EIA/EMP. • Date of Public Hearing, location: 03/07/2019, M/s K.V.C Mahal (AC), Sathiyavedu Road, (Near Sivan Koil), Madharpakkam, Gummidipoondi Taluk, Tiruvallur District. • Major issues raised during PH and response of PP: The industries which do not affect the surrounding environment can be acceptable, but the surrounding environments already get polluted due to the operation of the existing industries. Due to heavy air pollution, white washed wall gets blackened within a week. Due to air pollution, public gets affected by the disease like cancer, typhoid etc. it is informed that employment opportunity will be available due to the development of SIPCOT, but only security & scavengers posts only given to the few local people. Commitment by Proponent during Public Hearing are not mentioned.
(xv)	If the project involves expansion copy of certified compliance report issued by concerned regional office: Not applicable.
(xvi)	If the project involves diversion of forest land: No. <ul style="list-style-type: none"> • Extent of the forest land: Not applicable • Status of forest clearance: Not applicable.
(xvii)	If the project falls within 10 km of Protected Areas including National Parks, Sanctuaries and Tiger Reserves etc.: No. <ul style="list-style-type: none"> • Name of Protected Areas including National Parks, Sanctuaries and Tiger Reserves etc. and distance from the project site: Not applicable • Status of clearance from National Board for wild life: Not applicable. <i>Note: However, as per DSS of the Ministry, Pulicat Lake Wildlife Sanctuary is located at the distance of 5.5 km of proposed site.</i>
(xviii)	Waste Management: The most important and salient feature of the proposed IP will be independent ETP as ZLDP to reclaim water at more than 60% for recycle and reuse which will offset the requirement of virgin water. The ZLDP will prevent the stress on the existing fresh water sources. 10 Ha of land is exclusively allocated to develop solid waste management facilities as Common facilities. In case of any delay in establishing the facilities, Solid waste

	<p>streams will be sent to offsite, common facilities by independent industries with permission from TNPCB.</p> <p>(xix) Waste water quantity, treatment capacity: Independent industries will put up Effluent Treatment Plants as their own responsibility.</p> <p>(xx) Recycling/reuse of treated water and disposal: All ETPs are mandated to be installed as Zero Liquid Discharge Plant with Membrane based treatment to reclaim water for recycle/reuse.</p> <p>The independent Effluent Treatment Plant is envisaged as a Physico Chemical Treatment Plant with a two stage, Pressure Filter System, in series. Each unit operation shall be monitored for its influent and effluent flow rates, pH, Solids (TSS & TDS) and COD on daily basis. The proposed effluent treatment plant will reclaim water from the treated effluent through RO plants. The monitoring Protocols will be suggested by the Plant supplier on the Turn Key basis. All member units will be mandated to have water meters and flow measuring devices with auto data logging systems for effluent and water recycle lines.</p> <p>(xxi) Solid Waste Management: Independent industries will arrange solid waste management facility as their own responsibility.</p> <p>(xxii) Hazardous Waste Management: Industries will independently arrange hazardous solid waste management facility as their own responsibility.</p> <p>(xxiii) CETP/STPs: Nil.</p> <p>(xxiv) Type of effluent, Quantity, effluent conveyance system from the member units to CETP with CETP's Capacity: Not Applicable.</p> <p>(xxv) Treatment and usage of treated sewage with STP's capacity: Not Applicable.</p> <p>(xxvi) Details of tree cutting and Green belt development: No requirement of any tree in the project area. All trees, very few are mandated to be kept intact.</p> <p>The proposed IP will have buffer zones along the boundary lines, abetting the Back water/ Estuaries and it will be protected by SIPCOT with local species of trees and vegetation. SIPCOT Administration along with Member Industries will commit to create and maintain a "green corridor" in the buffer zones all around the boundary, with compatible species of trees and plantation to suit the prevailing coastal environment. It is also committed to develop green belt all along their inner roads and open spaces. SIPCOT will promote green belt to cover the boundary lines of all the open spaces for raw material and product handling and vehicle parking, strategically through a green belt with local species of vegetation.</p> <p>(xxvii) Energy conservation measures with estimated saving: SIPCOT will develop a corporate policy for non-conventional energy systems in association with member industries to establish Wind Mills or any such Non-Conventional Energy farms to complement the power supply they avail from TANGEDCO.</p> <p>Solar Panels will be mandated for all energy requirements of activities other than industrial uses such as street lighting, Guest houses, water heaters, etc.</p> <p>(xxviii) Parking requirement with provision made: Industries will establish independently the parking space.</p> <p>(xxix) Details of Rain Water Harvesting: SIPCOT will put up Rain Water Harvesting structures (RWHS) within the boundary limits of the proposed IP. The RWHS be established as per the standard practices as percolation pits and as per the guidelines of Tamil Nadu Water Supply and Drainage Board (TWAD). SIPCOT will continuously monitor such RWHS for preventing any contamination due to chemicals and effluent spillages and over flows.</p> <p>(xxx) If the project is in CRZ area: No.</p> <p>(xxxi) If the project involves foreshore facilities: No.</p> <p>(xxxii) If the project involves Marine disposal: No.</p> <p>(xxxiii) NOC from PCB in case of marine disposal: Not Applicable</p>
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	<p>(xxxiv) Brief description of Socio-economic condition of local people and R&R issues involved, if any: There is no displacement of human settlement or hamlet, required for the development of Industrial Park. The location, rather the allotted lands is entirely free from any account of human settlement. So, RR plan is not required for any policy or framework of actions.</p> <p>(xxxv) Employment potential, No. of people to be employed: Industrial Park will enable more than 10,000 people to draw benefit of employment directly and as well through indirect sectors like housing, cargo handling, transportation, educational institutes, hospitals, hotels etc. SIPCOT in coordination with the candidate industries will improve the employment potential directly in its activities of processing, purchase/sale, management, etc., and will also indirectly enable the community to have alternative earnings through opportunities of hotels, travels, transfer of cargo, etc</p> <p>(xxxvi) Benefits of the project: The development of IE will provide space for regulated growth of the mentioned type of industries in cluster. As the location is nearby to all required facilities, the net carbon foot print will be optimized. The available natural resources and human skill shall be positively taken care by the programs and policies of the proposed IE and SIPCOT. Specialised Studies carried out for the project as per the ToR, if any: Nil. Details of Court cases, if any: No.</p>
3.1.2	<p>The EAC after detailed deliberations during 230th meeting held on 28-29 January, 2020, observed the following:</p> <ul style="list-style-type: none"> (i) Though the consultant has already applied for accreditation (renewal) but as on date he does not possess accreditation certificate from QCI/NABET. (ii) The certificate from Chief Wildlife Warden that states the distance of existing Pulicat Wildlife Lake Sanctuary or any other protected area located in the close vicinity of the proposed project site was not provided. (iii) Letter from competent authority regarding allocation of water was not submitted. (iv) Proponent has mentioned that there is no protected area within 10 km range of the proposed site. However, as per Ministry's Decision Support System, Pulicat Lake Wildlife Sanctuary is located at 5.5 km from project site. (v) As per ToR issued by this Ministry, project area is 303.75 ha, however, in EC application, project area is mentioned as 286.065 ha. (vi) Site selection for the proposed Industrial Estate is not planned according to guideline of CPCB's programme on Zoning Atlas for siting of Industries. (vii) The proponent has not addressed the Public Hearing issues raised and commitments made by Proponent along with fund provisions in EIA/EMP report. (viii) The proponent has not planned Industrial Estate according to criteria mentioned in the Ministry's Technical EIA Guidance Manual for Industrial Estate (2009) prepared by IL&FS Ecosmart Limited. The proponent shall revise the layout (overlaid on google map using kml file) and planning of the proposed Industrial Estate. (ix) The proponent has proposed installation of ETP by individual Industrial Unit with ZLD, employing RO system. But nothing has been mentioned about management/treatment of the reject from RO having high TDS and other constituent parameters. (x) As water table is shallow in the area (2.38-7.36 m bgl during pre-monsoon and 0.79-7.30 m bgl during post-monsoon) and soil formation is predominantly red clay and coastal sand. Thus, the site is not suitable for Chemical Industries so as to protect the ground water and surface water. (xi) Proponent shall revise the EIA/EMP report by incorporating all above mentioned observations of EAC.
3.1.3	<p>In view of above mentioned observations of the EAC during 230th meeting held on 28-29 January, 2020, deferred the proposal for want of additional information as mentioned above.</p>

Minutes of the 239th meeting of Expert Appraisal Committee held on 29-30 July, 2020 through Video Conferencing for Projects related to Infrastructure Development, Industrial Estate/Parks/Complexes/Areas, Export Processing Zones, Special Economic Zones, Biotech Parks, Leather Complexes and National Highways

Following members were present in the meeting:

- (i) Dr. Deepak Arun Apte - Chairman
- (ii) Shri S. Jeyakrishnan - Member
- (iii) Shri Manmohan Singh Negi - Member
- (iv) Shri Sham Wagh - Member
- (v) Shri Prof. Mukesh Khare - Member
- (vi) Shri Prof. Ashok Kumar Pachauri - Member
- (vii) Dr. M. Hota - Member
- (viii) Dr. V.K Jain - Member
- (ix) Shri R Debroy - Member
- (x) Shri Raghu Kumar Kodali - Member Secretary
- (xi) Dr. Ashish Kumar - Joint Director, MoEF&CC

Dr. Anuradha Shukla and Dr. Ramana Murthy could not join due to NIC connectivity issue.

1. OPENING REMARKS OF THE CHAIRMAN

2. CONFIRMATION OF THE MINUTES OF THE LAST MEETING:

The Committee confirmed the Minutes of 237th EAC meeting with a suggestion that if any typographical error is noticed in due course of time, it will be corrected suitably.

3. Consideration of Proposals:

Sl. No.	Proposal
3.1	Development of Visakhapatnam-Kakinada for Establishment of Petroleum, Chemicals and Petrochemicals Investment Region (VK-PCPIR) at Andhra Pradesh by M/s Visakhapatnam Kakinada Petroleum, Chemical & Petro-chemical Investment Region Special Development Authority – Terms of Reference [Proposal No.: IA/AP/NCP/137376/2020] [File No.: 21-44/2020-IA.III]
3.1.1	The project proponent along with the EIA consultant M/s Environment Protection Training and Research Institute (EPTRI), Hyderabad, made a presentation through Video Conferencing and provided the following information: <ul style="list-style-type: none"> (i) Brief description of the Proposal: VK-PCPIR is new project that spreads over a long stretch of 140 km covering an area of 640 sq. km (64000 ha) and encompasses 97 revenue villages across 7 mandals of Visakhapatnam District and 3 mandals of East Godavari District. The VK-PCPIR is divided into three zones: (a) Visakhapatnam Zone (North Zone), (b) Nakkapalli Zone (Central Zone) and (c) Kakinada Zone (South Zone). (ii) The Ministry, vide letter no. 21-8/2011-IA.III dated 16th July, 2014, granted Terms of Reference (ToR) to a similar project for 'Development of

	<p>Visakhapatnam-Kakinada Corridor for the Establishment of Petroleum, Chemicals and Petrochemicals Investment Region (VK-PCPIR), Andhra Pradesh by M/s VK-PCPIR Special Development Authority [Proposal No. IA/AP/NCP/708/2010 and File No. 21-8/2011]</p> <p>(iii) The proposed VKPCPIR is an interlinked project with Visakhapatnam Chennai Industrial Corridor (VCIC). VCIC is divided into four nodes. Out of the four nodes, Visakhapatnam node of VCIC is part of VK-PCPIR.</p> <p>(iv) Address of project site (Plot No./ Village/ Tehsil/ District/State): Plot/Survey/Khasra No. Villages: 97 revenue villages Mandals: 10 Mandals - 7 Mandals in Visakhapatnam and 3 mandals in East Godavari. Districts: Visakhapatnam and East Godavari State: Andhra Pradesh.</p> <p>(v) Geo-coordinates of project site: VK-PCPIR falls in the geographical area with following coordinates:</p> <ul style="list-style-type: none"> • Northern side left corner at 83°15'56.198"E, 17°42'01.897"N, • Right corner 82°14'23.959"E, 17°41'30.536"N while • Southern side left corner at 82°15'38.213"E, 16°59'01.055"N and • Right corner at 83°13'52.973"E 16°58'30.991"N. <p>(vi) Site alternatives under consideration: No. The strategic location of VK-PCPIR between Visakhapatnam and Kakinada on the eastern coast of India makes it a highly desirable place for petroleum, petro-chemical, metals, fertilizers, and other related downstream industries. Hence, No, Alternative site was identified for VK-PCPIR project.</p> <p>(vii) Connectivity to the site: The project area is well connected by road, rail, air and sea ports. Roadway: It is on the 'Golden Quadrilateral' with the NH-16 connecting it to Kolkata in the North and Chennai in the South. Many State Highways and port connector roads are connected to this National Highway. There are three National Highways in the vicinity of PCPIR. State Highways (SH) and Major District Roads (MDR) act as arterial roads to access the National Highways and the other transport nodes such as rail and ports. Railway: The Chennai - Howrah main line of Indian railways traverses close to the VK-PCPIR with rail sidings to Visakhapatnam Port, Gangavarm Port, Kakinada Port, NTPC and Visakhapatnam Steel Plant. VK-PCPIR at Kakinada is served by a broad-gauge loop line connecting Kakinada Port and the main rail line at Samalkota. Air ports: Air connectivity to the PCPIR is through airports at Visakhapatnam and Rajahmundry. The airport in Visakhapatnam is a naval base airport while the Rajahmundry airport is a civilian airport. The majority of the traffic from these airports is passenger traffic. The airport in Visakhapatnam is 7 km from city on NH-5. The airport in Rajahmundry is 18 km to north of Rajahmundry City on SH-16 leading to Gokavaram. Seaports: VK-PCPIR has the advantage of being served by three major ports of Visakhapatnam, Gangavaram, and Kakinada port.</p> <p>(viii) Investment/Cost of the project: Capital investment for VK-PCPIR up to 2031 is estimated as Rs 19,159.00 Crores.</p> <p>(ix) Item of Schedule to the EIA Notification, 2006: As per the EIA Notification, Petroleum, Chemical and Petrochemical Investment Region (PCPIR) project is an Industrial Estate (IE) mainly concentrating on petroleum-based industries and categorized as 7 (c) in the Schedule under 'Category A'.</p>
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(x) **Applicability of General/Specific Conditions as per EIA Notification, 2006:** General Condition: Yes. Critically polluted areas as notified by the Central Pollution Control Board (CPCB) from time to time.

(xi) **Whether project involves any violation under notification S.O 804(E) dated 14.03.2017:** Individual projects existing within the PCPIR area have obtained Environmental Clearance before commencing of the project. Hence the project does not involve any violation under notification S.O 804(E) dated 14.03.2017.

(xii) **Landuse/Landcover of project site in tabular form:**

S.No	Land Use	Existing Land Use	Percentage of Area %	Proposed Land Use	Percentage of Area %
1	Residential	3471.23	5.42	7794.37	12.18
2	Commercial	117.81	0.18	243.25	0.38
3	Industrial	24121.28	37.69	26211.93	40.96
4	Public and Semi public	213.09	0.33	568.28	0.89
5	Recreational	684.46	1.07	1079.97	1.69
6	Public Utilities & Facility	377.53	0.59	414.14	0.65
7	Mixed Land Use	11.09	0.02	1481.99	2.32
8	Agriculture	24765.16	38.70	13553.13	21.18
9	Transportation	1954.35	3.05	4867.4	7.61
10	Forest	1224.15	1.91	1224.15	1.91
11	Water Bodies	3790.25	5.92	3790.25	5.92
12	Wastelands	3269.61	5.11	2771.13	4.33
	Total	64000	100	64000	100

(xiii) **Landuse/Landcover around 10 km radius of project site:**

Land use Class	Area in Sq km	Area in %	Remark
Built Up land-Residential	25.63	4	LULC is based on the 2012 and 2013 Satellite imagery
Built Up land-Industrial Layouts	76.09	11.89	
Double Crop	7.88	1.23	
Single Crop	90.51	14.14	
Agriculture Plantation	15.17	2.37	
Pisciculture	280.43	43.82	
Fallow Land	9.15	1.43	
Dense/Closed Forest	16.69	2.61	
Open/Degraded Forest	6.13	0.96	
Scrub Forest	8.11	1.27	
Forest Plantation	2.37	0.37	
Gullied Land	4.12	0.64	
Scrub	2.58	0.4	
Land with or without Scrub	20.92	3.26	
Quarry/Quarry dump	26.89	4.2	
Salt affected Land	0.08	0.01	
Salt Pans	2.28	0.36	
	9.68	1.51	

Marshy/Swampy Area	9.78	1.53
Mud Flats	0.07	0.01
Lake/Reservoir/Tank	15.95	2.49
River/Canal/Drain/Creek	7.14	1.12
Sandy Area	2.36	0.37
Total Area	640.00	100

Latest LULC will be presented at the time of EIA report.

- (xiv) **List to industries to be housed with the proposed project site, only for projects covered under 7(c) category of EIA Notification, 2006:**
Processing Area: The Processing Area of 275.3 sq.km includes the following:

Manufacturing areas including Industrial estates/area, SEZs, FTZs, EPZs, Power Plants, Other large and mega industrial complexes and Industrial R&D Institutions; and

Logistics facilities including landward side of the major and minor ports, airports, container terminals, truck terminals, logistic hubs and warehousing areas, service corridors and utilities including Expressways, Railways and Utility Corridors.

Non-Processing Area: The balance Non-Processing Area of 364.70 sq.km includes the following:

Residential areas such as planned townships, village settlements and expansion areas

Institutional areas including knowledge hubs;

Public and semi-public facilities, tourism and recreational areas and other support social infrastructure;

Connectivity infrastructure and any other support requirements for the Processing Area and Non Processing Area; and Other areas including hills, forests, water bodies, marshy lands, agriculture, plantation, wastelands, saltpans, aquaculture areas, etc

- (xv) **Terrain and topographical features:** Visakhapatnam and East Godavari districts exhibit the characteristics of tropical climate. It has primarily tropical rainy to sub-humid type of climate. Temperature is moderately less along the coast due to sea breeze than the inner plains. It gets drier and warmer towards the interiors and cools down in the hilly areas of the Eastern Ghats. Temperature ranges from a mean minimum of 17.5°C in January in Visakhapatnam district and 20°C in East Godavari District. The temperature rises steadily till May recording a mean maximum of 35°C in Visakhapatnam District and 37.6°C in East Godavari District. April to June is the hottest time of the year made unpleasant with extreme humidity. However, the hilly regions are spared the extreme temperatures with average of about 20°C. During peak winters the temperature can go down to as low as 5°C.

Hence, VK-PCPIR experiences an average temperature of 35°C in the summers and around 20°C in the winters. The upper reaches have 2 to 3 degrees less temperature than the plains. Summer months are coupled with high humidity levels averaging about 70% to 80% in the warmer and hotter months which rises up to 90% in the monsoons. Winters are comfortable due

to less humidity and comparatively lower temperatures.

- (xvi) **Details of water bodies, impact on drainage, if any:** The area under water bodies in proposed Master Plan is 3790.25 ha contributing 5.92% to the total VK-PCPIR region. 60.2% of water bodies are in Visakhapatnam zone followed by 24.1% in Nakkapalli and 15.6 % from Kakinada zone where most of the area comes under water bodies which forms part of the non-urban use. The natural drainage network arising from the topography of the region has been taken into account while designing these spaces to circumvent any alteration in the natural drainage.
- (xvii) **Water requirements, sources (during construction and operation phases) and NOC:** The cumulative demand water for industrial, domestic purposes and fire demand including UFW is estimated to be 1814 MLD by 2031. Since water supply systems have to be designed for 30 years duration, the demand has also been worked out for the year 2041. As the industrial area delineated in PCPIR shall be fully grown by the plan horizon year 2031, there shall be no increase in industrial water demand. But domestic demand shall increase due to natural growth in population in the area. Accordingly, the total water demand for the year 2041 is worked out 1823.90 MLD. **Sources:** Yeleru Canal and other sources that supply to Visakhapatnam city, Trunk water supply system identifies treated water from GVMC and Polavaram canal for Visakhapatnam zone, Polavaram canal and Godavari for Nakkapalli zone, Godavari and Samalkota canal for Kakinada zone. Water supply network including treatment system provided for new industrial clusters viz. APSEZ expansion, Nakkapalli and Payakaropeta industrial clusters.
- (xviii) **Groundwater extraction/usage and NOC/Clearance from CGWA/State Ground Water Department:** No groundwater extraction is envisaged for the project. However, some of the industries which require groundwater are obtaining NOC/ Clearance from CGWA/State Ground Water Department during Environmental Clearance. **Sources:** Yeleru Canal and other sources that supply to Visakhapatnam city, Trunk water supply system identifies treated water from GVMC and Polavaram canal for Visakhapatnam zone, Polavaram canal and Godavari for Nakkapalli zone, Godavari and Samalkota canal for Kakinada zone. Water supply network including treatment system provided for new industrial clusters viz. APSEZ expansion, Nakkapalli and Payakaropeta industrial clusters.
- (xix) **Whether the project is in Critically Polluted area:** General Condition: Yes. Visakhapatnam area is in Critically polluted areas as notified by the Central Pollution Control Board (CPCB) from time to time.
- (xx) **Tree cutting, types, numbers, girth size etc.:** Detailed study will be carried out during EIA study.
- (xxi) **Whether the project involves diversion of forest land:** No. The VK-PCPIR, as a whole, has five Reserved Forests with a total area of 1218 hectares. They account for 2% of the total geographical area of VK-PCPIR. They are protected as per Forest (Conservation) Act, 1980. All are located within Vishakhapatnam PCPIR Zone. They include, Panchadarla RF,

Dopperla RF, Nadupuru RF, Rambilli RF and Pudimadaka RF. These areas are proposed as "protected zones/no intervention areas".

- (xxii) **Whether the project is located within 10 km of Protected Areas (PA) including National Parks, Sanctuaries and Tiger Reserves etc.:** Yes, Coringa Wildlife sanctuary is within 9.5 km from the project area and Kondakarla Bird Sanctuary within the project. The area occupied by water bodies is 3790.25 ha and wetlands is 887.51 ha. A width of 100 m on either side of water bodies and wet lands will be designated as "No intervention area" in VK-PCPIR.
- (xxiii) **Whether the project is located within the Eco-Sensitive Zone (ESZ) or Eco-Sensitive Area (ESA) notified by the MoEF&CC:** No.
- (xxiv) **CETP: Provide details type and quantity of effluent, effluent conveyance system from the member units to CETP with CETP's Capacity.:** The total wastewater generated from the project area is about 230 MLD out of which about 168 MLD is generated from the industries and the balance flow of 62 MLD is generated from the residential area.

CETP For Existing and Proposed Industrial Areas

Common effluent treatment Plants	MLD
Pyakaraopeta industrial cluster	27
Nakkapalli industrial cluster	35
APSEZ and APSEZ Expansion	66
Pudi industrial cluster	10
Parawada industrial cluster	8
Duppituru industrial cluster	2
Krishnapalem industrial cluster	8
Thammavaram industrial cluster	3
Vakalpudi industrial cluster	11
Total	170

- (xxv) **STP: Provide details of treatment and usage of treated sewage with STP's capacity.:** The total water requirement for the project till 2031 is 1814 MLD. Out of this, Domestic water requirement till 2031 is 130.57 MLD. The forecast population for the year 2041 has been worked out as 11,92,000 persons. Accordingly, the total water demand for the year 2041 is worked out 1823.90 MLD. The wastewater generated is 62 MLD from the residential area.

STP For Existing and Proposed Industrial Areas

Sewerage network System	MLD
K Residential Township	6
Payakaraopeta Residential Township	5
Nakkapalli Residential Township	6
Atchutapuram Residential Township	32
Paravada Residential Township	13
Total	62

- (xxvi) **R&R issues involved, if any:** Considering this, GoAP has given two GOs regarding land acquisitions which states that land losers are not entitled to ask the reference to Land Acquisition and R&R Authority, under section 64 of

	<p>the A.P Right to Fair Compensation and Transparency in Land acquisition and R&R Act, 2013. The two Go's are:</p> <ul style="list-style-type: none"> • G.O Ms.No.160 dated 13.11.2017 in which land acquisition for Pudi, Krishnapalem, Gorapudi, Lalamkoduru, Z.Chinthuvu & Pudimadaka villages of Rambilli & Atchutapuram Mandals in Visakhapatnam District was paid compensation of Rs.20.00 lakhs per acre for patta lands excluding the value of trees & structures (as per Sec 24 (a) New LARR Act 2013). • G.O Ms.No.160 dated 16.11.2016 in which Chandanada, Rajayyapeta, D.L.Puram and Vempadu villages in Nakkapalli Mandal of Visakhapatnam District, was paid compensation of Rs.18.00 lakhs per acre under the provision of Rule-28A of A.P Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Rules, 2014. <p>Existing rehabilitation Colonies: Visakhapatnam steel plant rehabilitation colonies have been developed at Dibbapalem, Vadlapudi, Aganampudi, Duvvada, Pedagantyada, Gangavaram. The Pharma city rehabilitation colonies are in the areas of Parawada and Tadi. Rehabilitation colony of APSEZ has been developed in Atchutapuram mandal. Rehabilitation colony for the displaced persons of KSEZ has been developed in U.Kothapalli mandal. Many rehabilitation townships were developed for the displaced persons due to development of Steel Plant in Dibbapalem, Vadlapudi and Gajuwaka.</p> <p>(xxvii) Employment potential, No. of people to be employed: Total employment generated is 6.4 lakhs by 2031. Out of which 3 lakhs from Visakhapatnam Zone, 2.3 lakhs from Kakinada zone and 1.1 lakhs from Nakkapalli.</p> <p>(xxviii) Benefits of the project: The green spaces in the project site will serve as buffer to the industrial activities at VK-PCPIR and mitigation measures will be followed to protect the environment in and around the project site. The project shall bring in major investments to the region covering a wide range of sectors – connectivity, industry, social infrastructure. The project will bring in 2,58,481 and 3,11,533 of direct and indirect employment respectively and potential employment opportunity for the youth in VK-PCPIR. Additionally, the induced development due to PCPIR is definitely bound to bring in more benefits to the local population and to the overall region. The proposed project will therefore immensely add to the social-economic value of the region.</p> <p>(xxix) Details of Court cases, if any: No.</p>
3.1.2	<p>The EAC, after detailed deliberations during 239th EAC meeting held on 29th July, 2020, has observed that proposed project spreads over a long stretch of 140 km covering an area of 64,000 ha of 97 revenue villages in two districts of Andhra Pradesh. It encompasses five reserved forests (1218 ha), Coringa Wildlife Sanctuary, Kondakarla Bird Sanctuary, important wetlands (4678 ha), existing industrial infrastructure and huge non-processing area (36,470 ha). The proposed PCPIR is planned to be developed in three separate nodes that are distantly located at the distance of 25-100 km from each other. There is no clarity on the proposal, what type of industries to be proposed in PCPIR.</p>

	<p>In view of this, the EAC has advised project proponent to apply for separate environmental clearances of these three nodes after excluding the reserved forests, sanctuaries, wetlands and non-processing areas, which do not require environmental clearance.</p> <p>In view of this, EAC returned the proposal in its present form.</p>						
3.2	<p>Construction of 6-lane highways from Chittoor to Thatchur NH-716B (Km 0.000 to 126.550) from District Chittoor, Andhra Pradesh to Thatchur, District Tiruvallur, Tamil Nadu by M/s National Highways Authority of India - Environmental Clearance</p> <p>[Proposal No.: IA/TN/NCP/163271/2018] [File No.: 10-49/2018-IA.III]</p>						
3.2.1	<p>The project proponent along with the EIA consultant M/s Louis Berger Consulting Private Limited, made a presentation through Video Conferencing and provided the following information:</p> <p>(i) Brief description of the Proposal: The Chittoor to Thatchur Section (Newly declared NH 716) is greenfield (new) alignment proposed 6-lane highway having a total length of 126.550 Km in the states Andhra Pradesh and Tamil Nadu. The Project start (Ch. 0+000) from junction of proposed Bangalore-Chennai expressway (Ch. 152+100) near Chittoor in Andhra Pradesh and ends at NH 5 near Thatchur (Ch.126+550) in Thiruvallur district in Tamil Nadu. The proposed alignment is newly declared National Highway-716B. It passes through 2 districts namely Chittoor district in Andhra Pradesh and Thiruvallur district in Tamil Nadu. The EIA/EMP study was carried out for the length of 126.550 km as per ToR and accordingly the EIA/EMP report are submitted with MoEF&CC (116.100 km is being implemented by NHAI and rest 10.45 km i.e. overlapping portion of the proposed Chennai Peripheral Road will be implemented by State Government).</p> <p>Project components- Major project is a road section along with 2 RoBs, 8 Interchanges, 4 Major Bridges, 19 Minor Bridges, 30 elevated structures over ponds, 13 VUPs, 31 LVUP, 21 SVUPs, 186 Culverts are proposed along the project stretch for free passage to villagers & animals and to avoid any impact on local hydrology. Land use- Agricultural, Barren and forest.</p> <p>(ii) Address of project site (Plot No./Village/ Tehsil/ District/State): States - Andhra Pradesh and Tamil Nadu Districts- Chittoor district (in Andhra Pradesh) and Thiruvallur District (in Tamil Nadu) Taluka- 10 & Villages 74.</p> <p>(iii) Geo-coordinates of project site:</p> <table border="1"> <thead> <tr> <th>Description</th> <th>Coordinates</th> </tr> </thead> <tbody> <tr> <td>Starting Point of proposed Road (Ch. 0+000)</td> <td>Latitude: 13.143949 and Longitude: 79.075985</td> </tr> <tr> <td>End Point of proposed Road (Ch. 126+550)</td> <td>Latitude: 13.286095 and Longitude: 80.165531</td> </tr> </tbody> </table> <p>(iv) Connectivity to the site: The proposed site will provide better connectivity</p>	Description	Coordinates	Starting Point of proposed Road (Ch. 0+000)	Latitude: 13.143949 and Longitude: 79.075985	End Point of proposed Road (Ch. 126+550)	Latitude: 13.286095 and Longitude: 80.165531
Description	Coordinates						
Starting Point of proposed Road (Ch. 0+000)	Latitude: 13.143949 and Longitude: 79.075985						
End Point of proposed Road (Ch. 126+550)	Latitude: 13.286095 and Longitude: 80.165531						

between Bangalore, Chittoor, Thatchur and Chennai to facilitate goods vehicles to bypass congested Chennai city in the State of Tamil Nadu and further connectivity to Kamarajar (Ennore) and Kattupalli ports.

- (v) **Investment/Cost of the project:** INR 3,840.00 (Approximately).
- (vi) **Item of Schedule to the EIA Notification, 2006:** 7 (f).
- (vii) **Why appraisal/ approval is required at the Central level:** The proposed project is a green field expressway. As per the EIA Notification, 2006 and its subsequent amendments, it is a category "A" project and Environmental Clearance is required from the EAC of MoEF&CC.
- (viii) **Applicability of General/Specific Conditions as per EIA Notification, 2006:** General Conditions are applicable as the project is located in two states (Andhra Pradesh and Tamil Nadu).
- (ix) **Whether project involves any violation under notification S.O 804(E) dated 14.03.2017:** Not Applicable.
- (x) **Landuse/Landcover of project site in tabular form:**

Sr. No	Landuse/Landcover	Area (Ha)	% Coverage
1	Agriculture Land	478.279	56
2	Private Barren Land	112.982	13
3	Government Land	257.343	30
4	Forest	4.777	0.56
5	Built-up	1.288	0.44

Agricultural and allied uses occupied largest part amounting 56% of the total area, followed by Government Land 30 %, barren land 13%, and settlements and forestland is less than 1%.

- (xi) **Landuse/Landcover around 10 km radius of project site:**

Sr. No	Landuse/Landcover	Area (Ha)	% Coverage
1	Agriculture and Plantation	19540.002	76%
2	Water	2136.371	8%
3	Forest	1454.571	7%
4	Barren land	1460.347	6%
5	Settlement	779.627	3%

- (xii) **Right of Way (RoW):** Right of Way (ROW) requirement of 70 m.
- (xiii) **Terrain and topographical features:** The Chittoor district forms a part of the Mysore plateau with many hill ranges and undulating plains. The western and southwestern parts of the district have an altitude between 600m to 900 m, Mean Sea Level (MSL). The altitude of the central region is between 300m to 600m MSL. While the eastern/southern parts of the district, have an altitude less than 300m MSL. This indicates that the elevation of the district is highly variable and having steep slopes. The land of Thiruvallur is mostly flat; however, some parts of the district are undulated and hilly.
- (xiv) **Details of water bodies, impact on drainage, if any: Channels and Rivers are proposed bridges over them:**

S No.	Chainage (km)	Type of Bridge		Span Arrangement	Length of Bridge (m)
		Major	Minor		
1	2.859		Minor	1x17.5	17.5
2	4.470		Minor	2x20	40
3	7.044		Minor	1x30	30
4	10.135		Minor	2x20	40
5	14.650	Major		13x20	260
6	16.361		Minor	2x20	40
7	33.433		Minor	3x15	45
8	34.300		Minor	2x25	50
9	34.948		Minor	2x25	50
10	36.380		Minor	1x25	25
11	38.109		Minor	1x25	25
12	44.190		Minor	2x15	30
13	46.267		Minor	1x20	20
14	57.580		Minor	1x30	30
15	65.935	Major		4x25	100
16	77.490		Minor	2x17.5	35
17	82.340		Minor	2x15	30
18	85.770		Minor	1x30	30
19	87.743		Minor	1x20	20
20	90.323		Minor	1x25	25
21	100.340	Major		7x25	175
22	109.270	Major		8x25	200
23	115.683		Minor	1x30	30

(xv) List of Ponds and proposed structures:

S. No.	Design Chainage (Km.)		Length of Pond along alignment (m)	Length of Proposed structure over Pond (m)	Area of affected Pond due to construction of Piers (in sqm)	Total Area of Pond (in sqm)	Span Arrangement
	From	To					
1	At Interchange		20.2	30	-	149345.814	1X30
2	0.913	0.928	13.58	15	-	51685.691	1X15
3	5.68	5.74	33.45	60	26	109341.551	2X30
4	5.93	6.17	191.371	240	182		8X30
5	13.59	13.8	207.132	210	156	80476.25	7X30
6	18.24	18.45	183.28	210	156	237832.35	7X30
7	21.435	21.615	174.292	180	130	513754.29	6X30
8	27.815	27.995	162.967	180	130	47727.4547	6X30
9	29.995	30.265	251.578	270	208	41127.961	9X30
10	33.645	33.795	119.57	150	104	30098.5613	5X30

11	45.83	45.98	149.15	150	104	294605.782	5X30
12	55.71	55.85	139.39	140	78	179835.354	4X35
13	56.135	56.615	476.19	480	390	409122.391	16X30
14	69.905	70.025	71.61	120	78	366300.18	4X30
15	70.93	71.23	286.15	300	234	99761.541	10X30
16	71.65	71.79	115.38	140	78	247774.487	4X35
17	77.987	78.146	On Edge with minute overlap on PROW, no structure considered			183063.762	
18	81.54	81.72	156.72	180	130	17847.558	6X30
19	91.38	91.95	555.87	570	468	266491.247	19x30
20	93.7	94	288.5	300	234	159573.824	10X30
21	94.77	95.19	393.31	420	338	745611.426	14X30
22	97.46	97.88	407.018	420	338	309591.686	14X30
23	98.175	98.295	114	120	78	796856.733	4x30
24	101.21	101.31	40.64	100	78	9752.099	4X25
25	102.38	102.59	185.02	210	156	258126.636	7X30
26	103.99	104.35	355.894	360	286	183177.178	12X30
27	105.66	106.2	523.882	540	442	1264363.966	18X30
28	107.36	107.5	138.486	140	78		4X35
29	111.26	111.77	501.25	510	416	2439455.675	17x30
30	114.11	114.47	334.4	360	286	231299.762	12X30
Total Area					5,382 (0.5382 Ha.)	97,24,001	

The natural drainage of the project impacted area could be maintained by constructing of 186 nos. of culverts, 4 nos. of major bridges, 19 nos. minor of bridges and 30 numbers elevated structures over ponds. Total area of the pond affected due to construction of piers is 0.5382 ha. Which is only 0.055% of the total area of the pond 972.4 ha. The insignificant volume of ponds storage lost due to construction of piers in the pond area will mitigated by deepening of the pond to ensure the volume of the storage remains same or enhanced. These details will appropriately include in the bidding document. In order to save the ponds and to maintain the same / enhance volumetric capacity, 30 elevated structures costing INR 622 Cr. are provided. The proposed alignment does not pass through any flood prone area.

- (xvi) **Water requirements, sources (during construction and operation phases) and NOC:** About 36.5 Lakh KL water to be required for construction. Construction Phase: The source of water will be through tanker supply. Operation Phase: During the operations phase, the water would be required primarily for domestic use at the toll plaza and landscaping.
- (xvii) **Groundwater extraction/usage and NOC/Clearance from CGWA/State Ground Water Department:** NA.
- (xviii) **Whether the project is in Critically Polluted area:** No.

(xix) **ToR details:** MOEF&CC considered the TOR in its 195th meeting held during 30-31st August 2018. The ToR issued on 9 October 2018.

(xx) **Public Hearings** were conducted on Shiva Parwati Marriage Hall, Thiruvallur on 5th July, 2019 and Nagaiah Kalakshetram, Chittoor on 30th September, 2019. The issues raised during public hearing in Tiruvallur and Chittoor Districts are given in following Table.

Sr. No	Issues	Response / Comment form Project Proponent
1	Proper access shall be made for the movement of tractor/bullock carts	65 number of underpasses (13 number VUPs/31number LVUPs/21number SVUPs), 8 interchanges and 186 number box culverts are provided to facilitate cross movements of traffic/people/farmers/cattle etc in accordance with relevant MoRT&H and IRC guidelines/standards.
2	Compensation for land and properties.	LA and R&R Budget were prepared based on Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (RFCTLARR) and National Highways Act 1956.
3	Employment opportunities.	Employment opportunities will be generated for skilled/semi-skilled/unskilled labours located near the proposed project road during construction. Approximately 2000 persons will be employed during construction phase per day and 200 persons during operation phase.
4	Compensation for trees.	Any properties / structures will be compensated as per Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (RFCTLARR) and National Highways Act 1956.
5	Environmental safeguard during construction.	All construction machineries will be operated with control devise. Water sprinkling will be done during earth wok during loading unloading. The raw material and waste will be transported with covered tuple in lean traffic hours. Further contractor will take consent to operate under Air Act 1981 and Water act 1974 before commencement of the work. Further periodic monitoring of Air, Water and Noise will be done by them and submit the half yearly compliance report with appropriate authority.
6	Conservation of water bodies for irrigation	The proposed alignment passes through water bodies duly mitigated by providing major bridge, minor bridge and elevated structures to maintain their natural volumetric flow and capacity. In this regard the water afflux will also be maintain either by deepening/grading/ enhancing the capacity of the pond.

(xxi) **Whether the project involves diversion of forest land:** The proposal for diversion of 4.772 ha Forestland (No: FP/AP/ROAD/41508/2019) have been already been submitted in PARIVESH Portal. The hard copies of the proposal also submitted with forest department. The forest department raised EDS on dated 13th March, 2020 regarding resubmission of DGPS report. The joint visit with the forest department pending due to Pandemic COVID 19.

(xxii) **Whether the project is located within 10 km of Protected Areas (PA) including National Parks, Sanctuaries and Tiger Reserves etc.:** No.

(xxiii) **Whether the project is located within the Eco-Sensitive Zone (ESZ) or Eco-Sensitive Area (ESA) notified by the MoEF&CC:** No.

	<p>(xxiv) Waste Management: Provide details of waste water quantity, treatment capacity, recycling/reuse of treated water and disposal, Solid Waste Management, and Hazardous Waste Management.: Waste water quantity: Solid Waste Management: Hazardous Waste Management: Wastewater quantity, treatment capacity, details: Sewage from labour camp will be routed to septic tanks / soak pits or bio-toilets. The wastewater other than sewage will be utilized for greenbelt development and dust suppression.</p> <p>Recycling / reuse of treated water and disposal: Wastewater from rinsing of Batching Plants will be utilized for dust suppression. Wastewater generated from workers will be treated in septic tanks and bio-toilets provided at site and will be utilized for greenbelt development.</p> <p>Solid Waste Management: About 500 Kg / day of Municipal Solid Waste will be generated by the workers. It will be collected and disposed of in environmentally acceptable ways.</p> <ul style="list-style-type: none"> • Dark grey bin for non-recyclable waste • Green bin for food/ compostable garden waste • Blue bin for paper waste <p>Recyclable waste would be re-used or disposed-off. Garden waste & compostable waste would be compost. Other non-recyclable waste would be disposed of through municipalities.</p> <p>Hazardous Waste Management: Spent oil as may generate by the DG sets will be carefully stored in HDPE drums in order to avoid spillage and will be sold to government-approved vendors.</p> <p>(xxv) Details of tree cutting and Green belt development.:</p> <p>(xxvi) Energy conservation measures with estimated saving.: Solar Street light system proposed to be provided at the interchange locations. It is proposed to provide solar lights with maintenance free battery or operation & maintenance of such lights may be given to the supplier.</p> <p>(xxvii) Parking requirement with provision made.: Two main toll plazas are proposed along the proposed road. All facilities such as drinking water kiosk, toilet facilities, truck parking, bus parking, car parking, separate restaurants for truck driver, restaurants for other road users, children park, petrol station, garage, generator set/ solar system area, ATM's, Ambulance area, medical room etc. to be provided.</p> <p>(xxviii) Details of Rain Water Harvesting.: Provision of rainwater recharge pits at every 500m interval (staggered), subject to the first aquifer is below 10m.</p> <p>(xxix) Brief description of Socio-economic condition of local people and R&R issues involved, if any:</p> <ul style="list-style-type: none"> • Social Impact Assessment (SIA) and Resettlement Action Plan (RAP) are prepared for the said project. • Total no of Project Affected HHs losing privately owned structures are 192. • Project Affected Persons (PAPs) are 768.
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	<ul style="list-style-type: none"> • There are 329 minor assets like hand pump, bore well, pump house etc. • There are total 45 kiosks and local mobile vendors are likely to be affected temporarily. • The total land needs to be acquired for the proposed project is 849.872 Ha. • LA and R&R Budget has been prepared based on Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (RFCTLARR) and National Highways Act 1956. <p>(xxx) Employment potential, No. of people to be employed: About 2000 man-power during construction and about 200 nos. of man-power during operation phase (including Permanent and Temporary).</p> <p>(xxxi) Benefits of the project: In general, Project will have following benefits at national and regional level:</p> <ul style="list-style-type: none"> • High-speed connectivity and access: The projected corridor is a proposed 6-lane, access-controlled highway. This will avoid traffic congestion and speed-up the freight movement. It is expected that overall, the proposed corridor will reduce the travel time. • Aiding economic growth: The seamless connectivity will provide better access to vehicles as a link to the National Highways. The Project will reduce travel time and provide boost to trade and commerce linked to the regions connected through this highway. • Growth of backward areas: The biggest strength of the alignment is that it plans to cover backward districts of Andhra Pradesh and Tamil Nadu. Because of connectivity and access to other parts of the State and country, these backward areas will be aid to integrate with other part of States and Country. Further, freight and passenger traffic on the highway will help promoting ancillary economy of these regions. • Decongestion of existing National and State Highways: The proposed corridor will take away traffic pressures from existing SH and NH passing through various cities. In addition, long distance traffic will shift to the proposed highway, thereby reducing traffic and congestion on the existing NH and SH for regional and local usage. • Usage shift: Long-distance traffic will shift from existing National Highways to the proposed highway, resulting in lesser congestion leading to higher fuel savings and reduced travel time on these highways • Improved safety: Due to access control, the Roadway & Travel Safety of the traffic connecting the cities will be enhanced as there will be minimum distractions & conflict zones. • Support to industry: Different types of industries like Manufacturing, Tourism, warehouse facilities, etc. along the proposed corridor will be facilitating in their business operation and
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reachability.

(xxxii) **Details of Court cases, if any:** Not Applicable.

(xxxiii) Provided the clarifications for various issues raised in a complaint by G Lalitha Pattadai village, Pallipat Taluka, Thiruvallur district as under:

- (a) **Animal husbandry and related livelihoods:** 384 livestock assets of various types such as Cows, Goats, Sheeps, Buffalos, Bulls (Mainly used for Agricultural purposes) are owned by the Households likely to be affected. None of the affected Households are entirely dependent on Livestock and there is no direct/adverse impact on Livelihood of these Households along the proposed project road.
- (b) **Provision of Cattle Passes and Movement of Agri. Products:** Crossing facilities in the form of interchanges (8 nos), underpasses (65 nos) and box culverts (186 nos) are provided at regular intervals as per requirements along the entire project length for the crossing of traffic/farmers and cattle etc. Thus, from the above details, it can be observed that, apart from Box Culverts (186 Nos) approximately for every 1.9 km one underpass is provided for free movement of Vehicular traffic, transport of agricultural products and for free movement of Cattles.
- (c) **Land Acquisition Procedure:** Land Acquisition for the proposed project road will be carried out as per the National Highways Act 1956 and Right to Fair Compensation, Transparency in Land Acquisition, Resettlement and Rehabilitation (RFCTLARR) Act 2013.
- (d) Majority of the ponds are seasonal which are used by local communities for their irrigation purposes. The usage of the water bodies (perineal and seasonal rivers and ponds) by the local communities will not be impacted and altered their course by providing four major bridges, 19 minor bridges and 30 numbers of elevated structures on ponds. In this regard, detailed geohydrological study was carried out. Accordingly, 186 numbers of culverts including balancing culverts are provided. Further, deepening/grading of the existing ponds are proposed maintain the volumetric capacity and natural course of the water bodies. It is submitted that the project alignment design in such a manner so that there is no change in the hydrogeology and geomorphology features of the region due to the proposed alignment.
- (e) The detailed hydrological study had carried out on all the rivers and Streams and accordingly suitable length of bridges and culverts are proposed considering the return period as per the relevant IRC standards.
- (f) Alignment is not passing through any flood plains of the river/drainage system.
- (g) Considering the geometry and design speed, the change of alignment at this location is not possible as the further shift of the alignment towards North side will get into the flood plains of Areni river. The river is meandering at this location; provision of the bridge/embankment is not technically feasible. Further shifting of the alignment towards South will further negotiate the cluster of existing ponds and the river is also

	<p>meandering. Further shifting of alignment on North and South side would impact habitation.</p> <p>(h) The Option 1 alignment is passing in the through Meyyur Reserved Forest and there are several ponds and built-up areas. This option also involves large number of tree felling.</p> <p>(i) Rainwater Harvesting Pit will be provided on either side of road in 500m interval subject to the first aquifer is below 10m. The design of RWH pits are based on IRC: SP: 50-2013. Also, the oil interceptors will be considered in design to avoid water contamination.</p>
3.2.2	<p>The EAC, after detailed deliberation during the 239th EAC meeting held on 29th July, 2020, has observed that EIA/EMP has been prepared using very old secondary data on climate, land use and forest ecosystem, collected from documents/reports of various departments/agencies. EIA/EMP report lacks clarity and consistency in the facts, figures and analytical methods as mentioned below:</p> <p>(i) At pages no. 1-8 and 1-9, it is mentioned that Rajasthan Pollution Control Board is responsible for water, air and noise monitoring. However, this proposed alignment falls in the states of Andhra Pradesh and Tamil Nadu. Rajasthan Pollution Control Board has nothing to do with the proposed alignment.</p> <p>(ii) Land use data of Chittoor district has been taken from Central Ground Water Board (CGWB) for year 2011-12. It is required to prepare the land use land cover using latest data and based on field data collected during ground truthing. Land use data of Thiruvallur district is taken from District Statistical handbook, Census of India, 2011. Further, landuse data of study area (upto 10 km of proposed site) has been taken from old Survey of India Toposheet (period is not mentioned).</p> <p>(iii) EIA/EMP report does not provide adequate information about forest ecosystem as mentioned at page 3-57. Small scale maps forest density maps of Andhra Pradesh have been reproduced from the Status Report of Forest Survey of India, released in 2017. Scale of map and period of data collection are also not mentioned.</p> <p>(iv) During presentation before EAC, it is mentioned that 19,581 trees will be cut for implementing this project, however, as per inventory of trees (table 3.34 at pages 3-59 to 3-62 of the report), there are total 19,684 trees/poles, categorized into girth sizes of 0-30 cm, 30-60 cm and 60-90 cm. It is not clear how the trees and poles have been defined and differentiated? Further, this number of tree/poles mentioned in the report also does not match with the figures mentioned in EIA/EMP report. For example, at page 3-59 of report, it is mentioned that there are total 19,684 trees/poles (3642 trees and 16042 poles) and 18849 (3426 trees and 15,423 poles) will be impacted within 70 m of RoW (page 3-62 and table 4.18 at page 4-101 of report). In the same table, it says that number of tees/poles within construction zone are 14,625 (2286 trees and 12342 poles) and outside construction zones are 3571 (490 trees and 3081 poles). Total number of trees/poles inside and outside the construction zones is 18,196 numbers. Overall, the report lacks clarity about number of trees to be cut for the proposed project.</p> <p>(v) Report also says that tree enumeration will be done in order to identify the</p>

	<p>affected type of species along the project corridor as per the tree details provided. It means that inventory is not yet done completely.</p>
(vi)	<p>As per information given at page 3-18 of EIA/EMP report, the summer, rainy and winter seasons are March-July, July-December and November-February. Are these seasons as per classification Indian Metrological Department (IMD)?</p>
(vii)	<p>The nearest IMD station is in Vellore (upwind or downwind), that is 26 km from starting point of the proposed alignment. Why was the site-specific metrological data not collected to prepare the EIA/EMP report?</p>
(viii)	<p>Not provided the duration of average morning and average evening for data of Relative Humidity (%), as mentioned at page no. 3-23 of EIA/EMP report.</p>
(ix)	<p>Unit for traffic growth rate and forecast is not mentioned in tables 2.10, 2.11 and 2.12 at pages 2-10 to 2-13 of EIA/EMP report. Also, there is no clarity that which model has been used for traffic forecast.</p>
(x)	<p>At page 4-86 of EIA/EMP report, it is mentioned that, during operation stage, the negative impacts on air quality during operation stage shall not be significant. This can only be authenticated by using forecasting model using inputs: forecasted traffic, meteorology, emission load for different types of vehicles. Caline 4 or AERMOD to be used.</p>
(xi)	<p>At page 4-87 of EIA/EMP report, it is not clear that how this section of road was selected for forecasting air quality using AERMOD?</p>
(xii)	<p>It is required to further explain the resultant concentrations provided in the Tables 4.5, 4.6, 4.7 at page 4-88 EIA/EMP report. For CO, the incremental and resultant concentrations are exactly similar for all years? Is it maximum GLC, what is the time average for all pollutant? What is the distance from of max. GLC from road? In case of CO, CO level is less than $< 0.1 \text{ mg/m}^3$ and incremental will be up to 1.5 mg/m^3. This means it will be increased by 150 times after project operation? What are the measures?</p>
(xiii)	<p>Similarly, NOx will be increased by 4-5 times of existing.</p>
(xiv)	<p>In PM₁₀, re-suspension of road from movement of vehicles not considered in modelling.</p>
(xv)	<p>Pallipattu Road (SH-106) near Kumarajapet village is located in downwind side, why it is selected for modelling?</p>
(xvi)	<p>It is must to identify and document the places where Noise barrier will be constructed as per the Nosie level prediction data during operation phase. Residential areas must be covered with forecast specially. Which model is used for the noise modelling, why not Traffic Noise Model (TNM) used by the Federal Highway Administration's (FHWA)?</p>
(xvii)	<p>For Environmental Monitoring Plan as mentioned in the table 6.1 (page 6-3) of the EIA/EMP report, during operation phase, once in a season the monitoring of all the air pollutants should be carried out at 10 km on either side of the road at selected location where large village population exist along 126 km.</p>
(xviii)	<p>Not submitted the copies of certificates from the Chief Wildlife Wardens of the states of Andhra Pradesh and Tamil Nadu stating that no protected area/animal corridor are situated within the 10km range of the proposed alignment.</p>

	<p>(xix) Not submitted the declaration from local wetland authority whether waterbodies are natural or manmade.</p> <p>In view of above mentioned observations, the EAC suggested that there is need to revise the EIA/EMP report by providing accurate data and analyses especially in respect of trees to be felled and air quality parameters. Accordingly, the EAC deferred the proposal for want of additional information and revised EIA/EMP report along with revised Form-2 application.</p>										
3.3	<p>Development of Industrial Estate (Phase-II) at Barwala, District Panchakula, Haryana by M/s Haryana State Industrial & Infrastructure Development Corporation Ltd. (HSI IDC) - Environmental Clearance</p> <p>[Proposal No. IA/HR/NCP/26556/2015] [File No. 21-36/2015-IA.III]</p>										
3.3.1	<p>The project proponent along with the EIA consultant M/s GRC India Training & Analytical Laboratory - A Unit of GRC India (P) Ltd. made a presentation through Video Conferencing and provided the following information:</p> <p>(i) Brief description of the Proposal: This is a proposal for development of a new Industrial Estate (Phase-II) at Barwala, District Panchakula, Haryana by M/s Haryana State Industrial & Infrastructure Development Corporation Ltd. (HSI IDC) over an area of 557.75 acres. Project will comprise of the Commercial Area, Institutional Area, R&R, Electric Substation, Fire Station, ESI Dispensary, CETP, Solid Waste Disposal Site, Multilevel Parking, Area Under Road, Green Area and Open Area etc. Total Area=557.75 Acres</p> <p>(ii) Whether the proposal was considered in earlier meetings of EAC: Project was considered in 223rd EAC (Infra-1) held on 23rd September, 2019 wherein it was deferred due to revision of EIA/EMP, submission of Form-2 in hard copy, detailed plan for achieving 100% ZLD, public hearing issues and CER.</p> <p>(iii) Address of project site (Plot No./Village/ Tehsil/ District/State): Barwala, District Panchakula, Haryana. Provided detailed land documents including Khasara no. etc.</p> <p>(iv) Geo-coordinates of project site: Geo-graphical coordinates are 30°36'20.00"N & 76°57'22.57"E.</p> <table border="1" data-bbox="574 1695 1191 1963"> <thead> <tr> <th>Latitude</th> <th>Longitude</th> </tr> </thead> <tbody> <tr> <td>30°36'20.00"N</td> <td>76°57'22.57"E.</td> </tr> <tr> <td>30°36'26.84"N</td> <td>76°57'21.71"E</td> </tr> <tr> <td>30°36'18.14"N</td> <td>76°57'36.78"E</td> </tr> <tr> <td>30°36'8.74"N</td> <td>76°57'22.95"E</td> </tr> </tbody> </table> <p>(v) Connectivity to the site: The Industrial Estate will be located at Haryana-Punjab border, near an Air Force station. Geo-graphical coordinates are 30°36'20.00"N & 76°57'22.57"E. The nearest airport to the site is Chandigarh International Airport which is 16.45 km (NW) and the nearest railway station is Chandigarh Railway Station which is 16.45 km (NW). The Punjab State Boundary lies within 4.08(W).</p>	Latitude	Longitude	30°36'20.00"N	76°57'22.57"E.	30°36'26.84"N	76°57'21.71"E	30°36'18.14"N	76°57'36.78"E	30°36'8.74"N	76°57'22.95"E
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- (vi) **Investment/Cost of the project: Rs. 531 Crore.**
- (vii) **Item of Schedule to the EIA Notification, 2006:** Schedule 7(c) of EIA notification -2006, Industrial estates/ parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes.
- (viii) **Why appraisal/ approval is required at the Central level:** A - Category project Under Schedule 7(c) of EIA Notification 2006.
- (ix) **Applicability of General/Specific Conditions as per EIA Notification, 2006:** General as well as specific conditions shall apply.
- (x) **Whether project involves any violation under notification S.O 804(E) dated 14.03.2017:** No.
- (xi) **Landuse/Landcover of project site in tabular form:**

S. No.	Description	Area in Sq.m.	Area in acres
1.	Total Area	2257117	557.75
2.	Area to be Planned Later	11250	2.78
3.	Net Planned Area	2245867	554.97
Land Use		318.54	
4.	Area Under Industrial Plots	982731	242.84
5.	Area Reserved for Institutional Purpose	96881	23.94
6.	Area Reserved for Commercial Purpose	23310	5.76
7.	Area Reserved for RR Policy	186154	46.00
Utilities		236.43	
8.	Area Under Electric Substation	12140	3.00
9.	Area Under OHSR	18494	4.57
10.	Area Under Fire Station	8053	1.99
11.	Area Under ESI Dispensary	5544	1.37
12.	Area Under CETP	6030	1.49
13.	Area Reserved for Multilevel Parking	14771	3.65
14.	Area Under Solid Waste Disposal Site	6273	1.55
15.	Area Under Roads & Open Spaces	455069	112.45
16.	Open Area	135090	33.38
17.	Green Area	27429	6.78
18.	Green Belt	25437	6.29
19.	Green Avenue	2,42,447	59.91

- (xii) **Landuse/Landcover around 10 km radius of project site:**

LU Class	Area in Acres	Percentage (%)
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Settlement	6729.56	6.88
Water bodies	118.11	0.12
Forest	9470.56	9.68
River	5754.98	5.88
Vegetation	1459.50	1.49
Open Land	2784.03	2.86
Open Scrub	13347.49	13.64
Agricultural Land	58160.13	59.45
Total	97824.64	100

(xiii) **List to industries to be housed with the proposed project site, only for projects covered under 7(c) category of EIA Notification, 2006:**

- Manufacturing Industries
- Automobiles industries
- Mechanical Industries
- Rubber industry
- Readymade garments industry
- CETP (6.5 MLD) – Category B as per EIA Notification, 2006

(xiv) **Terrain and topographical features:** The topography represents a flat surface gently sloping from north-east to south-west. Soil composition is sandy-loam with pH value ranges from 7.0-8.5, which is suitable for agriculture purposes. The soil is good for building construction with bearing capacity of 13 metric tonnes per square meter at a depth of 2.5 meters. The ground configuration represents good surface gradient for efficient drainage system. The average annual rain fall is about 1,105 millimeter. However, the area is free from floods. The sufficient quantity of good quality potable ground water is available in the area.

(xv) **Details of water bodies, impact on drainage, if any:**

River Name	Direction	Distance (km)
Dudhgarh Ki Nadi	SE	0
Dangri Nadi	ESE	3.3
Baliali Nadi	SE	9.75
Mattanwali Nadi	NW	1.6
Mullawali Nadi	WNW	3.15
Mankan Nadi	W	5.28
Nadlan Nadi	NW	7.5
Thathar Ki Nadi	W	6.45
Ghagghar Nadi	W	9.8
Kadyani Ki Nadi	NE	3.2

(xvi) **Water requirements, sources and NOC:**

PHASE WISE DETAILS	FRESH WATER REQUIREMENT	WASTEWATER GENERATION	TOTAL RECYCLED WATER	WATER LOSSES DURING REIRCULATION

Barwala PHASE-II	4955 KLD	6100 KLD	4680 KLD	1420 KLD
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(xvii) **Groundwater extraction/usage and NOC/Clearance from CGWA/State Ground Water Department:** Ground water NOC has been obtained vide No-CGWA/NOC/INF/ORIG/2019/ 4844 dated: - 12.03.2019.

(xviii) **Whether the project is in Critically Polluted area:** No.

(xix) **ToR details: Provide Date of ToR issued:** ToR Granted by MoEFCC vide File No-21-36/2015-IA.III dated:- 18.06.2015.

(xx) **Public Hearing** was conducted on 7th October, 2016 at village Alipur, Panchkula, Haryana. Issues related to land acquisition and maintenance of existing road were raised during the public hearing and the same was addressed by the project proponent. All land acquisition has been done as per the land acquisition act 1894 and PP has kept the provision of 34.80 Cr funds for the maintenance of the existing road.

(xxi) **Whether the project involves diversion of forest land:** 2.14 ha and 673 Trees will be affected. In principal approval has already been granted by MoEFCC, Northern Regional Office, Chandigarh to HSIIDC department for the diversion of 2.14 ha land vide File No – 9-HRB058/2016-CHA dated 06.09.2016 at HSIIDC, Industrial Estate Phase-II, Barwala, Distt.-Panchkula for widening of existing Alipur-Toka Road.

(xxii) **Whether the project is located within 10 km of Protected Areas (PA) including National Parks, Sanctuaries and Tiger Reserves etc.:** Khol Hi Raitan Wildlife Sanctuary = 5 KM towards North and NBWL is not applicable because its Eco-sensitive Zone varies from zero to 925 meters around the boundary of Khol Hi Raitan Wildlife Sanctuary.

(xxiii) **Whether the project is located within the Eco-Sensitive Zone (ESZ) or Eco-Sensitive Area (ESA) notified by the MoEF&CC:** Khol Hi Raitan Wildlife Sanctuary is 5 KM towards North and NBWL is not applicable because its Eco-sensitive Zone varies from zero to 925 meters around the boundary of Khol Hi Raitan Wildlife Sanctuary.

(xxiv) **Waste Management: Provide details of waste water quantity, treatment capacity, recycling/reuse of treated water and disposal, Solid Waste Management, and Hazardous Waste Management.:** The total solid waste generated from residential plots, industrial plots and other areas will be segregated and recyclable material will be sold to government approved vendors. The solid waste will be managed by Solid Waste (Management & Handling), Rules 2016; Hazardous Waste (Management & Handling) Rules 1989 and its amendments.

(xxv) **CETP: Provide details including type and quantity of effluent, effluent conveyance system from the member units to CETP with CETP's Capacity.:**

- Proposed Capacity of CETP is 6.5 MLD.
- Total Effluent generated = Approx. 6.1 MLD

	<ul style="list-style-type: none"> • Effluent conveyance system from the member units to CETP = Pipeline
(xxvi)	Details of tree cutting and Green belt development.: 673 Trees and Landscape Area will be 72.98 Acres (Green Area, Green Belt and Green Avenue). Green belt development and tree plantation will be done with collaboration of forest department.
(xxvii)	Energy conservation measures with estimated saving.: Use of solar photovoltaic systems for street lighting, Maximum use of sunlight, All lighting systems (interiors, external building features such as facades, illuminated roofs, architectural features, and building grounds) will be in conformance to the ECBC Code, To replace all the incandescent lamps and 40W tube lights with conventional choke with CFL & T5-28W tube lights respectively, To replace all the old tube light street light fixtures with energy efficient fixtures and the use of solar water heating systems will be mandatory.
(xxviii)	Parking requirement with provision made.: Area Reserved for Multilevel Parking is 3.65 Acres and individual industry will be provided their own parking space as per applicable norms.
(xxix)	Details of Rain Water Harvesting.: 85 No Recharge well will be constructed in Residential Area, 202 No. of Recharge wells proposed to collect storm water of Industrial plot area, in addition to above 15 no Recharge wells are proposed along 60m wide Main Roads, 15 No. of Recharge wells proposed to collect storm water of Green area & Service Roads, 12 No. of Recharge wells proposed to collect storm water of other area.
(xxx)	Brief description of Socio-economic condition of local people: All the facility like school, Hospital, Banks, temple are available nearby the project site.
(xxx1)	Land acquisition and R&R issues involved: No R&R involved and land acquisition has been completed.
(xxxii)	Employment potential, No. of people to be employed: Project will create employment for local people so it will be beneficial for nearby settlement. During the construction phase, it is estimated that 582 persons comprising of 194 skilled workers and 338 unskilled workers would be required. Post construction, the employment generation potential is placed at 945 persons (420 skilled and 525 unskilled).
(xxxiii)	Benefits of the project: <ul style="list-style-type: none"> • Constructing Industrial Estates has lots of advantages, as it will be easy to handle all the issues of industries present at one location rather than disperse at different locations. • Getting rid of health hazards and damages of buildings which may be caused by accidents occurring in factories and workshops. • Reducing noise pollution caused by factories and workshops. • Industrial Estates contribute to maintain cities clean. In the absence of well organized industrial areas lots of wadis (so called Saila), streets

	<p>and footpaths suffer from pollution with oils, lubricants and industrial rubbish. Reducing noise and clean cities have positive effects on tourism. Collection, transport, and disposal of normal and hazardous waste in the Industrial Estate (solid waste management) take place according to laws issued by the government and under the supervision of the responsible authority.</p> <ul style="list-style-type: none"> • The development of Industrial Estates aims also at limiting environmental pollution caused by factories, workshops especially the pollution of groundwater. <p>(xxxiv) Brief summary of specialised Studies carried out for the project as per the ToR: Not Applicable.</p> <p>(xxxv) Details of Court cases: No court case pending.</p> <p>(xxxvi) Submitted the air quality monitoring data (PM_{2.5} and PM₁₀) of other real time monitoring station of CPCB nearby the project site (Approx.12km), located in the upwind direction of proposed site.</p>
<p>3.3.2</p>	<p>The EAC, while deliberations during 169th meeting held on 6-7 April, 2017, noted the following:</p> <ul style="list-style-type: none"> (i) The categorization of industries to be housed in the proposed industrial estate is yet to be firmed up. This would decide the jurisdiction for project appraisal whether would be at the State or Central level. (ii) To meet the water requirement of 6.14 MLD, Haryana Irrigation and Water Resources Department has expressed its inability due to no canal network/system. As such, there is no other option but to resort to the ground water availability which was not allowed while granting the ToR. (iii) The project site has been categorized into 'critical' category as per the latest ground water assessment done by the CGWB. For ground water withdrawal to meet the requirements for infrastructure projects, a formal request is yet to be made by the project proponent to the Ground Water Cell/Department in the State Government for recommending to the CGWA. <p>The details contained in the EIA/EMP reports are deficient in respect of the ecological aspects. There is no distribution of <i>Ratufa indica</i> (Indian Giant Squirrel) in North India. Himalayan Black Bear is shown in the list of mammals in the project site, which is not found in this area. Similarly, three-striped Palm squirrel as mentioned in the mammals list actually occurs south of Narmada River whereas Five-striped Palm Squirrel are found in this area.</p>
<p>3.3.3</p>	<p>The EAC, after detailed deliberation during 169th meeting held on 6-7 April, 2017, deferred the proposal for want of inputs as stated in above para.</p>
<p>3.3.4</p>	<p>During detailed deliberations during 193rd meeting held on 26th July, 2018, the EAC observed that the project proponent has submitted the application to Central Ground Water Board for permission to withdraw ground water for the proposed project. Even though the EAC realised that ToR does not allow the abstraction of groundwater for this project, the committee re-considered the condition related to groundwater abstraction provided availability of groundwater is established.</p>
<p>3.3.5</p>	<p>Based on the detailed deliberation during 193rd meeting held on 26th July, 2018, the EAC deferred the decision and sought following information for further consideration</p>

	<p>of the proposal:</p> <ul style="list-style-type: none"> (i) Copies of consents for Phase-1. (ii) Water balance for the proposed project. (iii) Green belt development plan. (iv) NOC from CGWA to be obtained. Impact assessment of ground water profile due to GW abstraction to be prepared and submitted to the EAC. <p>Detailed presentation be made to the queries raised in earlier EAC meetings vis-à-vis groundwater clearance.</p>
3.3.6	<p>The proposal was considered in 223rd EAC meeting held on 23rd September, 2019 wherein it was observed that proponent has not submitted information about critical issues related to CER, ZLD and commitment of proponent on issues raised during Public Hearing etc. In view of this, EAC <i>deferred</i> the proposal for want of following information/documents:</p> <ul style="list-style-type: none"> (i) Submit revised EIA/EMP report as per generic structure defined in the EIA Notification, 2006 as amended from time to time. (ii) Submission of Form-2 in hard copy. (iii) Details of commitments made by proponent during Public Hearing in tabular form. (iv) Detailed plan for achieving 100% ZLD for the proposed project. (v) Details of CER (on slab basis) as per provisions of Ministry's OM dated 1st May, 2018. (vi) Undertaking that no activity has been started for this project. (vii) Undertaking that proposed site is not situated in the critically polluted area as identified by CPCB. <p>Proponent is required to make detailed presentation before EAC providing information about all queries raised by EAC during appraisal process of this project.</p>
3.3.7	<p>The EAC, while deliberations during 239th meeting held on 29th July, 2020, observed the following:</p> <ul style="list-style-type: none"> (i) Submitted details of commitments made by proponent during Public Hearing in tabular form. (ii) Submitted detailed plan for achieving 100% ZLD for the proposed project. (iii) Submitted details about CER activities proposed (iv) Submitted Undertaking that no activity has been started for this project and proposed site is not situated in the critically polluted area as identified by CPCB. (v) In addition to above PP has submitted reasons for high values of air quality data and mitigation measures proposed, revised water balance statement, and stage1 Forest clearance for 2.14 ha involved in this project.
3.3.8	<p>The EAC, after detailed deliberations during its 239th meeting on 29-30 July, 2020, recommended the proposal for grant of Environmental Clearance, with the specific conditions, as mentioned below in this para, in addition to all standard conditions applicable for such projects:</p> <ul style="list-style-type: none"> (i) This Environmental clearance is subject to outcome of court cases pending

	<p>against the project proponent at Hon'ble Supreme Court of India / High Court.</p> <p>(ii) All the mitigation measures to reduce pollution as mentioned in EIA/EMP report shall be implemented in toto.</p> <p>(iii) As committed by proponent, dense tree plantation of native species shall be developed in collaboration with the State Forest Department to control air pollution during operation phase of the project. Detailed plan in this regard shall be submitted to Ministry's regional office within 3 months of grant of environmental clearance to this project.</p> <p>(iv) No waste water shall be discharged to the rivers/streams or waterbodies. The proponent shall utilize the treated effluent and sewage for achieving zero discharge and scheme for the same shall be approved by CPCB and SPCB.</p> <p>(v) Permission from Irrigation Department for obtaining surface water to be obtained. Consent to Operate shall not be issued without obtaining permission competent authority for use of surface water.</p> <p>(vi) Provision shall be made to recharge the ground water and construct rainwater harvesting structures for augmentation of ground water levels.</p> <p>(vii) Detailed plan of expenditure with implementation schedule to address issues raised during Public Hearing shall be prepared and submitted to the Regional Office of this Ministry within three months. The proponent shall adhere the strict compliance of above plan to utilize funds as per schedule.</p> <p>(viii) As per the Ministry's Office Memorandum F. No. 22-65/2017-IA.III dated 1st May, 2018, and proposed by the project proponent, an amount of Rs. 8.31 crores on slab basis for project budget of Rs. 531 Crores) shall be earmarked under Corporate Environment Responsibility (CER) for the activities such as support to Panchayats/local government, schools w.r.t. sanitation, health and hygiene, construction of public toilets in the surrounding villages, medical camps, rainwater harvesting, Installation of street lights in nearby villages as per requirement, rejuvenation and creation of water ponds, augmentation of drinking water facilities and provision of solid waste facilities viz. vermicomposting and safe drainage of waste water in consultation with concerned Panchayats. The activities proposed under CER shall be restricted to the affected area around the project. The entire activities proposed under the CER shall be treated as a project and be monitored. The monitoring report shall be submitted to this Ministry's Regional Office concerned as a part of half yearly compliance report, and to the concerned authorities including District Collector. It should be posted on the website of the project proponent.</p>
3.4	<p>Development of Manallur Industrial Park in Gummidipoondi Taluk of District Thiruvallur, Tamil Nadu by M/s State Industries Promotion Corporation of Tamil Nadu (SIPCOT) Limited – Environmental and CRZ Clearance</p> <p>[Proposal No. IA/TN/NCP/27117/2015] [File No. 21-59/2015-IA.III]</p>
3.4.1	<p>The EAC, during during 239th meeting held on 29-30 July, 2020, observed that revalidated EIA/EMP report by present EIA Consultant, i.e., M/S Hubert Enviro Care Systems (P) Ltd., Chennai, has not been uploaded on PARIVESH. Further, the revalidated report, which had been circulated to members, was not submitted along with ADS reply to this Ministry. Accordingly, the EAC deferred the proposal for want of following information:</p>

	<ul style="list-style-type: none"> (i) Submission of NOC from earlier consultant, i.e., M/s CEHS Annamalai University for utilizing their EIA/EMP report by M/s Hubert Enviro Care Systems (P) Ltd Chennai. (ii) Submission of NOC from earlier consultant, i.e., ITCOT Consultancy and Services Limited for utilizing the baseline data by M/s Huber Enviro Care Systems (P) Ltd Chennai. (iii) Submission of detail process of revalidation of baseline data and EIA/EMP report by M/s Huber Enviro Care Systems (P) Ltd Chennai. (iv) Submission of revised and validated EIA/EMP report on PARIVESH along with duly signed declaration of experts involved in this process, from M/s Huber Enviro Care Systems (P) Ltd Chennai, for this project. (v) Proponent is required to make detailed presentation before EAC covering all the above points and also earlier ADS raised for this proposal.
3.5	<p>Construction of Ahmedabad – Dholera Expressway (109.019 km) in the State of Gujrat under Bharatmala Scheme by M/s National Highways Authority of India – Environmental Clearance</p> <p>[Proposal No. IA/GJ/NCP/129696/2018] [File No. 10-9/2018-IA.III]</p>
3.5.1	<p>The project proponent along with the EIA consultant M/s Enviro Infra Solutions Pvt. Ltd., made a presentation through Video Conferencing and provided the following information:</p> <ul style="list-style-type: none"> (i) Brief description of the Proposal: The proposed expressway is mostly a green field project of 4 lane expressway from Ahmedabad to Dholera having a total length of 109.019 Kms. The proposed project expressway takes off from Sardar Patel Ring Road near Sarkhej between Santhal and Bakrol Junctions in southwest of Ahmedabad, 2 km east of National Highway NH-8A. The expressway runs southerly towards Dholera passing through NH-8 (in the west) and SH-4, SH-6, Sabarmati river course/Gulf of Khambat (on east side). The part of proposed Ahmedabad - Dholera expressway alignment crosses through Bhogwa and Golsar creek near Valinda, Anandpur, Pipli and Bholad villages of Ahmedabad District, (from Ch. 59+700 to Ch.61+200 and from Ch.68+800 to Ch.70+500) which is under CRZ regions i.e. CRZ IB, CRZ III and CRZ IV as per CRZ Map prepared by National Coastal State Zone Management, Chennai (Agency approved by MoEF&CC). Ecologically sensitive areas such as mangroves are not observed in the study area whereas; extensive intertidal zone and tidally influenced water bodies were observed along the river/creek at above referred two locations. The recommendation letter of CRZ clearance from Gujarat Coastal Zone Management Authority (GCZMA) has been obtained vide letter No. ENV-10-2018-188-E (T Cell) dated September 05 2019. (ii) Address of project site (Plot No./Village/ Tehsil/ District/State): The project expressway starts at design Ch. 0+000 (22° 56' 46" N 72° 29' 06" E") from Sardar Patel Ring Road near Sarkhej of Ahmedabad district and ends at design Ch. 110 (22° 02' 21"N 72° 05' 59" E) at Adhelai village of Bhavnagar district in the state of Gujarat. (iii) Geo-coordinates of project site:

Minutes of the 241th meeting of Expert Appraisal Committee held on 25th August, 2020 through Video Conferencing for Projects related to Infrastructure Development, Industrial Estate/Parks/Complexes/Areas, Export Processing Zones, Special Economic Zones, Biotech Parks, Leather Complexes and National Highways

Following members were present in the meeting:

- (i) Dr. Deepak Arun Apte - Chairman
- (ii) Shri S. Jeyakrishnan – Member
- (iii) Shri Manmohan Singh Negi – Member
- (iv) Shri Sham Wagh – Member
- (v) Prof. Mukesh Khare – Member
- (vi) Prof. Ashok Kumar Pachauri – Member
- (vii) Dr. Manoranjan. Hota - Member
- (viii) Dr. V.K Jain - Member
- (ix) Dr. Anuradha Shukla - Member
- (x) Shri R Debroy – Member
- (xi) Dr. Rajesh Chandra - Member
- (xii) Dr. M. V. Ramana Murthy – Member
- (xiii) Shri Amardeep Raju - Member Secretary
- (xiv) Dr. R.P Rastogi – Deputy Director

1. OPENING REMARKS OF THE CHAIRMAN

The Chairman welcomed all the members. The Chairman reiterated his concern on the quality of the EIA undertaken by the accredited consultants which leads to delay in decision making. The Chairman and the Members have expressed their complements to Mr. Raghu Kumar Kodali, Member Secretary (who got transferred to other Division) for his hard work, inputs and advising the Committee for smooth functioning and appraisal of the proposals. The Chairman and the Members also welcomed the new Member Secretary Mr. Amardeep Raju.

2. CONFIRMATION OF THE MINUTES OF THE LAST MEETING:

The Committee confirmed the Minutes of 239th EAC meeting with a suggestion that if any typographical error is noticed in due course of time, it will be corrected suitably.

3. Consideration of Proposals:

S.No.	Proposals
3.1	Development of Project Multi cargo port with supporting utilities and infrastructure facilities at Hazira, Surat, Gujarat by M/s Adani Hazira Port Private Limited – Environmental and CRZ Clearance [Proposal No.: IA/GJ/MIS/428/2010] [File No.: 11-150/2010-IA.III]
3.1.1	The project proponent along with the EIA consultant M/s. Chola mandalam MS Risk Services Limited, made a presentation through Video Conferencing and provided the following information:

	<p>permission competent authority for use of surface water.</p> <p>(ix) Detailed plan of expenditure with implementation schedule to address issues raised during Public Hearing shall be prepared and submitted to the Regional Office of this Ministry within three months. The proponent shall adhere the strict compliance of above plan to utilize funds as per schedule.</p> <p>(x) As per the Ministry's Office Memorandum F. No. 22-65/2017-IA.III dated 1st May, 2018, project proponent has proposed that an amount of Rs. 7.9 Crores (computed on slab basis for the project cost of Rs. 495 Crores) shall be earmarked under Corporate Environment Responsibility (CER) Plan with special focus on providing healthcare facilities to the government hospitals in light of COVID 19 pandemic. A small portion of the fund can also be used for the activities such as Health, Water supply, Sanitation, Road development, Solar lights in nearby areas and Education etc. The activities proposed under CER shall be restricted to the affected area around the project. The entire activities proposed under the CER shall be treated as project and shall be monitored. The monitoring report shall be submitted to the regional office as a part of half yearly compliance report, and to the District Collector. It should be posted on the website of the project proponent.</p>
4.3	<p>Development of Manallur Industrial Park in Gummidipoondi Taluk of District Thiruvallur, Tamil Nadu by M/s State Industries Promotion Corporation of Tamil Nadu (SIPCOT) Limited – Environmental Clearance.</p> <p>[Proposal No. IA/TN/NCP/27117/2015] [File No. 21-59/2015-IA.III]</p>
4.3.1	<p>The project proponent along with the EIA consultant M/s M/S Hubert Enviro Care Systems (P) Ltd., Chennai, made a presentation through Video Conferencing and provided the following information:</p> <p>(i) Brief description of the Proposal: Development of "Industrial Park at Manallur and Soorapoondi villages of Gummidipoondi Taluk, Thiruvallur District, Tamil Nadu State" over an extent of 279.99.5 Ha (691.587 Acres) at Manallur and Soorapoondi villages, Gummidipoondi Taluk, Thiruvallur District.</p> <p>(ii) Nature of project (New/Expansion/Amendment/Extension etc.): New Project.</p> <p>(iii) Whether the proposal was considered in earlier meetings of EAC: If yes, provide date of EAC meeting and reasons for deferment, if any: The project was taken in 230th EAC meeting for Projects related to Infrastructure Development, Industrial estate/parks/complexes/areas, Export Processing Zones, Special Economic Zones, Biotech Parks, Leather Complexes and National Highways projects held on 28 - 29 January, 2020. The EAC has raised queries and based on the queries, the EAC suggested revising the EIA report and submitting.</p> <p>(iv) Whether proposal is part of interlinked project: If yes, provide details in brief: No.</p> <p>(v) Address of project site (Plot No./Village/ Tehsil/ District/State): The site is located at survey Nos. - 203/1, 204/2, 207/2, 208, 209/1, 209/3, 210/1, 210/3, 211, 212/1, 212/3, 213, 214, 215, 216/1, 216/3, 217/1, 217/3, 218/1, 218/3, 219/1, 220/1, 223/4, 224, 225/1, 226/1, 227/1,</p>

227/3, 228, 229, 230, 231, 232, 233/1, 234/1, 234/3, 235/3, 236, 237/1, 237/3, 238, 239, 240, 241, 242, 243, 244, 245, 248, 249, 250, 252, 253, 270/1, 270/8, 274/1, 274/29 of Manallur village and 1, 2, 3, 4, 5, 6/2, 9/1, 9/3, 9/5, 9/6, 9/11, 10/4, 10/9, 12/2, 12/3, 12/4, 12/5, 12/6, 12/7, 12/8, 12/9, 12/10, 12/11, 12/12, 12/13, 12/14, 12/15, 12/16, 12/17, 13/1, 13/2, 13/3, 13/4, 13/5, 13/6, 13/7, 13/8, 13/9, 15, 16/1, 37/1, 38, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49 of Soorapoondi village in Gummidipoondi Taluk, Thiruvallur District.

(vi) **Geo-coordinates of project site:** Latitude: 13°26'54.55"N, Longitude: 80°01'34.32"E – Centre Coordinates:

S NO	Longitude	Latitude	S NO	Longitude	Latitude
1	80.03484487	13.44295446	44	80.01921917	13.45195635
2	80.03237886	13.44329885	45	80.01941982	13.4523138
3	80.02910585	13.44327855	46	80.01941138	13.45281136
4	80.02910585	13.44327855	47	80.01941138	13.45281136
5	80.02402971	13.44157385	48	80.01941138	13.45281136
6	80.02341383	13.44272266	49	80.01991566	13.45277407
7	80.02140539	13.4441361	50	80.02027597	13.45355018
8	80.02147378	13.44616919	51	80.02058316	13.45448571
9	80.02168158	13.44629222	52	80.02189885	13.45481675
10	80.02168158	13.44629222	53	80.02257302	13.45496228
11	80.02252597	13.44668609	54	80.02257302	13.45496228
12	80.02255038	13.44771571	55	80.0247887	13.45485394
13	80.02141126	13.44744129	56	80.02549808	13.45499067
14	80.02141126	13.44744129	57	80.02549808	13.45499067
15	80.02094416	13.44735449	58	80.02549808	13.45499067
16	80.02094416	13.44735449	59	80.0257841	13.45587048
17	80.02094416	13.44735449	60	80.0257841	13.45587048
18	80.02094416	13.44735449	61	80.02632693	13.45651547
19	80.01979551	13.44684988	62	80.02715427	13.45663822
20	80.01946945	13.44673486	63	80.02715427	13.45663822
21	80.01790609	13.44535211	64	80.02791969	13.4566772
22	80.0174744	13.44550483	65	80.02761296	13.45698916
23	80.0174744	13.44550483	66	80.02792197	13.45733191
24	80.0174744	13.44550483	67	80.0288019	13.4574967
25	80.01677956	13.44544171	68	80.03036322	13.45791809
26	80.01688416	13.44632523	69	80.03140122	13.45789176
27	80.01670126	13.44682204	70	80.03140122	13.45789176
28	80.01670126	13.44682204	71	80.03140122	13.45789176
29	80.01670126	13.44682204	72	80.03161935	13.45715067
30	80.01694603	13.4473211	73	80.03208951	13.45640324
31	80.0170481	13.44776448	74	80.03208951	13.45640324

32	80.01716606	13.44931141	75	80.03285078	13.45557243
33	80.01716606	13.44931141	76	80.03282232	13.45393307
34	80.0170311	13.45027528	77	80.03281025	13.45282207
35	80.0170311	13.45027528	78	80.03945403	13.45282398
36	80.0170311	13.45027528	79	80.03945403	13.45282398
37	80.0170311	13.45027528	80	80.03945403	13.45282398
38	80.01766557	13.45091145	81	80.0370262	13.45223171
39	80.01766557	13.45091145	82	80.03640356	13.4519104
40	80.01856526	13.45118135	83	80.03667177	13.45188584
41	80.01856526	13.45118135	84	80.03602023	13.45111993
42	80.01891424	13.45165294	85	80.03561202	13.45084431
43	80.01921917	13.45195635	86	80.03499373	13.45033888
S.NO	Longitude	Latitude	S.NO	Longitude	Latitude
87	80.03406717	13.45033132	127	80.0204084	13.44068915
88	80.03406717	13.45033132	128	80.01517832	13.44214189
89	80.03406717	13.45033132	129	80.01461699	13.44247314
90	80.03401518	13.45066254	130	80.01406987	13.44374715
91	80.03401518	13.45066254	131	80.01418997	13.44485989
92	80.03405682	13.45104461	132	80.01417061	13.44596133
93	80.03405682	13.45104461			
94	80.03360123	13.45139149			
95	80.03360123	13.45139149			
96	80.03360123	13.45139149			
97	80.03279828	13.45141172			
98	80.03279828	13.45141172			
99	80.03262675	13.45089106			
100	80.03262675	13.45089106			
101	80.03262675	13.45089106			
102	80.03183526	13.45069776			
103	80.03188171	13.45109141			
104	80.0311052	13.45096596			
105	80.0311052	13.45096596			
106	80.0311052	13.45096596			
107	80.03108216	13.44987315			
108	80.03132103	13.44881547			
109	80.03296945	13.44836849			
110	80.03296945	13.44836849			
111	80.03845035	13.4468656			
112	80.03816286	13.44528223			
113	80.03726767	13.44511581			
114	80.03726767	13.44511581			

115	80.03726767	13.44511581
116	80.03739894	13.44436246
117	80.03739894	13.44436246
118	80.03752038	13.44378779
119	80.03646811	13.44308124
120	80.01972381	13.44368577
121	80.01978762	13.44312674
122	80.01978762	13.44312674
123	80.01978762	13.44312674
124	80.02040833	13.44216747
125	80.02040833	13.44216747
126	80.0204084	13.44068915

- (vii) **Area (ha)/Length (km) of the proposed project:** 279.99.5 Ha (691.587 Acres).
- (viii) **Connectivity to the site:** Madharappakkam- Gummidipoondi Road is adjacent to site Chennai –Kolkata Highway (NH-5) at a distance of ~8.04 km towards E.
- (ix) **Investment/Cost of the project:** 250 Crores.
- (x) **Item of Schedule to the EIA Notification, 2006:** Schedule 7 (c), Category A.
- (xi) **Why appraisal/ approval is required at the Central level:** 10% of plotted area i e 19.41 (Ha) is proposed for schedule 5(f) industries - Synthetic Acrylic polymer Resins, water proofing compounds and Synthetic Adhesives. (If at least one industry in the proposed industrial estate falls under the Category A, entire Industrial Park shall be treated as Category A, irrespective of the area. Hence approval is needed at central level).
- (xii) **Applicability of General/Specific Conditions as per EIA Notification, 2006:** General Condition: Interstate Boundary TN – AP is situated at ~3.13 Km (towards NNW) from the project boundary and Pulicat lake bird Sanctuary ~5.77 Km (towards NE). Specific Condition: Not applicable.
- (xiii) **Whether project involves any violation under notification S.O 804(E) dated 14.03.2017:** Not applicable.
- (xiv) **Landuse/Landcover of project site in tabular form:**

S.No	Land use/Land cover	Area (Ha)	Area (%)	Remarks
1	Plotted area (including 25% green belt in	193.01	68.93	1. 19. 41 Ha (47.95 Acres) for 5 (f) - Non pharma - Synthetic Acrylic

	plotted area)			polymers and resins, water proofing compounds and synthetic adhesives etc
				2. 92.11 Ha (227.51 Acres) for Non EC Category -- E vehicle and its components manufacturing
				3. 81.49 Ha (201.27 Acres) for Non EC category - Automobiles and accessories industries, Engineering and fabrication, Plastics industries etc.
2	Common amenities	5.603	2.0	
3	Commercial activities	5.603	2.0	
4	Solid Waste Management	9.741	3.48	
5	Roads, Storm water drain	15.733	5.63	
6	OSR (To be developed as green belt)	28.00	10	
7	Green belt area (road side, periphery)	22.305	7.96	
8	Total plot area	279.995	100	

(xv) Landuse/Landcover around 10 km radius of project site (1 km in case of Highway projects):

S.No	Land use/ Land cover	Ha	%	Remarks
1	Cropland	22444	54.42	Nil
2	Plantation	3445	8.35	

3	Fallow land	3104	7.53
4	Forest Plantation	2348	5.69
5	Scrub land	2063	5.00
6	Forest, Deciduous	1811	4.39
7	Rural	1718	4.17
8	Reservoirs/ Lakes/ Ponds	1654	4.01
9	Urban	1429	3.47
10	Coastal Wetland	910	2.21
11	Scrub Forest	226	0.55
12	River/ Stream/ Canals	46	0.11
13	Sandy area	42	0.10
Total		41240	100

(xvi) List to industries to be housed with the proposed project site, only for projects covered under 7(c) category of EIA Notification, 2006:

S.No.	Industry sector	Type of Industry	Schedule as per EIA Notification and its amendments	Category as per EIA notification 2006 and its amendments	Area details
1	EC Category Chemical – Non Pharma	Synthetic acrylic polymers and resins	5(f)	A	10 % of plotted area – 47.95 Acres (19.41 Ha)
2		Synthetic resins and water proofing compounds	5(f)	A	
3	Non EC category- E Vehicle and its components manufacturing industries	Electronic and parts manufacturing industries	Nil	Nil	47.72% of plotted area - 227.51 Acres (92.11 Ha)
4		Electronic and parts assembling industries	Nil	Nil	
5	Non EC category-Chemical	Tyre, tube and rubber Components	Nil	Nil	42.28 % of plotted area -201.27 Acres (81.49 Ha)
6		Synthetic detergents and soaps (excluding formulation) having waste water generation < 100KLD	Nil	Nil	

7		Paints and varnishes (mixing & blending)	Nil	Nil
8		Printing ink manufacturing	Nil	Nil
9		Spray painting, paint baking, paint shipping	Nil	Nil
10	Non EC category- Automobile & accessories Manufacturing	Automobile manufacturing	Nil	Nil
11		Automobile parts manufacturing	Nil	Nil
12	Non EC category- Engineering & Fabrication	Foundry units <5 MT/Hr	Nil	Nil
13		Steel and steel products using furnaces	Nil	Nil
14		Fabrication Industries – dry process	Nil	Nil
15	Non EC category- Glass and Ceramics	Fibre glass production and processing	Nil	Nil
16		Manufacturing of glass (except Lead glass)	Nil	Nil
17		Glass ceramics, earthen potter and tile manufacturing	Nil	Nil
18	Non EC category- Plastics Manufacturing	Reprocessing of waste plastics	Nil	Nil
19		Polythene and plastic processed products manufacturing (virgin products)	Nil	Nil

- (xvii) **Terrain and topographical features:** The site is a plain terrain. Elevation of site is 28m AMSL. The site is mostly barren land with some trees. There are no water bodies within the site.
- (xviii) **Details of water bodies, impact on drainage, if any:** There are no water bodies within the site. But there are two water bodies adjacent to the site. One towards the south and other on the East. There will not be any impact on the nearby water bodies or the drainage. Storm water drains will be provided along the road and rainwater harvesting pits are proposed for the project.
- (xix) **Water requirements, sources (during construction and operation phases) and NOC:** **Construction phase:** Water requirement is estimated to be 63 KLD. Source will be private tankers. **Operation phase:** Total water requirement – 8627 KLD, Fresh water – 900 KLD (CMWSSB), TTRO water- 4339 KLD, (CMWSSB) Recycled water – 3388 KLD, Source: Chennai Metropolitan Water Supply and Sewerage Board (CMWSSB).

(xx) **Groundwater extraction/usage and NOC/Clearance from CGWA/State Ground Water Department:** Not applicable. Water requirement will be met from CMWSSB and recycling of treated wastewater.

(xxi) **ToR details: Provide Date of ToR issued and details of earlier appraisals and information sought by the EAC along with the response given, if any:** ToR issued: on 22nd July 2015, ToR extension issued: 13th November, 2018.

(a) **Public Hearing Details:**

(b) **Date(s) and Location(s):** Date: 03/07/ 2019 and Location: K.VC.Mahal, Sathyavedu Road, Madharapakkam, Gummidipoondi Taluk, Thiruvallur District. Project appraised in: 230th EAC meeting 28-29 January, 2020.

(xxii) **Summary of issues raised and response/commitments by Proponent:**

S. No	Category of issue raised	Response / Commitment by proponent	Remarks if any
1	Employment opportunity	Skill development centre will be established for providing training related to E-Vehicle/ auto components repairing, etc to local people at cost of Rs.25 lakhs	SIPCOT will earmark Rs.3.75 crores for undertaking the following CER Activities in
2	Proposed development will lead to Health issues in nearby areas	Health camps will be conducted once in six months by SIPCOT at Manallur and Soorapoondi villages to ensure the health condition of local people. The cost for the same will be around Rs.15 Lakhs.	Manallur, Soorapoondi, Ramachandrapuram, Madharapakkam, Sathyavedu, Irukulam villages: <ul style="list-style-type: none"> • Construction of toilets
3	Adequate toilet facilities are not available	10 no. of common toilets will be constructed. 5 Nos at Manallur Village and 5 Nos at Soorapoondi village. Total cost recurred towards construction, operation and maintenance of 10 common toilets will be Rs. 25 Lakhs.	<ul style="list-style-type: none"> • Providing water supply and sewerage system • Conducting Health camps • Desilting of two nearby lakes
4	Water availability is a problem in the areas	75 KLD of water will be provided for Manallur villages by SIPCOT along with 75 KLD water storage tank also Sewerage system will be provided. Cost towards the same will be around Rs.50 Lakhs	<ul style="list-style-type: none"> • PC with a printer and scanner to the Government schools. • Drinking water dispensers for the Government schools.
5	Desilting has not	Desilting will be undertaken	<ul style="list-style-type: none"> • Class room

	been done in two lakes near project site	in the nearby 2 lakes. The Cost for same will be around Rs.15 lakhs	furniture for the Government schools.
6	No approach to burial ground	As per the Thiruvallur Collector Letter dated 10.06.2019, the burial ground is excluded from the proposed Industrial Park area and SIPCOT will provide and maintain access road for the burial ground	<ul style="list-style-type: none"> • Sports equipments for the Government schools. • Solar lighting facilities for the Government schools. • Providing Medical equipments for primary health centre. • Providing trolleys to Local Panchayat for transport of Municipal Solid Waste • Solid Waste Disposal Bins • Construction of Rainwater Harvesting Pits • Avenue Plantation • Solar lighting facilities • Scientific Support/Awareness to farmers • Skill development for youth

(xxiii) **Whether the project involves diversion of forest land: If yes, provide the extent of the forest land involved and status of the forest clearance.; Not applicable.**

(xxiv) **Whether the project is located within 10 km of Protected Areas (PA) including National Parks, Sanctuaries and Tiger Reserves etc.: If yes, provide details of the PA, distance from project site and status of clearance from National Board for wild life.: Pulicat Bird Sanctuary is 5.77km (NE) from site. NBWL NoC has been applied.**

(xxv) **Whether the project is located within the Eco-Sensitive Zone (ESZ) or Eco-Sensitive Area (ESA) notified by the MoEF&CC: If yes, provide the status of recommendation of the Monitoring Committee of ESZ/ESA.: Not applicable.**

(xxvi) **Waste Management: Provide details of waste water quantity, treatment capacity, recycling/reuse of treated water and disposal, Solid Waste Management, and Hazardous Waste Management.: Sewage generation-** 210 KLD. Individual industries will be mandated to provide STP for recycling of treated sewage for green belt development. **Effluent generation** -3472 KLD. Individual industries will be mandated to provide ETP to achieve Zero Liquid Discharge concept. Treated effluent will be recycled by industries for process and utilities. The rejects from RO will be treated by individual industries in ATFD and salt will be disposed as hazardous waste. ATFD condensate will be recycled for utilities/ process.

Municipal Solid Waste Generation and Management:

Sl. No.	Waste type	Constructi on phase (kg/day)	Operatio n phase (kg/day)	Management measure (for operational phase)
1	Organic waste	13.5	1350	<p>MSW in Industrial Plots:</p> <p>SIPCOT will mandate all the industries to manage the Municipal Solid generated by them within their premises as per norms.</p> <p>Municipal Solid wastes will be segregated by individual industries as organic and inorganic wastes. Organic wastes will be composted by individual industries in Organic Waste Convertor or Bio methanation plant and used for green belt development. Inorganic wastes will be sold to TNPCB authorized recyclers by the industries.</p> <p>MSW in area apart from Industrial Plots:</p> <p>SIPCOT has earmarked 24.060 Acres of land for establishment of Solid Waste Management facility</p> <p>Organic wastes will be composted by vermi composting and compost will be used as manure for green belt development. Inorganic waste will be sold to TNPCB authorized recyclers</p>
2	Inorgani c waste	9	900	
3	Total	22.5	2250	

Norms: waste generation @0.45 Kg/capita/day.

Population for construction phase – 50 nos. operation phase – 5000 nos. As a provision to have in house and independent Solid Waste Management facility 24.060 Acres (3.48%of Industrial Park area) has been earmarked for Solid Waste Management Facility. In future, based on need, SIPCOT will float tender and provide land to private players for the establishment of Municipal Solid Waste Management facility on BOOT basis. **Hazardous waste generation and Management:** Individual industries, will have their own storage area for storing Hazardous waste, within their premises and the hazardous wastes will be sent to TNWML for recycling /disposal as per the Hazardous and other Wastes (Management and transboundary movement) amended rules 2016.

- (xxvii) **CETP: Provide details including type and quantity of effluent, effluent conveyance system from the member units to CETP with CETP's Capacity.:** Not applicable. Individual industries will be mandated to provide ETP. Effluent quantity – 3472 KLD.
- (xxviii) **STP: Provide details of treatment and usage of treated sewage with STP's capacity.:** Not applicable. Individual industries will be mandated to provide STP and treated sewage will be recycled for green belt development and flushing by individual industries.
- (xxix) **Details of tree cutting and Green belt development.:** Total number of trees within the site = 2153 (1649 trees +459 mango saplings). The trees available at site are Mango, Coconut, Guava, Sappota, Eucalyptus, amla, Neem, Cashew, Banyan, Papaya, Palm, Teak and Naga. The trees along the periphery of the site and in OSR area will be preserved as such.If not possible the trees will be uprooted and planted along the green belt area allotted at site. In case of necessity to cut the trees by individual industries in their plots, the industry will plant additional 3 trees for cutting one tree as compensation in their greenbelt area. Greenbelt area is 243.437 Acres (35.20% of total area of Industrial Park).

Green belt area breakup within the Industrial Park:

S.No	Green belt details	Area (Acres)
1	OSR area	69.160
2	25% Green belt along the plotted area	119.18
3	3 m green belt along the road side	15.94
4	Green belt along the periphery of the site	39.157
Total greenbelt area		243.437

- (xxx) **Energy conservation measures with estimated saving.:** Solar lighting is proposed for 70% of lighting along the roads. The estimated solar power generation would be around 40KW. Apart from this, individual industries will be insisted to provide roof top solar panels to reduce power consumption.

	<p>(xxxii) Parking requirement with provision made.: 100 Sq.m area will be allotted for parking in the common amenities. Upon establishment of the Industrial Park, individual industries will have their own parking area within the industrial plots.</p> <p>(xxxiii) Details of Rain Water Harvesting.; Rainwater harvesting pits are proposed in common amenities, green belt area and roads for recharging the ground water table. Around 166 no of pits are proposed with 250mm dia and 1000mm depth. Apart from these individual industries will be mandated to provide rain water harvesting pits in their plots.</p> <p>(xxxiiii) Brief description of Socio-economic condition of local people: Though agriculture is the main occupation of Thiruvallur district, being close to Chennai and fast industrialization has resulted in shift in the occupation pattern. Out of the total workers only 4.78% of workers are cultivators and 17.59% of workers are Agricultural labourers. The district has good number of public health systems accessible and affordable apart from the private health facilities. The project site is free from habitation. The entire extent of land (279.995 ha) is Government poramboke land and is already handed over to SIPCOT by Government of Tamil Nadu for development of Industrial Park. Hence, there is no Rehabilitation and Resettlement for this project.</p> <p>(xxxv) Land acquisition and R&R issues involved: The entire land of 279.995 Ha has been allotted to SIPCOT. Details are given below. While obtaining ToR for the Industrial Park, the land area was considered as 303.75 Ha (300.765 Ha of poramboke land and 2.985 Ha of patta land) based on the administrative sanction issued by Government of Tamil Nadu for development of Industrial Park at Manallur vide G.O (Ms) No.119 dated 07.06.2013.</p> <p>G.O (Ms) No.119 dated 07.06.2013.</p> <p>While applying for EC, the poramboke land extent was reduced to 283.08 ha vide Government of Tamil Nadu land alienation GO (Ms) No. 285 dated 03/08/2018. Accordingly, in EC application the land extent was considered at 286.065 Ha (283.08 Ha of poramboke land vide per GO (Ms) No. 285 dated 03/08/2018 and 2.985 Ha of patta land vide GO.(Ms) no. 119 dated 07.06.2013).</p> <p>GO (Ms) No. 285 dated 03/08/2018.</p> <p>The project area is now further reduced from 286.065 ha to 279.99.5 ha due to the following reasons:</p> <ul style="list-style-type: none"> • 3.085 Ha of poramboke land has been excluded by Thiruvallur District Collector vide letter no. 14888/2018 dated 10.06.2019. • 2.985 Ha of patta land is also excluded from land acquisition and the total area of the Industrial Park is reduced to 279.99.5 Ha. • Land Delivery Receipt in proof of taking over possession of 279.99.5 Ha of land from Zonal Deputy Tahsildar.
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	<p>Thiruvallur District Collector letter no. 14888/2018 dated 10.06.2019.</p> <p>Land Delivery Receipt:</p> <p>As per the Land delivery receipt, the entire land has been handed over to SIPCOT. There is no R&R involved for this project.</p> <p>(xxxv) Employment potential, No. of people to be employed: Construction phase: 50 Nos. Operation phase: 5000 Nos.</p> <p>(xxxvi) Benefits of the project:</p> <ul style="list-style-type: none"> • There will be an opportunity for job at different cadres and work force. • This project will have positive impact on the socio economic status of the surrounding human environment and increased inflow to the Tamil Nadu Government. • Proposed Industrial Park will help in revenue generation for the State as well as to the Country. <p>(xxxvii) Brief summary of specialised Studies carried out for the project as per the ToR: Not applicable.</p> <p>(xxxviii) Details of Court cases: Not applicable.</p>
4.3.2	<p>The EAC, during 239th meeting held on 29-30 July, 2020, observed that revalidated EIA/EMP report by present EIA Consultant, i.e., M/S Hubert Enviro Care Systems (P) Ltd., Chennai, has not been uploaded on PARIVESH. Further, the revalidated report, which had been circulated to members, was not submitted along with ADS reply to this Ministry. Accordingly, the EAC deferred the proposal for want of following information:</p> <ol style="list-style-type: none"> (i) Submission of NOC from earlier consultant, i.e., M/s CEHS Annamalai University for utilizing their EIA/EMP report by M/s Hubert Enviro Care Systems (P) Ltd Chennai. (ii) Submission of NOC from earlier consultant, i.e., ITCOT Consultancy and Services Limited for utilizing the baseline data by M/s Huber Enviro Care Systems (P) Ltd Chennai. (iii) Submission of detail process of revalidation of baseline data and EIA/EMP report by M/s Huber Enviro Care Systems (P) Ltd Chennai. (iv) Submission of revised and validated EIA/EMP report on PARIVESH along with duly signed declaration of experts involved in this process, from M/s Huber Enviro Care Systems (P) Ltd Chennai, for this project. (v) Proponent is required to make detailed presentation before EAC covering all the above points and also earlier ADS raised for this proposal.
4.3.3	<p>The EAC, after examining the documents submitted by the project proponent and detailed deliberations during its 241st meeting on 25-26 August, 2020, recommended the proposal for grant of Environmental Clearance, with the specific conditions, as mentioned below in this para, in addition to all standard conditions applicable for such projects:</p> <ol style="list-style-type: none"> (i) The Environmental and CRZ Clearance to the project is primarily under provisions of EIA Notification, 2006 and CRZ Notification, 2011. It does not

	<p>tantamount to approvals/consent/permissions etc required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/Regulations or Statutes as applicable to the project.</p> <p>(ii) The project proponent shall abide by all the commitments and recommendations made in the Form-II, EIA and EMP report, submissions made during Public Hearing and also that have been made during their presentation to EAC.</p> <p>(iii) No groundwater shall be used at any stage of project.</p> <p>(iv) No waste water shall be discharged to the rivers/streams or waterbodies. The proponent shall utilize the treated effluent and sewage for achieving zero discharge and scheme for the same shall be approved by CPCB and SPCB.</p> <p>(v) As committed by proponent, dense tree plantation of native species shall be developed in collaboration with the State Forest Department to control air pollution during operation phase of the project. Detailed plan in this regard shall be submitted to Ministry's regional office within 3 months of grant of environmental and CRZ clearance to this project.</p> <p>(vi) Permission from Irrigation Department for obtaining surface water to be obtained. Consent to Operate shall not be issued without obtaining permission competent authority for use of surface water.</p> <p>(vii) Detailed plan of expenditure with implementation schedule to address issues raised during Public Hearing shall be prepared and submitted to the Regional Office of this Ministry within three months. The proponent shall adhere the strict compliance of above plan to utilize funds as per schedule.</p> <p>(viii) As per the Ministry's Office Memorandum F. No. 22-65/2017-IA.III dated 1st May, 2018, project proponent has proposed that an amount of Rs. 4.25 Crores (computed on slab basis for the project cost of Rs. 250 Crores) shall be earmarked under Corporate Environment Responsibility (CER) Plan with special focus on providing healthcare facilities to the government hospitals in light of COVID 19 pandemic. A small portion of the fund can also be used for the activities such as Health, Water supply, Sanitation, Road development, Solar lights in nearby areas and Education etc. The activities proposed under CER shall be restricted to the affected area around the project. The entire activities proposed under the CER shall be treated as project and shall be monitored. The monitoring report shall be submitted to the regional office as a part of half yearly compliance report, and to the District Collector. It should be posted on the website of the project proponent.</p>
4.4	<p>Development of 4/8 lane Access Controlled Anantapur-Amravati (Chilakaluripet) green field alignment NH-544F starting from its junction NH-44 ner Maruru (Raptadu), Anantapur district at km 0.000 connecting Itukalapalli, Husenapuram (Tadipatri), Nagireddipalli and terminating at NH-40 near Nallagala, Kurnool district at km 126.000 in the state of Andhra Pradesh (length 126.000 km) - Package-I by M/s National Highways Authority of India – Terms of Reference</p>

उपाबंध-IV

पारिस्थितिक संवेदी जोन मानीटरी समिति - की गई कार्रवाई की रिपोर्ट का रूप विधान

1. बैठकों की संख्या और तिथि ।
2. बैठकों का कार्यवृत्त : कृपया मुख्य उल्लेखनीय विंदुओं का वर्णन करें। बैठक के कार्यवृत्त को एक पृथक अनुबंध में उपाबद्ध करें।
3. आचलिक महायोजना की तैयारी की प्रास्थिति जिसके अंतर्गत पर्यटन महायोजना (पारिस्थितिक संवेदी जोनवार) ।
4. भू-अभिलेख में सद्श्य त्रुटियों के सुधार के लिए ब्यौहार किए गए मामलों का सारांश (पारिस्थितिक संवेदी जोनवार) ।
5. ईआईए अधिसूचना, 2006 (पारिस्थितिक संवेदी जोनवार) के अधीन आने वाली गतिविधियों की संविधा के मामलों का सारांश। ब्यौरे एक पृथक् उपाबंध के रूप में उपाबद्ध किए जा सकते हैं।
6. ईआईए अधिसूचना, 2006 (पारिस्थितिक संवेदी जोनवार) के अधीन न आने वाली गतिविधियों की संविधा के मामलों का सारांश। ब्यौरे एक पृथक् उपाबंध के रूप में उपाबद्ध किए जा सकते हैं।
7. पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन दर्ज की गई शिकायतों का सारांश (पारिस्थितिक संवेदी जोनवार) ।
8. कोई अन्य महत्वपूर्ण विषय ।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 26th June, 2015

S.O. 1736(E).—Whereas, a draft notification, for declaration of Eco-sensitive Zone around Pulicat Bird Sanctuary in State of Andhra Pradesh was published in the Gazette of India, Extraordinary, vide notification of the Government of India in the erstwhile Ministry of Environment and Forests vide number S.O. 22 (E), dated the 3rd January, 2014, inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

And Whereas, copies of the Gazette containing the said notification were made available to the public on the 3rd January, 2014;

And Whereas, all objections and suggestions received from all persons and stakeholders in response to the draft notification have been duly considered by the Central Government;

And Whereas, the Central Government considers that the Pulicat Lake is the second largest brackish water lagoon/wetland in India spread over Andhra Pradesh and Tamil Nadu which attracts winter migratory birds and is an important feeding ground for a variety of aquatic and terrestrial birds like Greater and Lesser Flamingoes, Painted Storks, Large and Little Egrets, Grey Pelicans, Grey Herons and Water birds such as Northern Pintails, Black winged Stilts, Northern Shovellers, Sandpipers, Plovers, Common Coots, Curlews, etc., and is famous for large number of migratory birds visiting during winter as the lake offers food and protection from predators;

And Whereas, the sanctuary extends to about 460 square kilometer in Andhra Pradesh covering five mandals of Tada, Sullurpet, Doravarisatram, Chittampur and Vakadu of Nellore District;

And Whereas, the sanctuary area has some very significant patches of remnants of southern tropical dry ever green forests interspersed with mangrove forest, littoral vegetation and cane brakes on Sriharikota Island which are of considerable Botanical interest;

And Whereas, the sanctuary has the different categories of fauna which *inter alia* include invertebrates - Prawns, Lobsters, Crabs, Zoo planktons, Coelenterates, Annelids, Molluscs and Echinoderms, 168 species of fish, Monitor lizard, Calotes, Cobra, Russel Viper, Krait, Wild Boar, Jungle Cat, Jackal and many bird species;

And Whereas, the principal bird species that visit Pulicat Lake is Greater Flamingo (about 30,000 Flamingoes visit Pulicat every year) and other feeding migrants such as Pelicans, Painted Storks, Open billed Storks, Grey herons,

Cormorants, White Ibises, Spoonbills, Egrets, Reef Herons, Spot billed Ducks, Northern Shovellers, Northern Pintails, Sand Pipers, Gulls and River terns;

And Whereas, the greater Flamingo (*Phoenicopterus roseus*) - endangered species requiring protection - visits Pulicat during October coming from Great Rann of Kutch, the breeding place and returns back during April;

And Whereas, it is necessary to conserve and protect the area the extent and boundaries of which is specified in paragraph 1 of this notification around the protected area of Pulicat Bird Sanctuary as Eco-sensitive Zone from ecological and environmental point of view and to prohibit industries or class of industries and their operations and processed in the said Eco-sensitive Zone;

Now therefore, in exercise of the powers conferred by sub-section (1), clauses (v) and (xiv) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies an area of two kilometers from north to south all along the western boundary of the Pulicat Bird Sanctuary in the State of Andhra Pradesh as an Eco-sensitive Zone, details of which are as under, namely:-

1. **Extent and Boundaries of Eco-sensitive Zone.**- (1) The extent of Eco-sensitive Zone is two kilometers from north to south all along the western boundary of the Pulicat Bird Sanctuary in the State of Andhra Pradesh.
- (2) The detailed description of boundaries of the Eco-sensitive Zone is appended to this notification as **Annexure I**.
- (3) The map of Eco-sensitive Zone boundary together with its latitudes and longitudes is appended as **Annexure II**.
- (4) The list of twenty three villages falling outside the boundary of the Pulicat Bird Sanctuary and falling within the Pulicat Bird Sanctuary Eco-sensitive Zone along with their longitudes and latitudes at prominent points are appended as **Annexure III**:

Provided that the list of villages as given in Annexure III shall be further revisited and confirmed by the State Government while preparing the Zonal Master Plan.

2. Zonal Master Plan for the Eco-sensitive Zone.-(1) The State Government shall, for the purpose of the effective Management of Eco-sensitive Zone prepare, a Zonal Master Plan, within a period of two years from the date of publication of this notification in the Official Gazette, in consultation with local people and adhering to the stipulations given in this notification.

- (2) The Zonal Master Plan for the Eco-sensitive Zone shall be based upon ecological principles for conservation of Pulicat lake.
- (3) The Zonal Master Plan shall be approved by the Competent Authority in the State Government.
- (4) The Zonal Master Plan for the Eco-sensitive Zone shall be prepared by the State Government in such manner as is specified in this notification and also in consonance with the relevant Central and State laws and the guidelines issued by the Central Government, if any.
- (5) The Zonal Master Plan shall be prepared in consultation with all concerned State Departments, namely:-
 - (i) Environment;
 - (ii) Forest and Wildlife;
 - (iii) Agriculture;
 - (iv) Roads and Building;
 - (v) Revenue;
 - (vi) Urban Development;
 - (vii) Tourism;
 - (viii) Rural Development;
 - (ix) Municipal;
 - (x) Panchayat raj ;
 - (xi) Irrigation; and
 - (xii) Public Works department;

for integrating environmental and ecological considerations into the said plan.

(6) The Master Plan shall not impose any restriction on the approved existing land use, infrastructure and activities, unless so specified in this notification and the Zonal Master Plan shall factor in improvement of all infrastructure and activities to be more efficient and eco-friendly.

(7) The Zonal Master plan shall provide for restoration of denuded areas, conservation of existing water bodies, management of catchment areas, watershed management, groundwater management, soil and moisture conservation, needs of local community and such other aspects of the ecology and environment that need attention.

(8) The Zonal Master Plan shall demarcate all the existing worshipping places, village and urban settlements, types and kinds of forests, agricultural areas, fertile lands, green area, such as, parks and like places, horticultural areas, orchards, lakes and other water bodies.

(9) The Zonal Master Plan shall regulate development in Eco-sensitive Zone so as to ensure Eco-friendly development for livelihood security of local communities.

3. **Measures to be taken by State Government.**-The State Government shall take the following measures for giving effect to the provisions of this notification, namely:-

(1) **Land use.**- Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-sensitive Zone shall not be used or converted into areas for commercial or industrial related development activities:

Provided that the conversion of agricultural lands within the Eco-sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the State Government, to meet the residential needs of local residents, and for the activities listed against serial numbers 17, 19, 25 and 27 in column (2) of the Table in paragraph 4, namely:-

- (i) Eco-friendly cottages for temporary occupation of tourists, such as tents, wooden houses, etc. for Eco-friendly tourism activities,
- (ii) Widening and strengthening of existing roads;
- (iii) Rainwater harvesting; and
- (iv) Cottage industries including village industries, convenience stores and local amenities:

Provided further that no use of tribal land shall be permitted for commercial and industrial development activities without the prior approval of the State Government and without compliance of the provisions of article 244 of the Constitution or the law for the time being in force, including the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007):

Provided also that any error appearing in the land records within the Eco-sensitive Zone shall be corrected by the State Government, after obtaining the views of Monitoring Committee, once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forest and Climate Change:

Provided also that the above correction of error shall not include change of land use in any case except as provided under this sub-paragraph:

Provided also that there shall be no consequential reduction in green area, such as forest area and agricultural area and efforts shall be made to reforest the unused or unproductive agricultural areas.

(2) **Natural Springs.**-The catchment areas of all natural springs shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan and the guidelines shall be drawn up by the State Government in such a manner as to prohibit development activities at or near these areas which are detrimental to such areas.

(3) **Tourism.**- (a) The activity relating to tourism within the Eco-sensitive Zone shall be as per Tourism Master Plan, which shall form part of the Zonal Master Plan.

(b) The Tourism Master Plan shall be prepared by Department of Tourism, in consultation with Department of Forests and Environment, Government of Andhra Pradesh.

(c) The activity of tourism shall be regulated as under, namely:-

(i) all new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be in accordance with the guidelines issued by the Central Government in the Ministry of Environment, Forest and Climate Change and the eco-tourism guidelines issued by National Tiger Conservation Authority, with emphasis on eco-tourism, eco-education and eco-development and based on carrying capacity study of the Eco-sensitive Zone;

(ii) new construction of hotels and resorts shall not be permitted within one kilometer from the boundary of the Pulicat Bird Sanctuary except for accommodation for temporary occupation of tourists related to Eco-friendly tourism activities:

Provided that beyond the distance of one kilometer from the boundary of the Sanctuary till the extent of the Eco-sensitive Zone, the establishment of new hotels and resorts shall be permitted only in designated areas for Eco-tourism facilities as per Tourism Master Plan:

(iii) till the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scrutiny and recommendation of the Monitoring Committee.

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(4) **Natural Heritage.**- All sites of valuable natural heritage in the Eco-sensitive Zone, such as the gene pool reserve areas, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, etc. shall be identified and preserved and plan shall be drawn up for their protection and conservation, within six months from the date of publication of this notification and such plan shall form part of the Zonal Master Plan.

(5) **Man-made heritage sites.**- Buildings, structures, artefacts, areas and precincts of historical, architectural, aesthetic, and cultural significance shall be identified in the Eco-sensitive Zone and plans for their conservation shall be prepared within six months from the date of publication of this notification and incorporated in the Zonal Master Plan.

(6) **Noise pollution.**- The Environment Department of the State Government shall draw up guidelines and regulations for the control of noise pollution in the Eco-sensitive Zone in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the rules made thereunder.

(7) **Air pollution.**- The Environment Department of the State Government shall draw up guidelines and regulations for the control of air pollution in the Eco-sensitive Zone in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the rules made thereunder.

(8) **Discharge of effluents.**- The discharge of treated effluent in Eco-sensitive Zone shall be in accordance with the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) and the rules made thereunder.

(9) **Solid wastes.** - Disposal of solid wastes shall be as under:-

(i) the solid waste disposal in Eco-sensitive Zone shall be carried out as per the provisions of the Municipal Solid Waste (Management and Handling) Rules, 2000 published by the Government of India in the erstwhile Ministry of Environment and Forests *vide* notification number S.O. 908 (E), dated the 25th September, 2000 as amended from time to time;

(ii) the local authorities shall draw up plans for the segregation of solid wastes into biodegradable and non-biodegradable components;

(iii) the biodegradable material shall be recycled preferably through composting or vermiculture;

(iv) the inorganic material may be disposed in an environmentally acceptable manner at a site identified outside the Eco-sensitive Zone and no burning or incineration of solid wastes shall be permitted in the Eco-sensitive Zone.

(10) **Bio-medical waste.**- The bio-medical waste disposal in the Eco-sensitive Zone shall be carried out as per the provisions of the Bio-Medical Waste (Management and Handling) Rules, 1998 published by the Government of India in the erstwhile Ministry of Environment and Forests *vide* Notification number S.O. 630(E), dated the 20th July, 1998 as amended from time to time.

(11) **Vehicular traffic.** - The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal master plan is prepared and approved by the Competent Authority in the State Government, the Monitoring Committee shall monitor compliance of vehicular movement under the relevant Acts and the rules and regulations made thereunder.

(12) **Industrial Units**

No new establishment of any industrial unit shall be permitted in the Eco-sensitive zone.

4. **List of activities prohibited or to be regulated within the Eco-sensitive Zone.**- All activities in the Eco-sensitive Zone shall be governed by the provisions of the Environment (Protection) Act, 1986 (29 of 1986) and the rules made thereunder, and be regulated in the manner specified in the Table below, namely:-

TABLE

S.No.	Activity	Remarks
(1)	(2)	(3)
Prohibited Activities		
1.	Coastal Aqua culture.	No Aqua culture either brackish water or fresh water aqua culture is permitted within Eco-sensitive zone.
2.	Industrial units.	(i) Establishment of new wood based industry shall not be permitted within the limits of Eco-sensitive Zone. (ii) No establishment of any new polluting or highly polluting industry within Eco-sensitive Zone.
3.	Commercial Mining, stone quarrying, crushing units.	(a) Commercial mining (minor and major minerals), stone quarrying, crushing units shall be prohibited within the Eco-sensitive Zone except for the domestic needs of <i>bona fide</i> local residents with reference to digging of earth for construction or repair of houses and for manufacture of country tiles or bricks for housing for personal consumption. (b) The mining operations shall strictly be in accordance with the interim order of the Hon'ble Supreme Court dated 04.08.2006 in the matter of T.N. Godavarman Thirumalpad Vs. UOI in W.P.(C) No.202 of 1995 and order of the Hon'ble Supreme Court dated 21.04.2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No.435 of 2012.
4.	Fishing by trawlers in untraditional manner as a large scale commercial activity	Prohibited (except as otherwise provided) as per applicable laws.
5.	Discharge of untreated effluents and solid waste in natural water bodies or land area.	Prohibited (except as otherwise provided) as per applicable laws.
6.	Setting up of saw mills.	No new or expansion of existing saw mills shall be permitted within the Eco-sensitive zone.
7.	Commercial use of firewood.	Prohibited (except as otherwise provided) as per applicable laws.
8.	Establishment of new major hydroelectric projects and irrigation projects.	Prohibited (except as otherwise provided) as per applicable laws.
9.	Use of Polythene bags.	Prohibited (except as otherwise provided) as per applicable laws.
10.	Use or production of any hazardous substances.	Prohibited (except as otherwise provided) as per applicable laws.
11.	Undertaking activities related to tourism like over-flying the National Park Area by aircraft, hot-air balloons.	Prohibited (except as otherwise provided) as per applicable laws.
Regulated Activities		
12.	Construction activities.	(i) From the boundary of Pulicat Bird sanctuary upto a distance of 100 metre in the Eco-sensitive Zone, no new construction of any kind shall be allowed except tubewell chambers of dimension not more than 1000 cubic inches. (ii) The construction of any building more than two storeys

		(twenty five feet) shall not be allowed in the Eco-sensitive Zone area between 100 to 500 meters from the boundary of the Pulicat Bird Sanctuary. (iii) The lying of new high tension transmission wires shall not be allowed from the boundary of Pulicat Bird Sanctuary to a distance of five hundred meters in the Eco-sensitive Zone.
13.	Felling of trees.	(a) There shall be no felling of trees on the forest or Government or revenue or private lands without prior permission of the Competent Authority in the State Government. (b) The felling of trees shall be regulated in accordance with the provisions of the concerned Central or State Acts and the rules made thereunder.
14.	Extraction of waters.	(i) No extraction of Ground Water shall be permitted within 100 m from the High Tide line of the water body except in areas which are inhabited by local communities and only for their use. (ii) Beyond 100 m from the High Tide line of the water body extraction of ground water shall be permitted only for the bonafide agricultural and domestic consumption of the occupier of the plot as per applicable rules and regulation. (iii) All steps shall be taken to prevent contamination or pollution of water including from agriculture.
15.	Discharge of treated effluents.	Regulated under applicable laws.
16.	Solid waste.	Carried out as per the provision of the Municipal Solid waste management Rules, 2000 published vide number S.O. 908(E) dated 25.09.2000.
17.	Establishment of hotels and resorts.	No new commercial hotels and resorts shall be permitted within one kilometer of the boundary of the protected area except for accommodation for temporary occupation of tourists related to eco-friendly tourism activities: Provided that beyond one kilometer and upto the extent of the Eco-sensitive Zone all new tourism activities or expansions of existing activities should be in conformity with the Tourism Master Plan and National Tiger Conservation Authority guidelines.
18.	Erection of electrical cables.	Promote underground cabling.
19.	Widening of roads and strengthening of existing roads.	Shall be done with proper Environment Impact Assessment and mitigation measures, as applicable.
20.	Movement of vehicular traffic at night.	Regulated for commercial purpose only as per applicable laws.
21.	Introduction of exotic species.	Regulated as per applicable laws
22.	Protection of river banks.	Regulated as per applicable laws.
23.	Signboard and hoardings.	Regulated as per applicable laws.
Promoted Activities		
24.	Sustainable fisheries.	Shall be actively promoted.
25.	Rain water harvesting.	Shall be actively promoted.
26.	Organic farming.	Shall be actively promoted.
27.	Cottage industries including village	Shall be actively promoted.

	industries, convenience stores and local amenities.	
28.	Use of renewable energy sources.	Bio gas, solar light etc. to be promoted.
29.	Adoption of green technology for all activities.	Shall be actively promoted.
30.	Ongoing agriculture and horticulture practices by local communities through organic farming and traditional fishing.	Permitted as per applicable laws.

5. Monitoring Committee.- (1) The Central Government hereby constitutes a Monitoring Committee, for effective monitoring of the Eco-sensitive Zone, which shall comprise of the following namely:-

- (i) District Collector, Nellore – Chairman;
- (ii) a representative of Non-Governmental Organizations working in the field of environment (including heritage conservation) to be nominated by the Government of Andhra Pradesh for a term of one year in each case – Member;
- (iii) one expert in the area of ecology and environment from reputed Institution or University of the State of Andhra Pradesh to be nominated by the Government of Andhra Pradesh for a term of one year in each case- Member;
- (iv) Representative of Wildlife Institute of India, Dehradun – Member
- (iv) Regional Officer, State Pollution Control Board – Member
- (v) Concerned senior Town Planner – Member
- (vi) Deputy Conservator of Forests/Divisional Forest Officer incharge of Pulicat Bird Sanctuary —Member Secretary.

Terms of Reference:

- (2) The Monitoring Committee shall monitor the compliance of the provisions of this Notification.
- (3) The activities that are covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14th September, 2006, and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the Central Government in the Ministry of Environment, Forest and Climate Change for prior environmental clearances under the provisions of the said notification.
- (4) The activities that are not covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14th September, 2006 and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the concerned Regulatory Authorities.
- (5) The Member Secretary of the Monitoring Committee or the concerned Collector(s) or the concerned Deputy Conservator of Forests/Divisional Forest Officer incharge of Protected Area shall be competent to file complaints under section 19 of the Environment (Protection) Act, 1986 (29 of 1986) against any person who contravenes the provisions of this notification.
- (6) The Monitoring Committee may invite representatives or experts from concerned Departments, representatives from Industry Associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.
- (7) The Monitoring Committee shall submit the annual action taken report of its activities as on 31st March of every year by 30th June of that year to the Chief Wildlife Warden of the State as per pro forma appended at Annexure IV.
- (8) The Central Government in the Ministry of Environment, Forest and Climate Change may give such directions, as it deems fit, to the Monitoring Committee for effective discharge of its functions.

[F. No. 25/48/2013-RE-ESZ]

Dr. G.V.SUBRAHMANYAM, Scientist 'G'

28456/15-5

6. The Central Government and State Government may specify additional measures, if any, for giving effect to provisions of this notification.
7. The provisions of this notification shall be subject to the orders, if any, passed, or to be passed, by the Hon'ble Supreme Court of India or the High Court or National Green Tribunal.

Annexure I

Detailed description of boundaries of the Eco-sensitive Zone

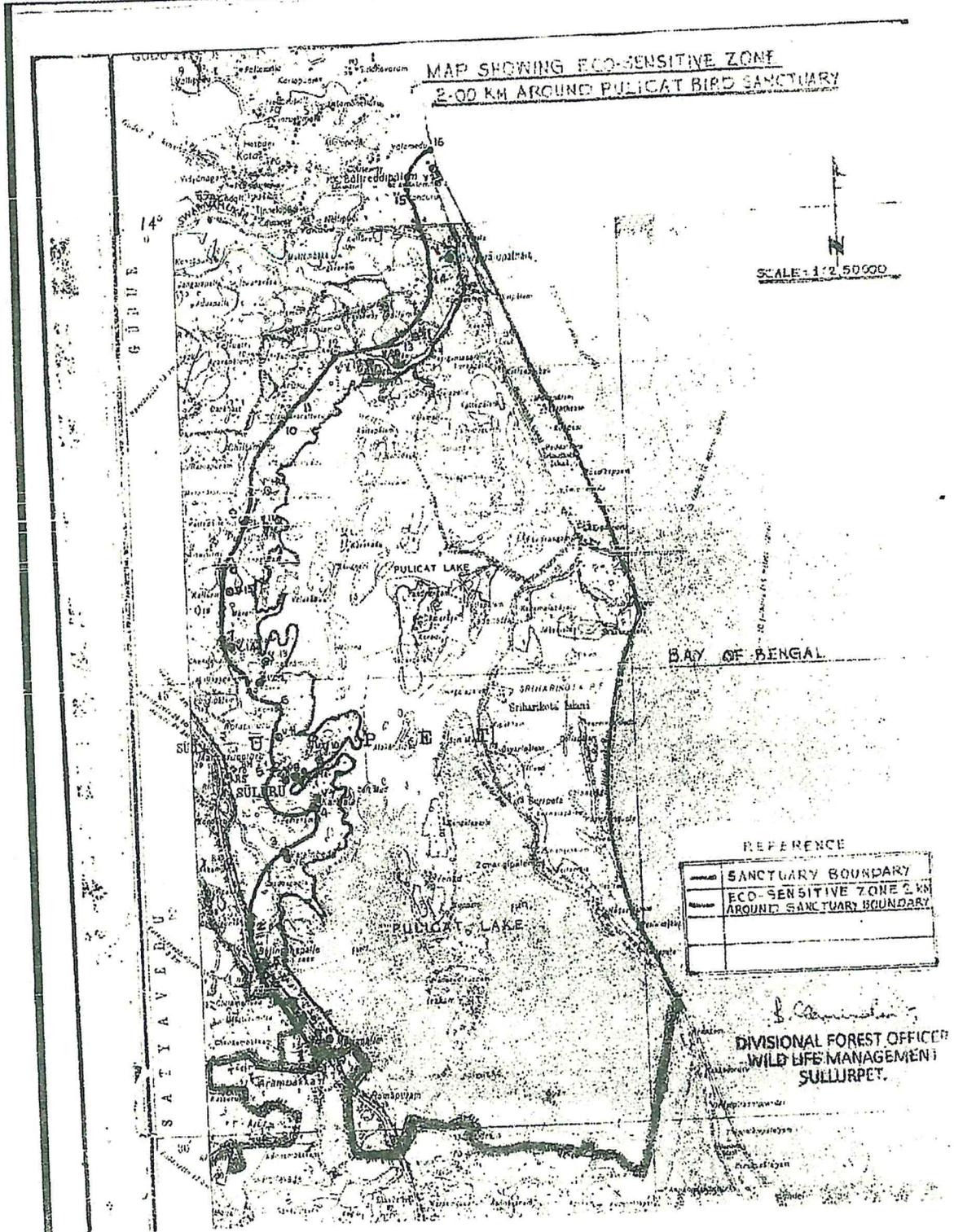
North: Eco-Sensitive Zone boundary of Pulicat Bird Sanctuary starts from 1 Km distance from North Valamedu Village and proceeds towards Eastern direction for 2 Kms and joins at Bay of Bengal.

East: The boundary of the Pulicat Bird Sanctuary is the boundary of the Eco-sensitive Zone towards eastern side all along the shore line of Bay of Bengal upto inter-state boundary of Tamil Nadu and Andhra Pradesh at 750m northern side of Pulinjerikuppam village.

South: The Eco-sensitive zone line starts at inter-state boundary of Andhra Pradesh and Tamil Nadu at 750m Northern side of Pulinjerikuppam village and runs all along the Tamil Nadu State boundary towards South and then runs towards west side and then runs Northern side and ends at 200meters western side of Arambakkam village.

West: The Eco-sensitive Zone lines starts from Tamil Nadu and Andhra Pradesh state boundary at a distance of 200 mtrs Western side of NH 5 near Karuru Village which is Station No.1 and the line runs along the Western side of NH 5 at a distance of 200mts and crosses NH 5 at Tada, Srialahasthi Road Junction and joins at station No.2 which is the Railway crossing of Chenigunta village, and runs towards Northern direction touching vatembedu Village at Station No. 3, and then the line runs towards northerly direction and touches at Station No.4 of Karijatha Village, then the line runs Western side and touches Station No. 5 of Ulasapadava Irrigation Tank, then the line runs towards northerly direction and touches at Station No. 6 at Konepalli Villlage, then the line runs towards northerly direction touches at Station No. 7 Sridhanamalli Village, then the line runs northerly direction touches at Station No. 8 near Aanegottam Village and then the line runs Northern direction touches Station No. 9 at Pulathota Village, then the line runs Northern direction touches at Station No.10 near Diguva varattur and then the line proceeds and touches Station No.11 near Arur Village and then the line proceeds towards North-East direction touches Station No. 12 at Kogili Village and then the line proceeds towards Eastern direction and touches at station No.13 near Kokkupalem Villlage, then the line runs towards northerly direction and touches at station No.14, then the line runs towards northerly direction and touches at Station No.15 near Andalamala Village, then the line runs towards North-East Direction and joins at Sea shore line of Bay of Bengal at Station No. 16 near Valamedu Village which is closed Station.

Map of Eco-sensitive Zone along with coordinates



9305/15-6

Annexure - II contd..

Station No.	Longitude	Latitude
1	80.06430	13.54570
2	80.02710	13.62600
3	80.05350	13.64849
4	80.07013	13.68507
5	80.04316	13.69985
6	80.04981	13.73569
7	80.01249	13.77264
8	80.01540	13.81469
9	80.03244	13.83767
10	80.04722	13.89051
11	80.05759	13.90740
12	80.09156	13.92855
13	80.12279	13.92966
14	80.14064	13.96720
15	80.13368	13.01651
16	80.14561	13.04674

Annexure III

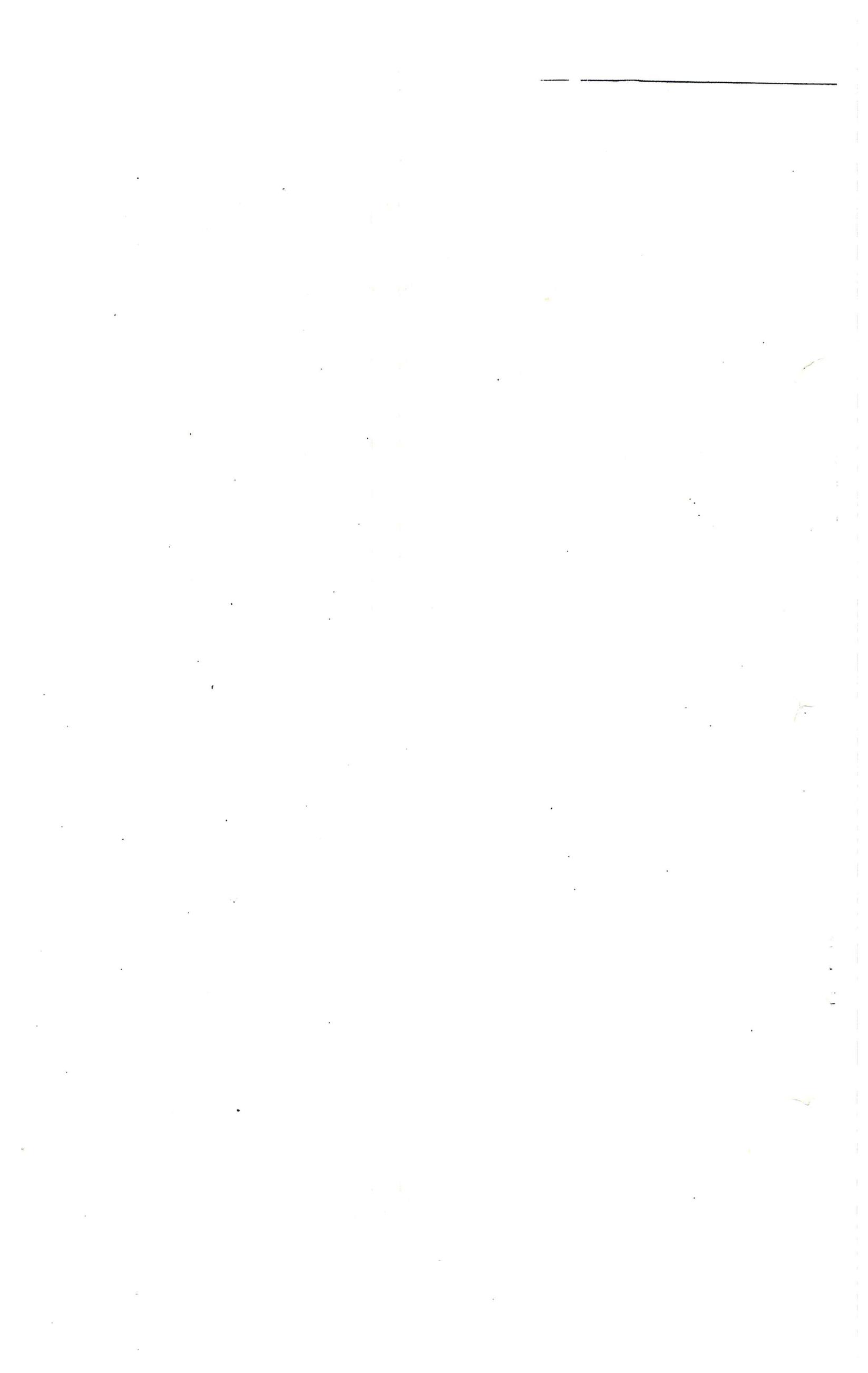
List of Villages falling within the Eco sensitive Zone

LIST OF VILLAGES FALLING WITHIN ECO SENSITIVE ZONE			
S.No.	Name of the Revenue Village	Lat.	Long
V1	Bheemunivari Palem kuppam	13.5461200	80.0723000
V2	Bheemunivari Palem	13.5448200	80.0678900
V3	Pudi	13.5606700	80.0545200
V4	Tada	13.5874800	80.0347800
V5	Tada Kandriga	13.5953300	80.0292800
V6	Vatambedu	13.6543700	80.0481400
V7	Karijatha.	13.6831100	80.0657900
V8	Davadigunta	13.6952700	80.0430100
V9	KCN Gunta	13.6965500	80.0465800
V10	Kudiri	13.7071800	80.0704300
V11	Mannemutturu harijana wada	13.7182100	80.0301300
V12	Abaka	13.7499500	080.03.465
V13	Togaramudi	13.7604500	80.0419000
V14	Sridhanamalli	13.7742700	80.0202200
V15	Kalluru Kandriga	13.8006000	80.0267200
V16	Kattuvapalle	13.8348500	80.0442500
V17	Kattuvapalle harijana wada	13.8346800	80.0499400
V18	Singanalatturu	13.8567800	80.0369300
V19	Yelluru	13.9131500	80.1154300
V20	Pallamparthi	13.9231200	80.1229200
V21	Kokkupalem	13.9366400	80.1356000
V22	Duggarajapatnam	13.9803900	80.1560600
V23	Thupilipalem	14.0345000	80.1420100

Annexure IV

Proforma of Action Taken Report: - Eco-sensitive Zone Monitoring Committee.-

1. Number and date of Meetings
2. Minutes of the meetings: Mention main noteworthy points. Attached Minutes of the meeting on separate Annexure.
3. Status of preparation of Zonal master Plan including Tourism master Plan
4. Summary of cases dealt for rectification of error apparent on face of land record. Details may be attached as Annexure
5. Summary of cases scrutinized for activities covered under Environment Impact Assessment Notification, 2006. Details may be attached as separate Annexure.
6. Summary of case scrutinized for activities not covered under Environment Impact Assessment Notification, 2006. Details may be attached as separate Annexure.
7. Summary of complaints ledged under Section 19 of Environment (Protection) Act, 1986.
8. Any other matter of importance.



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F.No. 22-43/2018-IA.III
Government of India
Ministry of Environment, Forest and Climate Change
(IA Division)

Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj,
New Delhi - 110003

Dated: 8th August, 2019

OFFICE MEMORANDUM

Subject: Procedure for consideration of developmental projects located within 10 km of National Park/Wildlife Sanctuary seeking environmental clearance under the provisions of the Environmental Impact Assessment (EIA) Notification, 2006 - regarding.

The Hon'ble Supreme Court vide its Order dated 4.12.2006 in Writ Petition No. 460 of 2004 - Goa Foundation Vs. Union of India, has inter-alia directed that Ministry of Environment and Forests "(MoEF) would also refer to the Standing Committee of the National Board for Wildlife, under section 5(b) & 5(c) (ii) of the Wildlife Protection Act, 1972, the cases where environmental clearances has already been granted where activities are within 10km. zone" of the boundaries of the Sanctuaries and National Parks."

2. In this regard, the erstwhile MoEF vide Circular No. L-11011/7/2004-IAII (I)(Part) dated 27.02.2007 and Office Memorandum No. J-11013/41/2006-IA.II(I) dated 02.12.2009 delineated a procedure for consideration of developmental projects located within 10 km of National Park/Wildlife Sanctuary for grant of environmental clearance under EIA Notification, 2006. As per the stipulated procedure, prior clearance from Standing Committee of the National Board for Wildlife (SCNBWL) would be required for the developmental projects located within 10km of the National Park/Wildlife Sanctuary.

3. Over a period of time, Ministry has notified number of Eco-Sensitive Zones (ESZs) around Protected Areas (PAs). Many of developmental activities are prohibited/regulated in these ESZs *inter-alia* including mining operations to be carried out in accordance with the order of the Hon'ble Supreme Court dated 4.08.2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in

W.P.(C) No. 202 of 1995 and dated 21.4.2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No. 435 of 2012 as per the notifications issued for their constitution.

4. In light of the aforesaid Orders passed by the Hon'ble Supreme Court, the issues related to the prior clearance from SCNBWL for the notified ESZs and the remaining areas have been examined in detail. In this regard, it has been decided by the Competent Authority in the Ministry to adopt a following procedure for consideration of developmental projects located within 10 km of National Park/Wildlife Sanctuary seeking environmental clearance under the provisions of the EIA Notification, 2006, in supersession of the earlier O.M.s dated 27.2.2007 and 2.12.2009:

- i. Proposals involving developmental activity/project located within the notified Eco-Sensitive Zones (ESZ) shall be regulated and governed by the concerned ESZ notification. However, for the developmental project/activity located within the notified ESZ and covered under the schedule of the EIA Notification 2006, prior clearance from Standing Committee of the National Board for Wildlife (SCNBWL) is mandatory. In such cases, the project proponent shall submit the application simultaneously for grant of Terms of Reference as well as wildlife clearance.
- ii. Proposals involving developmental activity/project located outside the stipulated boundary limit of notified ESZ and located within 10 km of National Park/Wildlife Sanctuary, prior clearance from Standing Committee of the National Board for Wildlife (SCNBWL) may not be applicable. However, such proposals from environmental angle including impact of developmental activity/project on the wildlife habitat, if any, would be examined by the sector specific Expert Appraisal Committee and appropriate conservation measures in the form of recommendations shall be made. These recommendations shall be explicitly mentioned in the environmental clearance letter and shall be ensured by the member secretary concerned.
- iii. Proposals involving developmental activity/project located within 10 km of National Park/Wildlife Sanctuary wherein final ESZ notification is not notified (or) ESZ notification is in draft stage, prior clearance from Standing Committee of the National Board for Wildlife (SCNBWL) is mandatory. In such cases, the project proponent shall submit the application simultaneously for grant of Terms of Reference/environmental clearance as well as wildlife clearance.

- iv. Proposals involving mining of minerals within the ESZ (or) one kilometer from the boundaries of National Parks and Sanctuaries whichever is higher is prohibited in accordance with the order of the Hon'ble Supreme Court dated 4.08.2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No. 202 of 1995 and dated 21.4.2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No. 435 of 2012.
5. This issues with the approval of the Competent Authority.

Sharath Kumar Pallerla
8/8/19

(Sharath Kumar Pallerla)
Director

To

1. Chairman, Central Pollution Control Board (CPCB).
2. Chairman of all the Expert Appraisal Committees
3. Chairperson/Member Secretaries of all the SEIAAs/SEACs
4. All the Officers of I.A. Division
5. Chairpersons/Member Secretaries of all SPCBs/UTPCCs

Copy for information to:

1. PS to Hon'ble Minister for Environment, Forest and Climate Change
2. PS to Hon'ble MoS (EF&CC)
3. PPS to Secretary(EF&CC)
4. PPS to SS(AKJ)
5. PPS to AS (RSP)
6. PPS to JS (GM)/ JS(RS)/JS(AKN)
7. Website, MoEF&CC
8. Guard file.

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சுருக்கம்

தொழில் துறை - அறிவிப்புகள் 2019-2020 - சிப்காட் தொழில் பூங்காக்களில் 2 இலட்சத்து 32 ஆயிரம் மரக்கன்றுகள் ரூபாய் 9.65 கோடி திட்ட மதிப்பீட்டில் நடுதல் தொடர்பாக - ஆணை வெளியிடப்படுகிறது

தொழில் (எம்.ஐ.ஐ.1) துறை

அரசாணை (வாலாயம்) எண்: 213

நாள் 22.07.2019

விகாரி வருடம், ஆடி 6

திருவள்ளூர் ஆண்டு 2050

படிக்க:

மேலாண்மை இயக்குநர், சிப்காட், சென்னை - 8 அவர்களின் கடித எண். IT & MIS / New Announcements/2013-17, நாள் 02.07.2019.

ஆணை:

மேலே படிக்கப்பட்ட கடிதத்துடன் பெறப்பட்ட கருத்துருவின் அடிப்படையில் தமிழ்நாடு சட்டமன்றப் பேரவையில் 2019-2020 -ஆம் ஆண்டின் தொழில் துறை மானிய கோரிக்கை 11.07.2019 அன்று நடைபெற்ற போது மாண்புமிகு தொழில் துறை அமைச்சர் அவர்கள் கீழ்க்காணும் அறிவிப்பினை அறிவித்தார்:

“சிப்காட் தொழில் பூங்காக்களில் பகமை சூழலை மேம்படுத்துவதற்காக, இதய தெய்வம் மாண்புமிகு அம்மா அவர்களின் நல்லாசியுடன், மாண்புமிகு முதலமைச்சர் அவர்களின் ஆணையின்படி சுமார் 2,32,000 மரக்கன்றுகள் ரூபாய் 9.65 கோடி திட்ட மதிப்பீட்டில் சிப்காட் நிறுவனத்தால் நடப்படும். இதற்காக நடப்பாண்டில் வனத்துறை மூலம் இளங்கன்றுகள் வளர்ப்புப்பணி மேற்கொள்ளப்பட்டு, அடுத்த ஆண்டில், வளர்ந்த மரக்கன்றுகள் சிப்காட் தொழிற் பூங்காக்களில் அமைந்துள்ள சாலைகளின் இருபுறமும் மற்றும் திறந்தவெளி நிலப்பரப்பிலும் நடப்படும். நடப்பட்ட மரக்கன்றுகள் சிப்காட் தொழிற் பூங்காக்களில் அமைந்துள்ள தொழில் நிறுவனங்களுடன் இணைந்து சிப்காட் நிறுவனத்தால் பராமரிக்கப்படும்”.

2. மேற்காணும் அறிவிப்பினை குறிப்பிட்ட கால அளவிற்குள் நடைமுறைப்படுத்தவும், இவ்வறிவிப்பினை செயல்படுத்துவதில் ஏற்படும் முன்னேற்றம் குறித்து அரசுக்கு மாதம் தோறும் அறிக்கை அனுப்புமாறும் மேலாண்மை இயக்குநர், சிப்காட் அவர்களை அரசு இதன் மூலம் அறிவுறுத்துகிறது.

//ஆளுநரின் ஆணைப்படி//

நா. முருகானந்தம்
அரசு முதன்மைச் செயலாளர்

பெறுநர்:

மேலாண்மை இயக்குநர்,
சிப்காட், 19-ஏ, ருக்மணி லட்சுமிபதி சாலை, எழும்பூர், சென்னை-600 008.

நகல்:

சிறப்பு திட்டங்கள் அமலாக்கத்துறை, சென்னை- 600 009.
தொழில் (அ.ந.மு.2/வ.செ.தி) துறை, சென்னை- 600 009.
இ.கோ/உ.ந

//ஆணைப்படி அனுப்பப்படுகிறது//

ச.மோகன்மூர்த்தி
பிரிவு அலுவலர்

P.R.No.991

Date: 22.12.2020

PRESS RELEASE**SIPCOT INDUSTRIAL PARKS FOR THE FIRST TIME CONTRIBUTE TO
GREEN COVER DEVELOPMENT
PLANTING OF 2.63 LAKHS OF SAPLINGS AT A COST OF 10.36 CRORES**

SIPCOT is lending its best support to the Government in mitigating the atmospheric pollution by contributing to green cover development in all its 19 Industrial Parks enabling the people to inhale pure oxygen in and around their places.

With a view to fulfil the ambitions of Hon'ble Chief Minister of Tamil Nadu, Sipcot has determined to do its best in enhancing Greenary of its parks by planting a huge number of Saplings from the nurseries of the Forest Department

As per the announcement made by the Hon'ble Minister for Industries based on the guidelines of the Hon'ble Chief Minister of Tamil Nadu at the floor of Tamil Nadu Assembly on the 19th July 2019, 'SIPCOT' that is spread over in 33776 acres of lands in fifteen districts with 23 Industrial Parks including seven Special Economic Zones has triggered its activities to develop green cover in all its industrial areas. Sipcot has procured 2.60 Lakhs of Saplings from the nurseries of Forest Department at a cost of Rs.10 Crores. It was planned to plant those saplings in 19 Industrial Parks.

So far around 2,00,000 of saplings have been planted.

The Saplings are of thirty One kinds and the details are given below:

1)	Vembu	12)	Thaanry	23)	Mandharai
2)	Pulipungan	13)	Maramalli	24)	Vasantha malli
3)	Maruthu	14)	Kodukkapuli	25)	Paasadi
4)	Neer Maruthu	15)	Sorgam	26)	Baadam
5)	Neer Maththu	16)	Arasu	27)	Nelli
6)	Poovarasu	17)	Mahaghany	28)	Palaa
7)	Aal	18)	Iluppai	29)	Vaaghai
8)	Naaval	19)	Silver Oak	30)	Aavi
9)	Jambu Naaval	20)	Asoka	31)	Thoonguvagai
10)	Koyya	21)	Iyal Vaagai		
11)	Maa	22)	Aayan		

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These kinds of saplings which are from native soil have been planted in 18 Industrial Parks of SIPCOT.

Planting of the balance of Saplings numbering around 66000 will be completed by January 2021.

Maintenance

SIPCOT has undertaken the great task of maintaining the steady growth of these saplings at various stages. It is out and out involved to utilize the Drip Irrigation mode for watering the saplings at all places.

For effective maintenance of all these vegetations, it has created a very good infrastructure by appointing require Number of 'Mazdoors' and Supervisors who are well equipped with necessary tools / devices to carryout their day today gardening facilities. For their conveyance, a vehicle also has been provided. Also, they have been provided with Uniforms, shoes, gloves, etc., apart from shelter.

Two modern tillers have also been provided. For all these facilities, SIPCOT has spent about Rs.20 Lakhs

Objective

Thus, SIPCOT is paying a vital role in green cover development with the primary objective of attracting the National as well as the Foreign Investors to willingly invest for setting up/ establishing their Industries in these areas of Industrial Parks which would surely pave way to the economic development of the State. Also the creation of employment opportunities are going to be brighter.

**MANAGING DIRECTOR
SIPCOT**

Issued By: - DIPR, Secretariat, Chennai - 9.

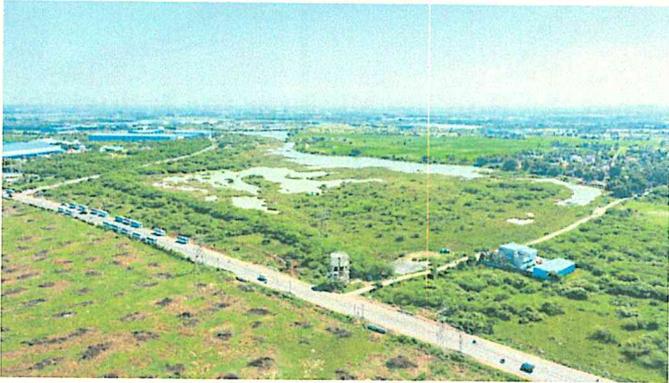
Greenery Development by SIPCOT



Inauguration of Greenbelt Development by Hon'ble Minister for Industries



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Press Release

பசுமை பூங்காவாக மாறும், 'சிப்காட்' 2 லட்சம் மரக்கன்றுகள் நட தயார்

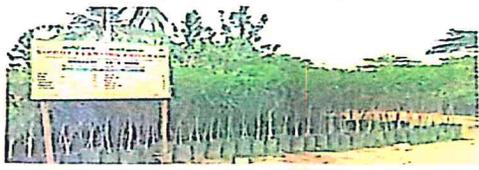
சென்னை, ஜூன் 20- சிப்காட்டில் உள்ள, 'சிப்காட் தொழில் பூங்கா' களை, 2.32 லட்சம் மரக்கன்றுகள் நடட்டு, பசுமை பூங்காவாக மாற்றும் பணி துவங்கியுள்ளது. தமிழக அரசின், 'சிப்காட்' வலிம, கட்டுவதற்கு தொழில் முயற்சிவற்ற நிறுவனங்களைப் பெறும் நிலத்தில், பெரு நிறுவனங்கள் தரமிடக்கூடிய தொழில் துவங்கியுள்ளது.

கூட்டுபுரம், அர்த்தக குடி, தலைக்கோட்டை, 2 லட்சம், 12 லட்சம் மரக்கன்றுகள், 19 தொழில் பூங்காக்கள் அமைந்துள்ளன. இந்தப் பூங்காக்களில் உள்ள காலநிலைகளில், மரக்கன்றுகள் நடுவதற்கான பணி துவங்கப்பட்டுள்ளது.

இது குறித்து, சிப்காட் அதிகாரிகள் கூறியதாவது: தமிழகத்தில் உள்ள, 19 தொழில் பூங்காக்களில், 2.32 லட்சம் மரக்கன்றுகள் நடுவதற்கான பணி துவங்கியுள்ளது.

இந்த மரக்கன்றுகளை வளர்ப்பதற்கு, தமிழக வளத்துறாக்களுக்கு ஆணை வழங்கப்பட்டது.

தொழில் பூங்காக்களில், மொத்தம், 1.30 லட்சம் மரக்கன்றுகள், மரக்கன்றுகளை இடக்கூடிய, மரக்கன்றுகளை



சிப்காட் தொழில் பூங்காக்களில் நடத் தயாராக வளர்த்து நிற்கும் மரக்கன்றுகள்.

வளர்த்து இடக்கூடிய, மரக்கன்றுகளை, 737 லட்சம் பணி துவங்கப் பட்டது.

மரக்கன்றுகளை, ஆகஸ்ட் மாதம் களில் மரக்கன்று நட முடிவு செய்யப்பட்டுள்ளது. அப்போது தான், மரக்கன்றுகளை நடுவதற்கு தேவையான சந்தைகளை, இயற்கையாகவே கிடைக்கும்.

தற்போது, மரக்கன்றுகள் நட உள்ள இடங்களை கற்றி, கம்பி வேலி அமைப்பதற்கான பணி நடந்து வருகிறது. ஆடு, மாடுகள் மரக்கன்றுகளை சேதப்படுத்துவதை தவிர்த்து, இந்த நடவடிக்கை எடுக்கப்பட்டுள்ளது.

சிப்காட் தொழில் பூங்காக்கள், பசுமை வளமாக மாற உள்ளன. இதனால், தொழிற்சாலை மரக்கட்டுப்பாடும் சுற்றுச்சூழல் மேம்படும்.

இதையடுத்து, சிப்காட் தொழில் பூங்காக்கள், உண்மையான பூங்காக்களாக மாறிவிடும். இந்த மரக்கன்றுகள் பராமரிக்க, அருகில் உள்ள தொழிற்சாலைகளுக்குடன் புரிந்துணர்வு ஒப்பந்தம் செய்யப்பட உள்ளது.

இதுவரை, 200 தொழிற்சாலைகளுக்கு ஒப்பந்தம் போடப்பட்டுள்ளது.

வேம்பு, கொம்பை, நாவல், அரக, ஆலமரம் உட்பட, 10க்கும் மேற்பட்ட நாட்டு மரங்கள் நடப்பட்டு உள்ளன.

இவ்வாறு, அவர்கள் கூறினர்.

கிருஷ்ணகிரி, ஆக, 29- போர்ப்பள்ளி சிப்காட் வளாகத்தில் சுமார் 17,624 மரக்கன்றுகள் நட்டும் பணிகளை சிப்காட் மேலாண்மை இயக்குநர் குழுக்குபள் துவக்கி வைத்தார்.

கிருஷ்ணகிரி மாவட்டம் போர்ப்பள்ளி சிப்காட் வளாகத்தில் வளர்த்துறை சார்பாக மரக்கன்றுகள் நட்டும் பணிகளை சிப்காட் மேலாண்மை இயக்குநர் குழுக்குபள் துவக்கி வைத்தார். இத்திட்டத்திற்கு கோட்ட வள அலுவலர் எம்.மகேந்திரன் முன்னிலை வலித்தார்.

போர்ப்பள்ளி சிப்காட் வளாகம் 1350 ஏக்கர் பரப்பளவு கொண்டது. தற்போது வளர்த்துறை சார்பாக 1.140 ஏக்கர் பரப்பளவில் காலியாக உள்ள இடங்களில் வேம்பு, புற்கள், ஆயன், நாவல், ஜெம்முநாவல், தான்றி மசகனி, இலம்பை, வேங்கை, சட்டி, நிறத்தி, ஆலமரம், அரமரம், நெய்வி, சைமரபா, மத்தானா, புளி, கொடுக்காபுளி, சரக்கொய்வை போன்ற 21 வகையான மரக்கன்றுகள் சுமார் 17,624 முத்திரை மரக்கன்றுகள் நடவு செய்யப்பட்டு உள்ளது. இந்த மரக்கன்றுகள் கோட்ட வள அலுவலர் (சமூக காடுகள் மற்றும் விவாகக் கோட்டம்) கிருஷ்ணகிரி சார்பாக 1 வகுட மரக்கன்றுகளை வளர்ப்பு செய்யப்பட்டு 10 அடி உயர் அளவில் சிப்காட் நிறுவனத்திற்கு நடவு செய்யப்பட்டு

போச்சம்பள்ளி சிப்காட் வளாகத்தில் 17,624 மரக்கன்றுகள் நட்டும் பணி



வளர்ப்பப்படுகிறது.

சிப்காட் மேலாண்மை இயக்குநர் தெரிவிக்கும் போது, நடவு செய்யப்பட்டுள்ள மரக்கன்றுகளுக்கு கம்பி வேலி மற்றும் கோட்டுநீர் பாசனம் அமைத்து சரியான முறையில் பராமரிக்க வேண்டும் என துறை அலுவலர்களுக்கு வலியுறுத்தினார்.

இத்திட்டத்தில், சிப்காட் திட்ட அலுவலர் எல்.பள்ளி செல்வம், வளர்ச்சிக்கள் கே.குமார், போமசேகர், சிப்காட் உதவி பெற்றியாளர் கோங்காசாமி மற்றும் வளர்த்துறை அலுவலர்கள், சிப்காட் அலுவலர்கள் கலந்து கொண்டனர்.


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S.No	Proposal Details	Location	Important Dates	Category	Company/Proponent	Type of project	Attached Files	FC is Required ?	Wildlife is Required ?	EDS by MoEFCC	View Timeline Details																											
1	<table border="1"> <tr> <td>Proposal No</td> <td>: IA/TN/NCP/27117/2015</td> </tr> <tr> <td>File No</td> <td>: 21-59/2015-IA.II</td> </tr> <tr> <td>Proposal Name</td> <td>: Sipcot Industrial Park Manallur</td> </tr> </table>	Proposal No	: IA/TN/NCP/27117/2015	File No	: 21-59/2015-IA.II	Proposal Name	: Sipcot Industrial Park Manallur	<table border="1"> <tr> <td>State</td> <td>: Tamil Nadu</td> </tr> <tr> <td>District</td> <td>: Tiruvallur</td> </tr> <tr> <td>Tehsil</td> <td>: Gummidipoondi</td> </tr> </table>	State	: Tamil Nadu	District	: Tiruvallur	Tehsil	: Gummidipoondi	<table border="1"> <tr> <td>Date of Submission for TOR</td> <td>:</td> <td></td> </tr> <tr> <td>Date of TOR Granted</td> <td>:</td> <td>22 Jul 2015</td> </tr> <tr> <td>Date of Submission for EC</td> <td>:</td> <td>24 Dec 2019</td> </tr> <tr> <td>Proposal Accepted by MS</td> <td>:</td> <td>06 Jan 2020</td> </tr> <tr> <td>Date of EC Granted</td> <td>:</td> <td>10 Nov 2020</td> </tr> </table>	Date of Submission for TOR	:		Date of TOR Granted	:	22 Jul 2015	Date of Submission for EC	:	24 Dec 2019	Proposal Accepted by MS	:	06 Jan 2020	Date of EC Granted	:	10 Nov 2020	INFRA-I	Dr.R.Selvaraj. IAS	New	    	No	No		
Proposal No	: IA/TN/NCP/27117/2015																																					
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Proposal Accepted by MS	:	06 Jan 2020																																				
Date of EC Granted	:	10 Nov 2020																																				

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Additional Detail Sought:		EDS
1.	NA	30 Jul 2019
Please clarify your ToR was expired on 21.07.2019 and EC application has to be submitted before expiry of ToR only		
2.	NA	24 Dec 2019
The correction have been made as per the instruction received		
Sno.	ADS Letter	Date of ADS
1.	NA	08 Aug 2020
<p>(i) Submission of NOC from earlier consultant, i.e., M/s CEHS Annamalai University for utilizing their EIA/EEMP report by M/s Hubert Enviro Care Systems (P) Ltd Chennai.</p> <p>(ii) Submission of NOC from earlier consultant, i.e., ITCOT Consultancy and Services Limited for utilizing the baseline data by M/s Hubert Enviro Care Systems (P) Ltd Chennai.</p> <p>(iii) Submission of detail process of revalidation of baseline data and EIA/EEMP report by M/s Hubert Enviro Care Systems (P) Ltd Chennai.</p> <p>(iv) Submission of revised and validated EIA/EEMP report on PARIVESH along with duly signed declaration of experts involved in this process, from M/s Hubert Enviro Care Systems (P) Ltd Chennai, for this project.</p> <p>(v) Proponent is required to make detailed presentation before EAC covering all the above points and also earlier ADS raised for this proposal.</p>		
4.		
		ADS Submission 14 Aug 2020
		Letter of ADS reply for 239th EAC meeting for SIPCOT Industrial Park, Manallur held on 29-30 July 2020

Undertaking

I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief. And I am aware that if any part of the data and information found to be false or misleading at any stage, the project will be rejected and clearance given, if any to the project will be revoked at our risk and cost. In addition to above, I hereby give undertaking that no activity/ construction/ expansion has since been taken up.

Name of Applicant	Dr.R.Selvaraj, IAS
Designation	Managing Director
Name of Company (Applicant Name should not be given here)	State Industries Promotion Corporation of Tamil Nadu Limited
Address	19/A, Rukmani Lakshminpathy Road, Egmore, Chennai - 600 008.

TimeLine Details

Proposal received date at each stage of flow.

Submitted by Proponent	Query for Shortcoming(if any) by MS	Resubmission of Proposal by Proponent	Accepted by MS	Proposal considered by EAC	Minutes uploaded on	Additional Detail sought (if any) by MS	Replied by proponent	Delist/Relist	IOR Granted	EC Granted
23 Jul 2019	30 Jul 2019	24 Dec 2019	06 Jan 2020	Jan 28, 2020 To Jan 28, 2020 Aug 26, 2020 To Aug 26, 2020 Jul 29, 2020 To Jul 29, 2020	Feb 10, 2020 Sep 04, 2020 Aug 08, 2020	10 Feb 2020 08 Aug 2020	25 Jun 2020 14 Aug 2020	Delisted : 30 May 2020 Relisted : 24 Jun 2020	22 Jul 2015	10 Nov 2020

[Print page](#)



MD SIPCOT <md@sipcot.in>

Agenda No. 3.4 of 239th EAC meeting – Confirmation for meeting and Submission of Soft copy of documents - Reg.

MD SIPCOT <md@sipcot.in>

Tue, Jul 21, 2020 at 6:39 PM

To: spiderconch@gmail.com, sukumaranjeyakrishnan@gmail.com, negims84@hotmail.com, sham.wagh@gmail.com, kharemukesh@yahoo.co.in, pachauri1945@yahoo.com, drvkjain@hotmail.com, hota.manoranjan@gmail.com, rajeshdebroy.cpcb@nic.in, durjoy.09@gmail.com, ramana2865@gmail.com, anuradha.crri@gmail.com, bindu.manghat soi@gov.in, kodali.rk@gov.in, ashish.k@nic.in, mefcc.ia3@gmail.com

Respected Expert Appraisal Committee,

This is with reference to the Agenda Item No.3.4 for 239th meeting of Expert Appraisal Committee for Projects related to Infrastructure Development, Industrial Estate/Parks/Complexes/Areas, Export Processing Zones, Special Economic Zones, Biotech Parks, Leather Complexes and National Highways to be held on 29th July, 2020.

We hereby confirm participation by M/s. State Industries Promotion Corporation of Tamil Nadu Limited (SIPCOT) (Item No: 3.4) for the said meeting along with NABET accredited EIA Consultant.

As directed, the following documents are attached herewith for your kind perusal and consideration.

1. Form -1 and Prefeasibility Report along with Annexure
2. ToR issued by MoEF&CC
3. ToR Extension issued by MoEF&CC
4. Public Hearing Minutes.
5. Form -2
6. Minutes of 230th EAC Meeting.
7. Reply to the query raised by MoEF&CC vide 230th EAC meeting
8. Revised EIA Report and Annexure based on the minutes of 230th EAC meeting
9. Site KML
10. Brief Summary of the Project.
11. Annexure II as per Agenda.
12. Presentation for the project.
13. Undertaking for no construction, court case and use of ground water

1.ManallurForm1PFR.pdf

2.ToR.pdf

3.ToR extension.pdf

4.PublicHearingMinutes.pdf

5.Form2-Application for EC.pdf

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7/24/2020

State Industries Promotion Corporation of Tamil Nadu Ltd Mail - Agenda No. 3.4 of 239th EAC meeting – Confirmation for meeting and S...

 6.230EAC(Infra-1)MinutesFinal.pdf

 7.Manallur ADS reply documents for circulation.pdf

 8. Manallur EIA report.pdf

 8.Manallur EIA Final Annexure.pdf

 9.Site Manallur.kml

 10. Manallur Brief Summary of Project_signed.pdf

 11.Manallur Annexure-II_signed.pdf

 12.Manallur PPT_signed.pdf

 Undertaking - No Construction.pdf

Thanks & Regards,

J. Kumaragurubaran, I.A.S.,
Managing Director,
State Industries Promotion Corporation of Tamil Nadu Limited
19/A, Rukmani Lakshmi pathy Road,
Chennai-600008.

List '2' - ACOs in process of complying - as on July 09, 2018(#)

S. No.	Consultant Organization	Scope of Accreditation			Project or Activity as per Schedule of MoEFCC Notification dated September 14, 2006 and subsequent Amendments		
		As per NABET Scheme					
		Sector Number	Name of Sector	Category			
1	Center for Environment, Health and Safety Address: Department of Civil Engineering Faculty of Engineering and Technology Annamalai University, Annamalai Nagar - 608002 E-mail: centreforehs@gmail.com nehrukumar.v.158@annamalaiuniversity.ac.in Tel: 04144-238731, 09443223091 Conditions apply	1	Mining of minerals including Open cast/ Underground mining	A	1 (a) (i)		
		3	River Valley Projects	A	1 (c)		
		9	Cement plants	A	3 (b)		
		22	Distilleries	A	5 (g)		
		31	Industrial Estates/ parks/ complexes/ Areas, export processing Zones (EPZs), Special economic zones (SEZs), Biotech Parks, Leather Complexes	A	7 (c)		
		32	Common hazardous waste treatment, storage and disposal facilities (TSDFs)	A	7 (d)		
		33	Ports, harbours, break waters and dredging	B	7 (e)		
		36	Common effluent treatment plants (CETPs)	B	7 (h)		
		2	Centre of Mining Environment, Department of Environmental Science & Engineering	1	Mining of minerals including Open cast/ Underground mining	A	1 (a) (i)
				6	Coal Washeries	A	2 (a)

List '2' - ACOs in process of complying - as on December 17, 2018(#)

S. No.	Consultant Organization	Scope of Accreditation			Project or Activity as per Schedule of MoEFCC Notification dated September 14, 2006 and subsequent Amendments	
		As per NABET Scheme				
		Sector Number	Name of Sector	Category		
1	Center for Environment, Health and Safety Address: Department of Civil Engineering Faculty of Engineering and Technology Annamalai University, Annamalai Nagar - 608002 E-mail: centerforehs@gmail.com nehrukumar.v.158@annamalaiuniversity.ac.in Tel: 04144-238731, 09443223091 Conditions apply	1	Mining of minerals including Open cast/ Underground mining	A	1 (a) (i)	
		3	River Valley Projects	A	1 (c)	
		9	Cement plants	A	3 (b)	
		22	Distilleries	A	5 (g)	
		31	Industrial Estates/ parks/ complexes/ Areas, export processing Zones (EPZs), Special economic zones (SEZs), Biotech Parks, Leather Complexes	A	7 (c)	
		32	Common hazardous waste treatment, storage and disposal facilities (TSDFs)	A	7 (d)	
		33	Ports, harbours, break waters and dredging	B	7 (e)	
		36	Common effluent treatment plants (CETPs)	B	7 (h)	
		3	Centre of Research for Development, University of Kashmir	River Valley projects	A	1 (c)
		39		Townships and Area development projects	B	8 (b)

List '2' - ACOs in process of complying - as on January, 2019(##)

S. No.	Consultant Organization	Scope of Accreditation			Project or Activity as per Schedule of MoEFCC Notification dated September 14, 2006 and subsequent Amendments	
		As per NABET Scheme				
		Sector Number	Name of Sector	Category		
1	Center for Environment, Health and Safety Address: Department of Civil Engineering Faculty of Engineering and Technology Annamalai University, Annamalai Nagar - 608002 E-mail: centerforehs@gmail.com nehrukumar.v.158@annamalaiuniversity.ac.in Tel: 04144-238731, 09443223091 <i>Conditions apply</i>	1	Mining of minerals including Open cast/ Underground mining	A	1 (a) (i)	
		3	River Valley Projects	A	1 (c)	
		9	Cement plants	A	3 (b)	
		22	Distilleries	A	5 (g)	
		31	Industrial Estates/ parks/ complexes/ Areas, export processing Zones (EPZs), Special economic zones (SEZs), Biotech Parks, Leather Complexes	A	7 (c)	
		32	Common hazardous waste treatment, storage and disposal facilities (TSDFs)	A	7 (d)	
		33	Ports, harbours, break waters and dredging	B	7 (e)	
		36	Common effluent treatment plants (CETPs)	B	7 (h)	
		3	Centre of Research for Development, University of Kashmir	River Valley projects	A	1 (c)
		39		Townships and Area development projects	B	8 (b)



**National Accreditation Board
for Education and Training**

(Member - International Accreditation Forum & Pacific Accreditation Cooperation)



QCI/NABET/EIA/ACO/19/0965

April 18, 2019

Centre for Environment, Health & Safety (CEHS),
Department of Civil Engineering Faculty of Engineering and Technology
Annamalai University, Annamalai Nagar, Tamil Nadu - 608002
(Kind Attention: Dr. V. Nehru Kumar)

To whom so ever it may concern

This has reference to your letter no. DoCE/CEHS-01/03/19 dated 09.03.2019. It may please be noted that Centre for Environment, Health & Safety (CEHS), Annamalai University was accredited under QCI-NABET 'Scheme for accreditation of EIA consultant organisation' for the following sectors:

Sl. No.	Name of the Sector	Cat.	Sector No as per NABET Scheme	Sector No as per MoEFCC EIA Notification
1	Mining of minerals including Open cast/ Underground mining	A	1	1 (a) (I)
2	River Valley Projects	A	3	1 (c)
3	Cement plants	A	9	3 (b)
4	Distilleries	A	22	5 (g)
5	Industrial Estates/ parks/ complexes/ Areas, export processing Zones (EPZs), Special economic zones (SEZs), Biotech Parks, Leather Complexes	A	31	7 (c)
6	Common hazardous waste treatment, storage and disposal facilities (TSDFs)	A	32	7 (d)
7	Ports, harbours, break waters and dredging	B	33	7 (e)
8	Common effluent treatment plants (CETPs)	B	36	7 (h)

They have now re-applied for accreditation and their application for same is under process.

With best regards,


A.K. Jha
Senior Director | NABET



National Accreditation Board for Education and Training

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QCI/NABET/EIA/CO/20/1371

July 2, 2020

To,

Centre for Environment, Health & Safety (CEHS),
Faculty of Engineering and Technology,
Annamalai University, Annamalai Nagar, Tamil Nadu-608002
(Kind Attention: **Dr. V. Nehru Kumar**)

TO WHOM SO EVER IT MAY CONCERN

The centre for Environment, Health & Safety (CEHS), Annamalai University, has applied for renewal of their accreditation and the office assessment for the same was held on October 15-16, 2019 and CEHS recommended for following sectors subject to fulfilling the identified shortfalls through supplementary assessments:

Sl. No.	NABET Scheme Sectors	Sector Description	Cat.	Sector Number (MoEFCC Notification dt. Sep. 14,2006 & Amendments)
1.	1	Mining of minerals opencast mining only	A	1 (a) (i)
2.	3	River Valley projects	A	1 (c)
3.	31	Industrial estates/ parks/ complexes/areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes	A	7 (c)
4.	32	Common hazardous waste treatment, storage and disposal facilities (TSDFs)	A	7 (d)
5.	32A	Bio-medical waste treatment facilities	B	7 (da)
6.	33	Ports, harbours, break waters and dredging	A	7 (e)

However, requirement of fulfilling of shortfalls is under process but due to the outbreak of COVID-19 the supplementary assessment could not be conducted for issuing the letter and Certificate of accreditation under the EIA Scheme.

Meanwhile, this letter is issued to enable CEHS, Annamalai University to represent EIAs in EAC/SEAC which were carried and completed prior to their application for renewal.

With best regards.

Sd/-
(A K Jha)
Sr. Director, NABET

94.	Punjab	ORG000545	Shivalik Solid Waste Management Limited	NABET/EIA/1922/RA0128	16-02-2022
95.	Rajasthan	ORG000559	Wolkem India Limited	NABET/EIA/1821/SA103	04-02-2021
96.	Rajasthan	ORG000742	Apex Mintech Consultants	NABET/EIA/1821/SA101	16-04-2021
97.	Rajasthan	ORG000397	Fulgro Environmental & Engineering Services India Pvt. Ltd.	NABET/ EIA/1922/ RA 0148	09-02-2022
98.	Rajasthan	ORG000466	Overseas Min-Tech Consultants Pvt. Ltd.	QCI/NABET/EIA/ACO/20/1514	27-01-2021
99.	Rajasthan	ORG000260	PDCOR Limited	QCI/NABET/ENV/ACO/20/1535	22-02-2021
100.	Rajasthan	ORG000877	R. K. Consultants	NABET/EIA/1821/RA0153	07-10-2021
101.	Rajasthan	ORG000482	Udaipur Min-Tech Pvt. Ltd.	QCI/NABET/ENV/ACO/20/1577	20-03-2021
102.	Rajasthan	ORG000432	Enkay Enviro Services Pvt. Ltd.	NABET/EIA/2023/RA 0183	12-12-2023
103.	Rajasthan	ORG000747	Envirogreen Consultants (India) Pvt. Ltd	NABET/EIA/1922/RA 0185	08-06-2022
104.	Rajasthan	ORG000958	Gaurang Environmental Solutions Pvt. Ltd.	QCI/NABET/EIA/ACO/21/1595	06-04-2021
105.	Rajasthan	ORG000563	Global Mgt. and Engineering Consultants International	NABET/EIA/1922/RA 0171	06-02-2022
106.	Rajasthan	ORG000929	N S envirotech Laboratories & Consultants	NABET/EIA/1922/RA 0173	18-08-2022
107.	Rajasthan	ORG000928	Ramji Mine Envirotech	QCI/NABET/ENV/ACO/20/1528	09-02-2021
108.	Rajasthan	ORG000864	TEAM Institute of Science & Technology Pvt Ltd.	QCI/NABET/ENV/ACO/20/1527	08-02-2021
109.	Tamil Nadu	ORG000329	Aadhi Boomi Mining and Enviro Tech Private Limited	NABET/EIA/1821/RA0103	22-04-2021
110.	Tamil Nadu	ORG000715	ABC Techno Labs India Private Limited	NABET/EIA/1922/RA0155	24-05-2022
111.	Tamil Nadu	ORG000897	Centre for Environment, Health & Safety- Annamalai University, Tamil Nadu	NABET/EIA/2023/IA0060	20-07-2023
112.	Tamil Nadu	ORG000655	Chennai Testing Laboratory Private Limited	NABET/EIA/1922/IA0045	12-02-2022
113.	Tamil Nadu	ORG000404	Cholamandalam MS Risk Services	NABET/EIA/1922/RA 0170	23-05-2022
114.	Tamil Nadu	ORG000346	Eco Services India Private Limited	NABET/EIA/1720/RA0095	01-04-2021
115.	Tamil Nadu	ORG000440	Eco Tech Labs Pvt. Ltd.	NABET/EIA/1922/RA0130	16-03-2022

116.	Tamil Nadu	ORG000500	Enviro Care India Private Limited	NABET/EIA/1821/RA0137	14-12-2021
117.	Tamil Nadu	ORG000842	Geological Exploration & Mining Solutions	NABET/EIA/1821/RA0123	07-11-2021
118.	Tamil Nadu	ORG000835	Indomer Coastal Hydraulics (P) Ltd	QCI/NABET/ENV/ACO/20/1566	13-03-2021
119.	Tamil Nadu	ORG000765	Olympia Eco Solutions Private Limited	NABET/EIA/1821/IA0044	26-12-2021
120.	Tamil Nadu	ORG000785	Pollucare Engineers India Private Limited	NABET/EIA/1821/IA0042	13-11-2021
121.	Tamil Nadu	ORG000827	Creative Engineers & Consultants	QCI/NABET/ENV/ACO/20/1546	02-03-2021
122.	Tamil Nadu	ORG000513	Hubert Enviro Care Systems	NABET/EIA/1922/RA 0172	13-10-2022
123.	Telangana	ORG000724	Aarvee Associates Architects Eng. & Consultants Pvt. Ltd.	NABET/EIA/1821/RA 0127	16-02-2021
124.	Telangana	ORG000952	AmplEnviron Pvt. Ltd.	NABET/EIA/2023/IA0061	13-08-2023
125.	Telangana	ORG000443	Environment Protection & Training Research Institute	NABET/ EIA/1922/ RA 0143	09-05-2022
126.	Telangana	ORG000990	Global Enviro Labs	NABET/EIA/RA071/112	25-03-2021
127.	Telangana	ORG000733	Integrated Precision Systems and Services Pvt Ltd	NABET/EIA/1821/IA0041	05-09-2021
128.	Telangana	ORG000020	KKB Envirocare Consultants Pvt. Ltd.	NABET/EIA/1922/RA0143	09-08-2022
129.	Telangana	ORG000529	Pioneer Enviro Laboratories & Consultants Pvt. Ltd.	NABET/EIA/1922/RA0149	22-03-2022
130.	Telangana	ORG000339	Pridhvi Envirotech (P) Ltd.	NABET/EIA/1922/RA0132	03-06-2022
131.	Telangana	ORG000536	Ramky Enviro Services Private Limited	NABET/EIA/1922/RA0140	21-05-2022
132.	Telangana	ORG000445	Right Source Industrial Solutions Pvt. Ltd.	NABET/EIA/1821/RA0100	25-02-2021
133.	Telangana	ORG000806	Space Enviro Solutions	NABET/EIA/1922/IA0043	05-03-2022
134.	Telangana	ORG000554	Sri Sai Manasa Nature Tech Pvt. Ltd.	NABET/EIA/1821/SA 0122	21-11-2021
135.	Telangana	ORG000680	Vimta Labs Limited	QCI/NABET/ENV/ACO/20/1533	16-02-2021
136.	Telangana	ORG000731	VITYA Consultants Pvt. Ltd.	NABET/EIA/2023/RA 0168	26-02-2023
137.	Telangana	ORG000309	B. S. Envi – Tech (P) Ltd.	NABET/EIA/1922/RA 0174	16-11-2022

